

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DEHI****O.A. NO. 164 OF 2018****IN THE MATTER OF:**

Ashwani Kumar Dubey

...Applicant

Vs.

Union of India & Ors.

...Respondents

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THROUGH

ADARSH TRIPATHI

Advocate for the Respondent No.20

G-34, Basement, Lajpat Nagar-III

New Delhi-110024

Email: adarsht912003@gmail.com

M: 9090416535/9425308454

Dated: 15.01.2023

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DEHI****O.A. NO. 164 OF 2018****IN THE MATTER OF:**

Ashwani Kumar Dubey

...Applicant

Vs.

Union of India & Ors.

...Respondents

OBJECTION ON BEHALF OF THE RESPONDENT NO. 20 (OBRA THERMAL POWER STATION) TO THE 5TH QUARTERLY REPORT DATED 14.01.2022 FILED BY THE JOINT COMMITTEE.

1. That this Hon'ble Tribunal has passed Order dated 18.01.2022 thereby levying penalty upon the Answering Respondent No. 20 i.e. Obra Thermal Power Station, based on the recommendation made by the Joint Committee 5th Quarterly report dated 15.01.2022.
2. That the said Order was assailed by the Respondents before the Hon'ble Supreme Court. The Hon'ble Supreme Court vide Order dated 05.07.2023 decided the said issue thereby observing that the Answering Respondent was not given an opportunity to file its objections to the

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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recommendations so made by the Joint Committee, based on which the Order dated 18.01.2022 was passed by this Hon'ble Tribunal.

3. Accordingly, this Hon'ble Tribunal after taking note of the Order dated 05.07.2023 passed by the Hon'ble Supreme Court was pleased to issue notice to the respondents herein, thereby granting an opportunity to file objections to the Joint Committee Report.

4. That as per the report submitted by the Joint Committee, following recommendations were made for the Answering Respondent:

- The unit should immediately take action to trap the continuous flow of ash slurry from powerhouse and ash pond overflow water carrying ash into the river Renu.
- Further, the unit can be directed to restore the river bed areas on which a huge deposition of ash is visible. The restoration activity should be completed in time bound manner.
- The unit should treat all the industrial effluent generated and in no case the untreated effluent shall be discharged into the river Renu.

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- The unit may be asked to install an effluent collection and conveyance system for ETP & STP at the earliest.
 - The unit may be asked to ensure that the CAAQMS is connected to the CPCB/SPCB server at the earliest.
 - The unit may be asked to submit a time-bound action plan for 100% fly ash utilization at the earliest.
 - The process of installation and commissioning of the FGD system needs to be expedited in realization of the revised timeline.
 - The unit can be asked to adopt the scientific approach for treatment and disposal of MSW.
 - The unit can be asked to install the flow meters for measuring amount of ash slurry discharged and water recycled through AWRS. The unit can also be asked to install flow meters for measurement of amount of wastewater treated through the ETP and STP.
5. That after having made the above stated recommendations, the Committee went on to recommend for imposition of Environmental Compensation (EC) of Rs. 1,36,80,000/- for not complying the conditions of ZLD for ETP and STP.

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Executive Engineer
GMD-VI, O'TPS
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6. It is submitted that in terms of the said recommendations, following is the compliance status of the works completed in respect thereof by the Answering Respondent:

S. No.	Committee's Recommendations	Compliance status of Obra Thermal Power Station
1.	The unit should immediately take action to trap the continuous flow of ash slurry from powerhouse and ash pond overflow water carrying ash into the river Renu.	Obra TPS is not flowing ash slurry from powerhouse and ash pond overflow water carrying ash into the river Renu. Unit has trapped all ash water flow. It was only found during sudden breakdown or power failure at ash system for a few hours which was attended immediately.
2.	Further, the unit can be directed to restore the river bed areas on which a huge deposition of ash is visible. The restoration activity should be completed in time bound manner.	Obra TPS has restored the river bed area and total 58000 cum of deposited ash have been completely desilted from Renu river by 31.05.2023. The copy of the LoIs issued for the works of ash removal are attached

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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		<p>herewith and marked as Annexure R1.</p> <p>All desilted ash has been disposed in low lying areas in Obra Sector 2 & 3 and stabilized with soil. Above that green belt through miyawaki plantation has been developed. The photograph showing the developed green belt are attached herewith and marked as Annexure R2.</p>
3.	<p>The unit should treat all the industrial effluent generated and in no case the untreated effluent shall be discharged into the river Renu.</p>	<p>Obra TPS is treating all the industrial effluent generated through Effluent Treatment Plant (ETP). No untreated effluent is being discharged into the river Renu. ETP has been installed in 2014 and working since then. However complete effluent of Obra TPS is being treated after construction of dedicated Pump House to ETP w.e.f. 25.04.2022.</p>

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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4.	The unit may be asked to install an effluent collection and conveyance system for ETP & STP at the earliest.	Obra TPS has installed the dedicated sump and sump pump house for all Effluent collection through LOI no. 60/CR&MD/BTPS/eT-41 dated 21.01.2020. The said work has been completed and entire Effluent of power House is going to ETP for treatment since 25.04.2022. STP of Obra TPS has its own dedicated conveyance system and working accordingly.
5.	The unit may be asked to ensure that the CAAQMS is connected to the CPCB/SPCB server at the earliest.	Obra TPS has installed 3 Nos. CAAQMS in its premises and it is already connected to the CPCB/SPCB server since 16.01.2020. Communication depicting functional status of CAAQMS connectivity is attached herewith and marked as Annexure R3 .
6.	The unit may be asked to submit a time-bound action	Obra TPS has submitted time-bound action plan for 100% fly ash utilization to

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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	plan for 100% fly ash utilization at the earliest.	UPPCB and CPCB as per the latest MoEF Notification S.O. 5481(E) dated 31st December 2021 for ash utilisation. The copy of the plan is attached herewith and marked as Annexure R4.
7.	The process of installation and commissioning of the FGD system needs to be expedited in realization of the revised timeline.	FGD system installation LOIs (attached) has been issued and construction work will be started in Jan 2024 and system will be commissioned by Jan 2025. The said works are expedited in realization of the revised timeline.
8.	The unit can be asked to adopt the scientific approach for treatment and disposal of MSW.	Obra TPS is adopting the scientific approach for treatment and disposal of MSW. Scope of segregation of dry & wet garbage has been included in the scope of work against LoI no 1996 dated 20.12.2022 and the work is being executed accordingly. The copy of the LOI dated 20.12.2022 is attached

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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		<p>herewith and marked as Annexure R5.</p> <p>Work of conversion of wet biodegradable waste into compost is in process against LOI issued on 03.04.2023 to M/s Shashank Enterprises. The said work is under process and will be completed by Feb 2024. The copy of the LOI dated 03.04.2023 is attached herewith and marked as Annexure R6.</p> <p>Work of Construction of Material Recovery Facility (MRF) by Obra TPS is in progress against LOI issued on 03.04.2023 to M/s OM Sai Construction and will be completed by March, 2024. The copy of the LOI dated 03.04.2023 is attached herewith and marked as Annexure R7.</p>
9.	The unit can be asked to install the flow meters for measuring amount of ash	Obra TPS has installed flow meters for measuring amount of ash slurry discharged and

Kumar Gaurav
 Executive Engineer
 CMD-VI, O'TPS
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<p>slurry discharged and water recycled through AWRS. The unit can also be asked to install flow meters for measurement of amount of wastewater treated through the ETP and STP.</p>	<p>water recycled through AWRS. Also Obra TPS has installed flow meters for measurement of amount of wastewater treated through the ETP and STP. The true copy of the LOI No. 1873/CPD-II/TO-226/BTPS/ 2019-20 dated 02.03.2020 for the works of installation of flow metre is attached herewith and marked as Annexure R8.</p>
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7. That in furtherance of the above, while imposing the EC, the committee had noted the compliance status of the Power Plant of the Answering Respondent as on 31.10.2021. The status along with Response of the Answering Respondent is produced as following:

A. The wastewater from the plant area is mostly discharged into the natural drain passing through the plant premises. Some of the wastewater from this drain is taken for treatment through ETP and the rest is discharged into Renu River without any treatment.

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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- With respect to the above, for separation of effluent of plant, LOI No. 60/CR&MD/BTPS/eT-41 dated 21.01.2020 for the work of "Construction of Sump pump house, laying of pipeline and other Misc. works to separate total effluent generation from Obra 'A' & B' TPS to ETP through pumping" amounting to Rs. 1,40,49,947.25 was issued by the Answering Respondent. The said work has been completed on 25.04.2022 and the entire effluent of the Power House is going to Effluent Treatment Plant for treatment and the same was also intimated to the UPPCB/CPCB. The copy of the LoI dated 21.01.2020 is attached herewith and marked as **Annexure R9**. The true copy of the intimation issued by the Answering Respondent to the UPPCB/CPCB is attached herewith and marked as **Annexure R10**.
- Obra TPS is treating all the industrial effluent generated through Effluent Treatment Plant (ETP). No untreated effluent is being discharged into the river Renu. ETP has been installed in 2014 and working since then. However complete effluent of Obra TPS is being treated after construction of dedicated Pump House to ETP w.e.f. 25.04.2022.

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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B. The flowmeter has not been provided at ETP for the quantification of wastewater received and treated.

- With respect to the above, Flowmeter has already been equipped at ETP and AWRS vide LOI No. 1873/CPD-II/TO-226/BTPS/2019-20 dated 02.03.2020 issued by the Answering Respondent which is already active and working. The true copy of the LOI dated 02.03.2020 is attached herewith and marked as **Annexure R11**.

C. The unit is in the process of setting up a dedicated effluent collection and conveyance system for ETP.

- The Answering Respondent has already averred hereinabove about the necessary compliance made Compliance for setting up of dedicated collection and conveyance system for ETP through sump Pump vide LoI dated 21.01.2020 for construction of sump pump, having completed and effective working as on 25.04.2022.

D. As per information provided by Unit, they are in process to install FGD system for achieving standards Notified for gaseous emissions and the work will be completed by

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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December, 2022. However, no related progress was found on ground.

- With respect to the above, LOI has been issued for FGD system which is attached herewith and marked as **Annexure R12**. The work will be completed by end of 2024 and the system is expected to be commissioned by February, 2025.

E. Substantial amount of ash slurry is being discharged from the power house section into the natural drain passing through the plant premises. The said drain discharges the ash slurry into the Renu river. The water quality of the river is being severely affected at the meeting point and huge accumulation of fly ash is also visible on the river bed.

- With respect to the above, Obra TPS is not flowing ash slurry from powerhouse overflow water carrying ash into the river Renu. The Unit has trapped all ash water flow. It was only found during sudden breakdown or power failure at ash system for a small time which was attended immediately.
- Obra TPS has restored the river bed area and a total of 38000 cum of deposited ash has been completely desilted

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
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from Renu River as on 31.05.2023. All desilted ash has been disposed in low lying areas in Obra Sector 2 & 3 and stabilized with soil over and above which, green belt through miyawaki plantation has been developed. For removing of previously deposited ash, LOI No. 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22 dated 04.08.2021 for the work of dredging out the deposited ash on Renuka river bed near Chakari ash pond and Ash bridge, Obra, Sonebhadra(UP) was issued and resultantly 38,000 cum old deposited ash was removed. The true copy of the LoI dated 04.08.2021 is attached herewith and marked as **Annexure R13**. The true copy of the current photographs showing the Renu River bed are attached herewith and marked as **Annexure R14**.

F. Similarly, partial amount of overflow water from ash pond is going directly into Renu River. This water is flowing through the areas along the banks of the river, on which a large amount of ash is deposited. The ash, while flowing through the area, mixes with the water and reaches the river water, affecting the water quality. This deposition is mainly due to the release of ash slurry from the ash ponds.

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Executive Engineer
CMD-VI, 'OTPS
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- With respect to the above, Obra TPS is not flowing ash slurry from ash ponds into the river Renu. Unit has trapped all ash water flow. It was only found during sudden breakdown or power failure at ash system for a small time which was attended immediately.
- Obra TPS has restored the river bed area and total 20000 cum of deposited ash have been completely desilted from Renu River by 31.05.2023. All desilted ash has been disposed in low lying areas in Obra Sector 2 & 3 and stabilized with soil above which green belt through miyawaki plantation has been developed.
- For removing of previous already deposited ash a LOI No. 636/CMD-VI/OTPS/eT-08/22-23 dated 21.02.2023 for “Work of dredging out the deposited ash from Renuka river banks as per instructions of MOEF&CC, Obra, Sonebhadra(UP)” was issued and resultantly 20,000 cum old deposited ash was removed. The copy of the LoI dated 21.02.2023 is attached herewith and marked as **Annexure R15**.

G. Above mentioned observation was been conveyed to the unit since last one year in through every quarter report.

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Executive Engineer
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Unfortunately, the unit has not taken any effort to even initiate action for its resolution.

- The Answering Respondent has always taken initiative to comply with all environment norms applicable from time to time. The same is evident from the above states steps taken by the answering Respondent.

H. As per the information provided by Unit Solid waste generated from colony premises is dumped at site located to Sector 09 within colony premises and no scientific method been adopted for the proper segregation and disposal of MSW.

- With respect to the above, the scope of segregation of dry & wet garbage has been included in the scope of work against LoI no 1996 dated 20.12.2022 and the work is being executed accordingly.
- Work of conversion of wet biodegradable waste into compost is in process against LOI issued on 03.04.2023 to M/s Shashank Enterprises. Work is under process and will be completed by Feb 2024.
- Work of Construction of MRF by Obra TPS is in progress against LOI issued on 03.04.2023 to M/s OM Sai Construction and will be completed by Mar 2024.

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CMD-VI, O'TPS
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8. That contrary to the recommendations as made above, the Answering Respondent has complied in terms of the above. That following steps were also undertaken by the Answering Respondent as a matter of abundant caution:

A- Ash slurry discharge in River Renu through Jharia Nala near Rakhi Bridge. (Co-ordinate 24.451709N 82,964638E)

- i. For separation of effluent of plant, LOI No. 60/CR&MD/BTPS/eT-41 dated 21.01.2020 for the work of "Construction of Sump pump house, laying of pipeline and other Misc. works to separate total effluent generation from Obra 'A' & B' TPS and send it to ETP through pumping" was issued. The said work has been completed on 25.04.2022 and the entire effluent of the Power House is going to Effluent Treatment Plant for treatment and the same was also intimated to the UPPCB/CPCB.
- ii. For increasing capacity of Effluent Treatment Plant (ETP), LOI No. 2586/PD-III/AH-582 dated 22.11.2022 for "Supply of Goodwin make submersible Slurry pump for Effluent Treatment Plant of OTPS, Obra against enquiry No. 2579/PD-

Kumar Gaurav
Executive Engineer
CMD-VI, 'O' TPS
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III/Pump dated 21.11.2022" was issued and resultantly capacity of ETP has been increased. The true copy of LoI dated 22.11.2022 is attached herewith and marked as **Annexure R16.**

iii. For increasing capacity of Effluent Treatment Plant (ETP), PO No. 5000007414 dated 05.01.2023 for "Supply of Goodwin make submersible Slurry pump for Effluent Treatment Plant of OTPS, Obra against enquiry No. 2640/PD-III/Pump dated 15.12.2022" was issued and capacity of ETP has been increased. True copy of the LoI dated 05.01.2023 is attached herewith and marked as **Annexure R17.**

iv. For increasing capacity of Effluent Treatment Plant (ETP), PO No. 5000007969 dated 23.02.2023 for "Supply of Goodwin make submersible Slurry pump for Drain sump pit of Unit no. 13, BTPS, Obra against enquiry No. 2843/PD-III/Pump dated 02.02.2023" was issued and accordingly capacity of ETP has been increased. True copy of the LoI dated 23.02.2023 is attached herewith and marked as **Annexure R18.**

v. For separation of effluent of plant, LOI No. 613/ AHD-II/2x200 MW/O-3 dated 04.01.2023 for the work of "Erection

Kumar Gaurav
Executive Engineer
GMD-VI, OTPS
Obra

of 14" MS Pipe Line, laterals, bends and valves from ETP discharge Line at unit no 9 HP Pump sump pit to HP Pump sump pit of Unit 10/11 of BTPS, OBRA" was issued by the Answering Respondent. True copy of the LoI dated 04.01.2023 is attached herewith and marked as **Annexure R19.**

vi. For separation of Ash water of plant, LOI No. 138/CMD-II/TC-18(E-Tender) dated 21.02.2023 for the work of "Construction of trench in unit no. 13 for connection of drainage water of unit 12 to sump pit of unit 13, Obra TPS, Obra, Sonbhadra" was issued. Trof amounting Rs. 7,91,216.00. True copy of the LoI dated 21.02.2023 for construction of trench is attached herewith and marked as **Annexure R20.**

vii. For separation of Ash water of plant, LOI No. 144/CMD-II/TC-09(E-Tender) dated 23.02.2023 for the work of "Construction of sump pit inside of unit no. 11 ESP, Obra, Sonbhadra" was issued. True copy of the LoI dated 23.02.2023 for construction of Sump Pit is attached herewith and marked as **Annexure R21.**

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Executive Engineer
CMD-VI, 'OTPS
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- viii. For separation of effluent of plant, LOI No. 688/ AHD-II/2x200 MW/O-3 dated 03.03.2023 for the work of "Erection of 8" NB MS 500 m Pipe Line, laterals, bends and valves from ETP raw water sump pit to Slurry Pump of Unit 12/13 of BTPS, OBRA" was issued. True copy of the LoI dated 3.03.2023 is attached herewith and marked as **Annexure R22.**
- ix. For cleaning of old deposited ash, LOI No. 710/AHD-II/2x200 MW/O-3 dated 21.03.2023 for the work of "Digging and disposal of Ash/garbage near Ash Pipe line of 5 x 200 MW, BTPS, was issued. The true copy of the LoI for Digging and disposal of Ash/garbage near Ash Pipe line is attached herewith and marked as **Annexure R23.**
- x. For proper functioning of Ash handling system, LOI No. 1038/ AHD-I/BTPS/T-04/SE-I/2021-22 dated 08.04.2022 for the work of "Annual maintenance and maintenance of ash disposal pipe line of 5x200MW 'B'TPS, Obra" was issued. True copy of the LoI dated 08.04.2022 is attached herewith and marked as **Annexure R24.**
- xi. For proper functioning of Ash handling system, LOI No. 221/ AHD-II/2x200 MW/T-6/2021-22 dated 05.05.2022 for the

Kumar Gaurav
Executive Engineer
CMD-VI, 'O' TPS
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work of "Annual breakdown maintenance of, ESP, BAH, DFA and Pump Section of Ash Handling Plant of 5x200MW 'B'TPS, Obra" was issued.

B- Ash slurry discharge in River Renu through AWRS near Chakari Ash Dyke. (Co-ordinate 24.476729N 82,971431E)

- i. For increasing capacity of Ash water recirculation system (AWRS), LOI No. 2666/PD-III/AH-583 dated 20.12.2022 for "Supply of "WILO Mather & Platt" make Complete Pump with Motor for Ash Water Recirculation System (AWRS), OTPS, Obra against enquiry No. 2625/PD-III/ Pump dt. 12.12.2022." was issued due to which capacity of AWRS pump house has been increased by 550 cum/hr.
- ii. For increasing capacity of Ash water recirculation system (AWRS), PO No. 5000007406 dated 06.01.2023 for "Supply of Horizontal centrifugal Radially split twin casing design slurry pump for As water recirculation system of BTPS, Obra against e-tender No. SE(MMC-II)/PD-III/AH-581/22-23" was issued due to which capacity of ETP has been increased.

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Executive Engineer
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- iii.** For increasing capacity of Ash water recirculation system (AWRS), LOI No. 2773/PD-III/AH-587 dated 11.01.2023 for "Supply of "WILO Mather & Platt" make Complete Pump with Motor for Intermediate Pump House of AWRS, OTPS, Obra against enquiry No. 2712/PD-III/Pump dt. 31,12.2022" was issued due to which capacity of Intermediate AWRS pump has been increased by 700 cum/hr.
- iv.** For increasing capacity of Ash water recirculation system (AWRS), LOI No. 2938/PD-III/AH-593 dated 24.02.2023 for Supply of "WILO Mather & Platt" make Complete Horizontal Split Casing Pump Assembly with Motor & Accessories for AWRS, OTPS, Obra against enquiry No. 2900/PD-III/ Pump dt. 19.02.2023" was issued due to which capacity of Intermediate AWRS pump has been increased by 1000 cum/hr.
- v.** For increasing capacity of Ash water recirculation system (AWRS), LOI No. 1677/AHD-I/BTPS/L.E.W.-23 dated 06.03.2023 for "Supply of Electric motorized pump of capacity 500 m³/hr and head approx. 90 meter on hire basis for disposal of Ash water from AWRS main pump house sump pit to HP /LP ash water sump pit in power house 5x200MW,

Kumar Gaurav
Executive Engineer
CMD-VI, OTPS
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BTPS, Obra.” was issued due to which capacity of Intermediate AWRS pump has been increased by 500 cum/hr.

- vi. For increasing capacity of Ash water recirculation system (AWRS) pipeline Procurement of “6 Km long M.S. E.R.W. pipe for AWRS of Ash Handling plant.” was done on 31.12.2022, increasing the carrying capacity of AWRS pipeline.
- vii. For maintenance and cleaning of Ash water recirculation system (AWRS), LOI No. 1581/AHD-I/BTPS/L.E.W.-23 dated 09.01.2023 for “Supply of Electrical motorized pump for Dewatering of Ash water from AWRS intermediate pump house sump well to AWRS main pump house sump pit through already 'installed ash water pipe line of Sx200M W, BTPS on hire basis” was issued. For cleaning of old deposited ash, LOI No. 1678/AHD-I/BTPS/L.E.W.-23 dated 06.03.2023 for the work of “Digging and disposal of Ash/garbage near Ash Pipe line from Rakhi pool to Chakari ash dyke of 5x200MW, BTPS, Obra”

C. Removing of already deposited ash in River Renu basin.

Kumar Gaurav
Executive Engineer
CMD-VI, O'TPS
Obra

- i. For removing of previous already deposited ash, LOI No. 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22 dated 04.08.2021 for "Carrying out the work of dredging out the deposited ash on Renuka river bed near Chakari ash pond and Ash bridge, Obra, Sonebhadra(UP)" was issued.
- ii. For removing of previous already deposited ash a LOI No. 636/CMD-VI/OTPS/eT-08/22-23 dated 21.02.2023 for "Work of dredging out the deposited ash from Renuka river banks as per instructions of MOEF&CC, Obra, Sonebhadra(UP)" was issued.

9. That the above compliances show that the Answering Respondent was aware and had undertaken necessary steps. However, the committee while making its recommendations failed to take note on the same and further went on to recommend imposition of EC.

10. That in view of the above, it is submitted that the Answering Respondent has complied with all the pre-requisite conditions. It is submitted that as on date, the Answering Respondent has duly taken all necessary steps to curtail discharge of untreated effluent and ash slurry into the river Renu. As a matter of

Kumar Gaurav
Executive Engineer
CMD-VI, OTPS
Obra

abundant caution has taken several steps towards the same have been taken which are illustrated as above.

11. That in terms of the above, the recommendations made by the committee cannot be considered as an absolute finding for the purpose of imposing EC. Hence any recommendation in terms cannot be taken in view of the compliance and steps taken by the Answering Respondent as stated above.

12. That the Answering Respondent is not filing any para-wise Reply to recommendation of the committee and the Answering Respondent reserves its right to file a more detailed reply as and when required depending upon the circumstances of the present case subject to the leave of this Hon'ble Tribunal.

THROUGH

Kumar Gaurav
RESPONDENT No.20

Adarsh
ADARSH TRIPATHI

Advocates for the Respondent No. 20

G-34, Basement, Lajpat Nagar-III

New Delhi

9090416535/9425308454

adarsht912003@gmail.com

Place: New Delhi

Dated: 15.01.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DEHI

O.A. NO. 164 OF 2018

IN THE MATTER OF:

Ashwani Kumar Dubey

Vs.

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...Applicant

...Respondents

AFFIDAVIT

I, Kumar Gaurav, S/o Than Singh, aged about 39 years, working as Executive Engineer with the Respondent No. 20, having its registered address at Obra Thermal Power Station, Obra, Sonebhadra, (U.P.)-231219 do hereby solemnly affirm and state as under:

1) That I am the authorised representative of the Respondent No. 20 in the above mentioned matter. That I am fully acquainted with the facts and circumstances of the present case and hence, I am competent to sign and swear this Affidavit.

2) That the contents of the accompanying Statement of Objections, which has been drafter under my instructions, are true and



2 Ticket Rs. 100
Thakur Prasad Yadav
Notary, Sonebhadra



Kumar Gaurav
Executive Engineer
CMD-VI, TPT

correct to the best of my knowledge as derived from the official records and nothing material has been concealed therefrom.

- 3) That the annexures attached along with the accompanying statement of objections are true copies of their respective originals

Kumar Gaurav
DEPONENT
 Executive Engineer
 CMD-VI, OTPS
 Obra

Verification:

I, the above named deponent do hereby verify that the contents of my above evidence affidavit are true and correct to my personal knowledge as well as derived from the records of the company and no part of it is false and nothing material has been concealed there from.

Verified at Obra (UP) on this 08th day of January, 2024.



Kumar Gaurav
DEPONENT
 Executive Engineer
 CMD-VI, OTPS
 Obra

Kumar Gaurav
 who has been identified by Shri
 appeared before me on Dt. *08.1.24* Ad
 and certifi
 that on understands the facts mentione
 in the Affidavit / Declaration Which ad
 and I Administered oath to him

20.1.24

THAKUR PRAJAL KUMAR
 NOTARY
 Sonbhadra, U.P.

12

ANNEXURE-R1

उर्जा भवन,
ओबरा ताप विद्युत गृह,
उ०प्र०रा०वि०उ०नि०लि०,
पोस्ट-ओबरा, जिला-सोनभद्र

CIN:U40101UP1980SGC005065

Civil Maintenance Division-VI,
Urja Bhawan,
OBRA THERMAL POWER STATION
P.O. : OBRA, DISTT.: SONEBHADRA
Email: ee.cmd.6.otps.obra@uprvunl.org

No.: 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22

Dated:-04/08/2021

Registration No.-950, dt.- 04.08.2021

Subject:-LOI for carrying out the work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.).

M/s Kiran Construction Company,
Head Office: 2-A-82,
Obra, Sonebhadra-231219 (U.P.)
M- 7388800822

Dear Sir,

Please refer to your offer submitted against eTender no.: T-11/CMC-II/CMD-VI/OTPS/2021-22 for carrying out "The work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.)."

In this connection, it is to inform that your tendered rate at 12% below the estimated rates amounting to Rs. 25,08,000.00 (+ GST extra as per government ruling) (Rupees Twenty Five Lacs Eight Thousand only) has been accepted by the competent tender committee and after obtaining administrative approval from CGM, OTPS, Obra on date-04.08.2021, an order for the amount of Rs. 1,00,000.00 (Rupees One Lac only) is hereby placed on your Firm for carrying out subject work. GST as legally applicable from time to time shall be paid extra as per Government rules. Date of start of the work shall be 04/08/2021.

You are requested to please submit non-judicial stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs. 1.00 along with a latest passport size photograph of proprietor/partner of Firm within fifteen days from the issue of LOI for execution of the agreement. Without signing the agreement payment shall not be made. A copy of Bill of Quantity, terms & conditions for contract are also being enclosed here with.

Thanking you.

Enclosure:- As above.

Yours Faithfully,

inst 2/2 04/08/2021
(SACHIN CHAUHAN)
EXECUTIVE ENGINEER

No. 212/CMD-VI/OTPS/eT-11/2021-22 of date-04/08/2021

Copy forwarded to the following for information and necessary action.

1. Superintending Engineer, CMC-II, OTPS, Obra
2. Dy, CAO, CFA&BO, BTPS, Obra
3. Assistant Engineer, CMD-VI, OTPS, Obra along with one copy of B.O.Q, commercial terms and conditions & special conditions of contract.

inst 2/2 04/08/2021
(SACHIN CHAUHAN)
EXECUTIVE ENGINEER

inst 2/2 04/08/2021
Kiran Construction Co.
N AAFFK1984Q

inst 2/2 04/08/2021
N AAFFK1984Q

inst 2/2 04/08/2021
03/01/22

Bill of Quantity for work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra:-

Sl. No.	Description of Item	Quantity	Unit	Unit Rate (Rs.)	Amount (Rs)
1.	Excavation of ash by mechanical means (Hydraulic excavator) over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 SqM on plan) including getting out and disposal of excavated ash with lead up to 5.00 Kms and lift up to 1.5 m, as directed by Engineer-in-charge.	38000.00	CuM	75.00	2850000.00
Estimated Total Rs.=					28,50,000.00
Below 12.0% as decide by PTC (-) =					3,42,000.00
Grand Total Rs. =					25,08,000.00
Administrative approval for execution of the work Rs.=					1,00,000.00

(Rupees One Lac only)

Handwritten signature
Kiran Construction Co.
 PAN AAFFK4984Q
 TIN 09AAFFK4984017

Handwritten signature 27/04/08/2021
 (EXECUTIVE ENGINEER)
 CMD-VI, OTPS, Obra

Handwritten signature
 03/01/22

कार्यालय अधिराष्टी अभियन्ता
जानपद अनुसूचम खण्ड-VI,
ओबरा चाप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि.,
ओबरा-सोनभद्र
CIN:U40101UP 9805GC005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.LTD
OBRA-SONEBHADRA
CIN:U40101UP 9805GC005065

No. 423 /CMD-VI/OTPS/eT-11/ Ash Removal

Dated- May 23, 2022

Subject: LOI for carrying out the work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.)

M/s Kiran Construction Company,
Head Office; 2-A-82,
Obra-Sonebhadra- 231219 (U.P.)

Registration No.-353, dt. 23.05.2022

Please refer to your offer submitted against e-tender no. T-11/CMD-VI/OTPS/e-tender-11/ Ash Removal/21-22 for carrying out "the work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.).

In this connection, LOI no. 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22 dated 04/08/2021 was issued with approval of Rs. 1,00,000 (Rupees Ten Lacs Only) after obtaining administration approval from CGM, OTPS, Obra on date 04-08-2021. In continuation of that after obtaining administration approval from CGM, OTPS, Obra on date 23-05-2022, Rs. 10,00,000.00 (Rupees Ten Lacs Only) is hereby placed on your firm for carrying out subject work. Now total approved amount will become 11,00,000.00. GST as legally applicable from time to time shall be paid extra as per Government rules.

Kumar Gaurav
23/05/22
(Kumar Gaurav)
Executive Engineer

%

No. 423 /CMD-VI/OTPS/e-tender-11/ Ash Removal Dated-
Copy to the following for information and necessary action:-

- 1- Superintending Engineer, CMC-II, Obra TPS, Sonebhadra.
- 2- Dy, CAO, CFA&BO, BTPS, Obra.
- 2- A.E., CMD-VI, OTPS, Obra.

Kumar Gaurav
23/05/22
(Kumar Gaurav)
Executive Engineer

%

कार्यालय अधिसूचना अधिनियम
जानपद अनुसंधान खण्ड-VI,
ओबरा ताप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि०,
ओबरा-सोनभद्र
CIN:U40101UP 98056C005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.L.
OBRA-SONEBHADRA
CIN:U40101UP 98056C005065

No.: 574 /CMD-VI/OTPS/eT-11/AshRemoval

Dated:- 07 /12/2022

Registration No.-954, dt.- 06.12.2022

Subject:-LOI for carrying out the work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.).

→ M/s Kiran Construction Company,
Head Office: 2-A-82,
Obra, Sonebhadra-231219 (U.P.)
M- 7388800822

Dear Sir,

Please refer to your offer submitted against eTender no.: T-11/CMC-II/CMD-VI/OTPS/2021-22 for carrying out "The work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.).

In this connection, LOI no. 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22 dated 04.08.2021 and 423/CMD-VI/OTPS/eT-11/Ash Removal dated 23.05.2022 was issued with approval of Rs. 1,00,000.00 and Rs. 10,00,000.00 respectively after obtaining administrative approval from CGM, Obra. In continuation of that after obtaining administrative approval from CGM, Obra on date 06.12.2022 for Rs. 8,00,000.00 (Rs. Eight Lakh only) is hereby placed on your firm for carrying out subject work. Now total approved amount will become Rs. 19,00,000.00 (Rs. Nineteen Lakh only). GST as legally applicable from time to time shall be paid as per Government rules.

Kumar Gaurav
07/12/22
(KUMAR GAURAV)
EXECUTIVE ENGINEER

No.574 /CMD-VI/OTPS/eT-11/Ash Removal of date-

Copy forwarded to the following for information and necessary action.

1. Superintending Engineer, CMC-II, OTPS, Obra
2. Dy, CAO, CFA&BO, BTPS, Obra
3. Assistant Engineer, CMD-VI, OTPS, Obra

(KUMAR GAURAV)
EXECUTIVE ENGINEER

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-VI,
ओबरा ताप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि०,
ओबरा-सोनभद्र
CIN:U40101UP 9805GC005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.LTD
OBRA-SONEBHADRA
CIN:U40101UP 9805GC005065

No.: /CMD-VI/OTPS/eT-11/AshRemoval

Dated:- 18/04/2023

Registration No.-110, dt.- 18.04.2023

OFFICE MEMORANDUM

As per approval of Chief General Manager, OTPS, Obra on Registration No. 110 dt. 18.2023, sanction is hereby accorded for Enhanced of Rs. 6,08,00,000.00 only against total value of Rs. 25,08,00,000.00 approved by the committee in eTender no.: eT-11/CMC-II/CMD-VI/OTPS/2021-22 against LOI no. 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22 dated 04.08.2021 placed on M/s Kiran. Construction Company, Head Office: 2-A-82, Obra. For carrying out the work of "The dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.)".

After sanction of above amount the status of total sanctioned amount shall be as follows-

Sl. No.	Firms	LOI No. & date	Allotted Amount (Rs.)	Enhanced Amount (Rs.)	Enhanced Amount (Rs.)	Enhanced Amount (Rs.)	Total Amount after Enhancement (Rs.)
1.	M/s Kiran Construction Company, Head Office: 2-A-82, Obra.	LOI no. 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22 dated 04.08.2021	1,00,000.00	10,00,000.00	8,00,000.00	6,08,000.00	25,08,000.00
Total Amount Rs.			1,00,000.00	10,00,000.00	8,00,000.00	6,08,000.00	25,08,000.00

The rates, terms & condition of the agreement shall remain the same.

Kumar Gaurav
18/04/23
(KUMAR GAURAV)
EXECUTIVE ENGINEER

No. 684 /CMD-VI/OTPS/eT-11/Ash Removal of date-04/08/2021

Copy forwarded to the following for information and necessary action.

1. Superintending Engineer, CMC-II, OTPS, Obra
2. Dy, CAO, CFA&BO, BTPS, Obra
3. Assistant Engineer, CMD-VI, OTPS, Obra

Kumar Gaurav
18/04/23
(KUMAR GAURAV)
EXECUTIVE ENGINEER

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-VI,
ओबरा ताप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि०,
ओबरा-सोनभद्र
CIN:U40101UP 9805GC005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.LTD
OBRA-SONEBHADRA
CIN:U40101UP 9805GC005065

No.: 636/CMD-VI/OTPS/eT-08/22-23

Dated:- 21/02/2023

Registration No.-1184/CGM/W-
1/Camp dt.- 21.02.2023

Subject:-LOI for Work of dredging out the deposited Ash from Renuka River Banks as per instruction of MOEF&CC"obra, Sonbhadra, (U.P.).

M/s Vijay Kumar Singh
Ward No. 08, Sahijna,
Garhwa, Jharkhand,
Mob.- 9632326270

Dear Sir,

Please refer to your offer submitted against e-tender No. 08/SE(CMC-II)/CMD-VI/2022-23 for "The work of dredging out the deposited Ash from Renuka River Banks as per instruction of MOEF&CC"obra, Sonbhadra, (U.P.).

In this connection, it is to inform that your tendered rate (-) 12.36% below the estimated rates amounting to **Rs. 34,15,681.00** (+ GST extra as per government ruling) (Rupees Thirty Four Lacs Fifteen Thousand Six Hundred Eighty One only), for total quantity of ash to be disposed 20000 cum @ Rs170.784/cum has been accepted by the competent tender committee and after obtaining administrative approval from CGM, OTPS, Obra on date-21.02.2023, an order for the amount of **Rs. 34,15,681.00** (+ GST extra as per government ruling) (Rupees Thirty Four Lacs Fifteen Thousand Six Hundred Eighty One only) is hereby placed on your Firm for carrying out subjected work. GST as legally applicable from time to time shall be paid extra as per Government rules. Completion period of subjected work shall be 03 months and date of start of the work shall be 22/02/2023.

You are requested to please submit non-judicial stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs. 1.00 along with a latest passport size photograph of proprietor/partner of Firm within fifteen days from the issue of LOI for execution of the agreement. Without signing the agreement payment shall not be made. A copy of Bill of Quantity, terms & conditions for contract are also being enclosed here with.

Thanking you.

Enclosure:- As above.

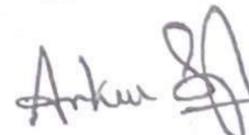
Yours Faithfully,


21.02.23
EXECUTIVE ENGINEER

No. 636/CMD-VI/OTPS/08/SE(CMC-II)/CMD-VI/2022-23 of date- 21/02/2023

Copy forwarded to the following for information and necessary action.

1. Superintending Engineer, CMC-II, OTPS, Obra
2. Dy, CAO, CFA&BO, BTPS, Obra
3. Assistant/Junior Engineer, CMD-VI, OTPS, Obra along with one copy of B.O.Q, commercial terms and conditions & special conditions of contract.


21.02.23
EXECUTIVE ENGINEER

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-VI,
ओबरा ताप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि0,
ओबरा-सोनभद्र
CIN:U40101UP 980SGC005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.LTD
OBRA-SONEBHADRA
CIN:U40101UP 980SGC005065

(e-Tender No. 08/SE(CMC-II)/CMD-VI/2022-23)

Bill of Quantity for work of dredging out the deposited Ash from Renuka River
Banks as per instruction of MOEF&CC"obra, Sonbhadra, (U.P.)::-

Sl. No.	Description of Item	Quantity	Unit	Unit Rate (Rs.)	Amount (Rs)
1.	Carriage of ash/earth by mechanical transport including excavation, spreading, compaction, loading, transporting, unloading to low lying area at Obra Sector 2 and 3, Sonebhadra for lead upto 20 KMs for all lifts, to be completed as directed by Engineer-in-charge	20000	CuM	194.87	38,97,400.00
Estimated Total Rs.=					38,97,400.00
below 12.36% as decide by PTC (-) =					4,81,718.64
Grand Total Rs. =					34,15,681.36
Administrative approval for execution of the work Rs.=					34,15,681.00

(Rupees Thirty Four Lacs Fifteen Thousand Six Hundred Eighty One only)

Ankur
(EXECUTIVE ENGINEER)
CMD-VI, OTPS, Obra
21.02.23
21.2.23

4755
ANNEXURE-R2















GPS Map Camera



Sonbhadra, Uttar Pradesh, India

Unnamed Road, Uttar Pradesh 231219, India

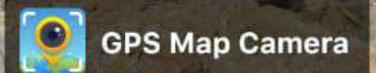
Lat 24.453473°

Long 82.963162°

12/06/22 05:34 PM

4762

41



Sonbhadra, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231219, India
Lat 24.451654°
Long 82.964726°
07/06/22 04:54 PM

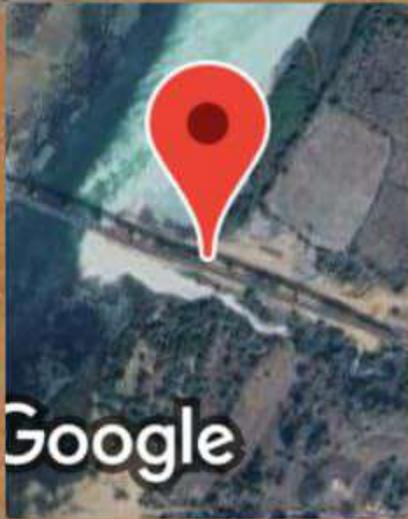
4763

42





 GPS Map Camera



Sonbhadra, Uttar Pradesh, India

Unnamed Road, Uttar Pradesh 231219, India

Lat 24.45113°

Long 82.965326°

27/04/23 08:02 AM GMT +05:30

//True Copy//





Galaxy S23 Ultra

Delish
//True Copy//

Subject
From
To
Date
Priority

Fwd: Work Status - AAQMS data uploading to CPCB server from Obra plant

CGM ObraTPS UPRVUNL Obra <cgm.obra@uprvunl.org>

SE 4 B Se ommc_4 btps obra <se.ommc_4.btps.obra@uprvunl.org>, EE CIMD 4 <ee.cimd_4.btps.obra@uprvunl.org>

2020-02-11 05:40

Normal

46

ANNEXURE-R3

----- Original Message -----

From: Prafull Rathi <prafull.rathi@logicladder.com>

To: ee.occmd_2.btps.obra@uprvunl.org

Cc: "Ketan ." <ketan@logicladder.com>, Nitin Kaushal <nitin@fpi-india.com>, sales@shreyaengineers.com, cgm.obra@uprvunl.org, ee.occmd_4.btps.obra@uprvunl.org, rajeev@shreyaengineers.com

Date: 10 February 2020 at 17:45

Subject: Work Status - AAQMS data uploading to CPCB server from Obra plant

Dear Sir,

Greetings from LogicLadder Technologies !

We at LogicLadder Technologies are channel partner with M/S FPI India and M/S Shreya Automation for data uplinking to CPCB and respective SPCB servers.

I would like to inform you of the status for the work regarding AAQMS data uploading to CPCB server from Obra plant which was awarded to M/S Shreya Automation, Kanpur.

Data from all 3 AAQMS station was made live from Obra plant after our engineer Mr. Aditya left site on date*:16th-Jan-2020*

Once AAQMS data is available at EnviroLogicIQ portal or any service provider portal, CPCB can access/fetch this data through service provider portal. These guidelines were followed at the time of award of this tender to M/S Shreya Automation.

Hence data uploading work was completed on date: 16th-Jan-2020 as per the tender terms and conditions.

So, I request you to please process the MOM work which is pending due to mentioned delay in the data uploading work.

However, I also like to inform you that while executing the project, new guidelines regarding AAQMS station data transfer were being issued by CPCB in mid January which states that CPCB will automatically pick the data from local AAQMS station DAS.

For the same we have completed our all preparations and sending our operation manager Mr. Ketan to get the work completed. He will start work tomorrow at Anpara followed by work at Obra

Looking forward for your support in final execution of the work !
I look forward to your support to process the MOM of the site.

Regards

Prafull Rathi | AVP - Business Development | +91.
9911125172

LogicLadder Technologies Private Limited
204, Unitech Arcadia, South City 2, Sector 49, Gurgaon - 122018, Haryana,
India

Tel: +91.124.4253896, Fax: +91.11.30051567, www.logicladder.com

GSTIN: 06AABCL9980G1Z7

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OBRA 5X200 MW 'B' THERMAL POWER STATION AND
2X660 MW 'C' THERMAL POWER STATION
FIVE-YEARS ROAD MAP FOR ASH UTILIZATION

PROJECTED ASH UTILIZATION (LMT)

FINANCIAL YEAR	PROJECTS ASH GENERATION (LMT)	POND ASH				FLY ASH		PROJECTED TOTAL UTILIZATION (LMT)	PROJECTED %AGE ASH UTILIZATION
		ROAD PROJECT	MINE / QUARRY	LOW LYING AREA	OTHER HEAD (ADJUSTMENT QTY CONSDIDERING DYKE SAFETY), BOTTOM ASH COVER & OTHERS	BRICKS & TILES INDUSTRIES	CEMENT, RMC & ASBESTOS INDUSTRIES		
2022-23	16.32	0.22	0.00	0.51	1.20	0.046	0.74	2.71	16.62%
2023-24	21.00	0.80	3.00	15.57	0.50	0.05	1.55	21.47	102%
2024-25	41.35	1.00	7.30	12.00	1.50	0.85	20.90	43.55	105%
2025-26	41.35	1.00	9.10	12.00	0.00	1.35	21.90	45.35	110%
2026-27	41.35	1.00	8.10	13.44	0.00	2.35	23.40	48.29	117%

Ky
12/10/23
EE, CMD-6

[Signature]
12/10/2023
BB, OCCCC-D

[Signature]
13/10/23
SE, OCCCC-E

[Signature]
13/10/2023

[Signature]
13/10/23

[Signature]
13/10/2023

Details of work under progress at Obra TPS:-

Sl.No.	Name of Work	Quantity utilize in year 2022-23	Quantity of ash to be utilize in year 2023-24	Quantity of ash to be utilize in year 2024-25	Quantity of ash to be utilize in year 2025-26	Quantity of ash to be utilize in year 2026-27
1	Selling of Flyash from Obra TPS (LOI has been issued. Work is under Progress)	-	0.75 LMT	19.4 LMT	19.4 LMT	19.4 LMT
2	Disposal of Pond Ash in Stage -1 in Sec 2 & 3 in low lying Area (LOI has been issued. Work is under Progress)	0.3 LMT	2.1 LMT	-	-	-
3	Filling of pond Ash in abandoned stone quarry (LOI has been issued. Work is under Progress)	0.0013 LMT	3 LMT	-	-	-
4	Disposal of Pond Ash in Stage -2 in Sec 2 & 3 in low lying Area (LOI has been issued. Work is under Progress)	-	6 LMT	1.8 LMT	-	-
5	Filling of pond Ash in Lodhi toll plaza (LOI has been issued. Work is under Progress)	-	1.82 LMT	-	-	-
6	Use of Pond ash in construction Ash Dyke (LOI has been issued. Work is under Progress)	1.2 LMT	0.5 LMT	1.5 LMT	-	-
7	Supply of Flyash to brick manufacturers and cement plant (Ash taken by small manufacturers as per requirement)	0.78 LMT	0.8 LMT	1.5 LMT	2.5 LMT	4.0 LMT

Note:- Obra TPS is inviting Tender for selling of Ash to different users.

K
12/10/23
EE, CMD-6

D
12/10/2023
BB, OCCC-D-2

Mr.
13/10/2023

Hand
13/10/23
SE, OCCC-I

[Signature]
13/10/23

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13/10/2023

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4770

ANNEXURE 5

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-चतुर्थ
ओबरा ताप विद्युत परियोजना
उ०प्र०रा०विद्युत उत्पादन निगम लि०
ओबरा-सोनभद्र।



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-IV
OBRA THERMAL POWER PROJECT
U.P.R.VIDYUT UTPADAN NIGAM LTD.
OBRA, DIST: SONEBHADRA (U.P.)

No: 1996 /CMD-IV/T-5

Dated: December 20 /2022

Subject:- L.O.I. for the work of sweeping, cleaning of road, paties, back lanes, cleaning of road side drains, culvert, big and small size nala, back drains, cleaning of jungle and disposal of garbage etc. of Obra Project Colony.

Registration No. 989, dt. 20.12.2022
Head- O & M

M/s Rudra Construction & Suppliers,
Athilapura, Rasra,
Ballia (U.P.) 221712

Dear Sir,

Please refer to your e-tender for subjected work against e-tender no. 01/SE(CMC-II)/CMD-IV/2022-23 of which Part I & II were opened online on 27.05.2022 & 08.06.2022 respectively in the office of S.E., Civil Maintenance Circle-II, Obra and subsequent negotiation held on dated 15.11.2022. In this connection I am pleased to inform you that your negotiated offer atpar the estimated rates amounting to Rs. 44,19,603.00 (Rupees Forty Four Lakh Nineteen Thousand Six Hundred Three only) is hereby accepted, but work is awarded to you amounting to Rs. 15,00,000.00 in first phase as per approval accorded by competent authority. GST as legally applicable shall be paid extra as per Govt. rules. Order for remaining value of the work shall be placed in due course of time as per the progress of work. Date of start of the work shall be 20.12.2022 with completion period of one year i.e. upto 19.12.2023.

The division wise distributions of amount of work are as under:-

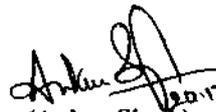
Sl. No.	Division Name	Amount
01.	CMD-IV	Rs. 12,00,000.00
02.	CMD-V	Rs. 3,00,000.00
Total Amt.		Rs. 15,00,000.00

You are requested to please submit non-judicial 01 No. stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs.1.00 along with a latest passport size photograph of proprietor/partner of firm for execution of the agreement. Without signing the agreement, payment shall not be made. A copy of Bill of Quantity along with terms and conditions is also being enclosed here with.

Thanking you,

Encl: As above

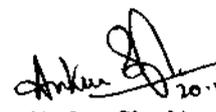
Your's faithfully,


(Ankur Singh)
Executive Engineer

No: 1996 /CMD-IV /T-5 of date.

Copy forwarded for information and necessary action to the following:-

1. Superintending Engineer, Civil Maintenance Circle-II, Obra.
2. Executive Engineer, Civil Maintenance Division-V, Obra
3. Dy. Chief Accounts Officer, CFA&BO, 'B' TPS, Obra.
4. Concerned All AE/JE, CMD-IV, Obra.
5. Case file no.TC-05(22-23)/LOI.


(Ankur Singh)
Executive Engineer

4771

Bill of quantity for the work of sweeping, cleaning of road, patries, back lanes, cleaning of road side drains, culvert, big and small size nala, back drains, cleaning of jungle and disposal of garbage etc. of Obra Project Colony against e-tender

no. 01/SE/(CMC-II)/CMD-IV/2022-23

SL.N o.	DSR-16 & NSR	Item of Work	Qty.	Unit	Rate in Rs.	Amount
1	NSR	Sweeping cleaning of roads and road side patries, road lanes for residences upto the road side drains/Nala including uprooting of wild vegetation, grass, refuses and other waste materials in various sectors, collection and stacking of the garbage and from other places within 100m at specified places as directed by the Engineer in charge including cost of all labour T&P etc. required for proper completion of work. (To be cleaned three times in per sector per month)				
1.1	NSR	For Sector No. 1, 3 (only 60%) 8 & 9 i.e. 3.6 nos. sector	43.20 (3.6x12)	Job	3922.20	169,439.04
1.2	NSR	For Sector No. 2, 4 & 10 i.e. 3 nos. sector	36.00 (3x12)	Job	2631.40	94,730.40
1.3	NSR	Same as above but to be cleaned perday in a month for the road from chauraha near I-AE-1 to Convent School and Hospital to Club No. 1.	24.00 (1x12x12)	Job	8223.10	197,354.40
1.4	NSR	Same as above in item no.1 but for road from Convent School to TTI Main building and around Gandhi Maidan through Girls College to be cleaned four times in a month.	12.00 (1x12)	Job	877.20	10,526.40
1.5	NSR	Same as above but perday in a month cleaning of road from chauraha near I-AE-1 to Degree College Barrier.	24.00 (1x12x12)	Job	1315.75	31,578.00
2	NSR	Cleaning of jungle including uprooting of rank vegetation, grass, brush wood, trees and saplings of girth upto 30 cm measured at a height of 1m above ground level and removal of rubbish upto a distance of 50 m outside the periphery of the area cleared and burning it with all safety arrangements in small lots as per direction of the Engineer in charge including supply of all labour, materials and T&P etc. required for proper completion of the work.	270990.00	sqm	1.50	406,485.00
3	2.28	Surface dressing of area in back lanes/road side patries of residential quarters or as directed by the sector in charge as and when required including cutting and filling of earth upto a depth of 15 cm up-rooting of wild vegetation, removal of all garbage, waste materials also including collection and disposal of surplus material e.g. earth, garbage, vegetation etc. at specified locations lead upto 50 m and lift upto 1.5 m. as directed by the sector in charge including supply of all labour, materials and T&P etc. required for proper completion of work	28550.00	sqm	12.45	355,447.50
4	NSR	Sweeping cleaning and sanitation work inside Club no.1 premises including disposal of waste materials including supply of Broom, waste basket and other T&P required for Proper completion of work. The Sweeper deployed can be called in odd hours other than normal duty hours.	12.00 (1x12)	Job	1655.10	19,861.20
5	NSR	Sweeping cleaning of Road, Rooms, cleaning of bath rooms, TT hall & Badminton hall of sports complex on all working days including cost of Broom and other T&P required for Proper completion of work. The work shall be carried out as per the instruction of Engineer-in-charge.	12.00 (1x12)	Job	1655.10	19,861.20
6	NSR	Sweeping cleaning of back lane three times in a month including collection of plastic bags, other waste materials including collection of above materials in dust-bin at specified location as directed by Engineer-in-charge.	79.20 (6.6x12)	Job	2626.00	207,979.20
7	NSR	Cleaning of covered / uncovered Kaccha / Pucca back drains, directly connected with residences and non-residential building with bed width not exceeding 30 cm including taking out sludge, derbies refuse materials, garbage, brick bats, stone ballast, vegetation etc. from inside or outside along with sides of the drains as directed by the Engineer-in-charge and collection of the above materials at specified location within 100m spacing also removing the blockage for easy flow of stream water during rainy season including cost of all labour, material and T&P etc. required for proper completion of work (To be cleaned three times in per month).	1998000.00 (55500x3x12)	Per R.M.	0.25	499,500.00

Ankur Singh

8	NSR	Trimming of trees upto any height including stem, trimming of unwanted object, branches, cutting branches in small pieces and collection of waste pieces and collection of waste branches, leaves etc. at specified places including all safety measures, required for proper completion of work including cost of all labour, material and T&P etc. complete.	10000.00	No.	6.00	60,000.00
9	NSR	Earth work in excavation in all kinds of soil along nearby drains of Nalas, road etc. to widen the water flow section in order to remove water logging and making proper connection with drains at the require location by mechanical means (Hydraulic excavator) / manual means in foundation trenches or drains (not exceeding 1.5 m in width or 10 sqm on plan), including dressing of sides and ramming of bottoms, lift upto 1.5 m, including getting out the excavated soil and disposal of surplus excavated soil within a lead of 50 m. with proper completion of work as per direction of Engineer-in-charge with cost of labour, T&P etc. complete.	450.00	cum	157.50	70,875.00
10	NSR	Spraying of Katni Lime along with the drains as and where required in the various sectors as per direction of the Engineer-in-charge including cost of all labour, material, T&P etc. required for proper completion of works as per direction of Engineer-in-charge.	20.00	M.T.	3530.60	70,612.00
11	NSR	Removal and disposal of dead animal's bodies, animals like cow, buffalo etc. outside the colony area within 3 km area directed by the Engineer/Sector in charge including cost of all labour, material, T&P etc. and also including loading, unloading and cartage as required for proper completion of work (work is to be taken up immediately after intimation from sector in charge).	300.00	No.	485.00	145,500.00
12	NSR	Same as in item no. 10 above but for removal and disposal of dead animals (small) like dog, lamb etc.	350.00	No.	84.00	29,400.00
13	NSR	Cleaning of road side drain covered / uncovered with bed width more than 30cm and upto 70cm including taking out sludge. Rubbish garbage, brick bats, stone bats. Vegetation etc. including uprooting of wild vegetation etc. from inside slopes and outside along the edges of the drains as directed by sector-in-charge and collection of the above materials at specified location within 100m also including removal of blockage for easy flow of water during rainy season including cost of all labour, Material and T&P etc. required for proper completion of work (To be cleaned once on a month).	530940.00 (44245x12)	R.M.	0.90	477,846.00
14	NSR	Cleaning of Big Kaccha / Pucca drains covered / uncovered having bed width more than 70 cm as when required including removal of sludge, debris, refuses, garbage etc. collection of the same at specified places within 100 m or as per direction of Engineer-in-charge including cost of labour, material and T&P etc. complete.	3500.00	cum	34.05	119,175.00
15	NSR	Cleaning of Nalas flowing inside the colony area including removal of slush, brick bats, stones, mud, ash, cow-dung and other waste materials deposited in nala bed to achieve free flow of water and removal of stagnation of water including stacking the obtained material at proper locations within 100m including cost of labour, material and T&P etc. required for proper completion of work including all safety arrangements.	1830.00	cum	59.10	108,153.00
16	NSR	Disposal of garbage including manure or sludge, refuse, debris, cut grasses, wild vegetations, stone or brick bats etc. including its collection at specified locations in regular stacks loading in truck/tractor trolleys and dumping at specified disposal yard upto a distance of 3 km also including leveling dressing of deep garbage dumps. Measurement of only stacks shall be done and not trip of carrier shall be recorded, no voids are to be deducted. The places of garbage stack shall be properly leveled and dressed without any extra charge.	12000.00	cum	110.44	1,325,280.00
					Total Rs.	4,419,603.34
					Say Rs.	4,419,603.00

//True Copy//

Ankur Singh
(Ankur Singh) 20.12.22
Executive Engineer

ANNEXURE-R6

52

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-चतुर्थ
ओबरा ताप विद्युत परियोजना
उ०प्र०रा०विद्युत उत्पादन निगम लि०
ओबरा-सोनभद्र।



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-IV
OBRA THERMAL POWER PROJECT
U.P.R.VIDYUT UTPADAN NIGAM LTD.
OBRA, DIST: SONEBHADRA (U.P.)

No: /CMD-IV/T-5

Dated: April, 03/2023

Subject:- L.O.I. for the work of Installation of dustbins at several places of obra colony and compost preparation from biodegradable waste.

Under O&M Fund
Registration No. 39. dt. 03.04.2023

M/s Shashank Enterprises,
Khairatiya, Post-Billi Markundi,
Obra (Sonebhadra)

Dear Sir,

Please refer to your e-tender for subjected work against short term e-tender no. 14/SE(CMC-II)/CMD-IV/2022-23 of which Part-I & II were opened online on 08.02.2023 & 01.03.2023 respectively in the office of S.E., CMC-II, Obra and subsequent negotiation held on dated 10.03.2023. In this connection I am pleased to inform you that your negotiated offer at 4.00% below the estimated rates amounting to Rs. 6,67,259.00 (Rupees Six Lakh Sixty Seven Thousand Two Hundred Fifty Nine) only is hereby accepted and work is awarded to you. GST as legally applicable shall be paid extra as per Govt. rules. Date of start of the work shall be 05.04.2023 with completion period of one year i.e. upto 04.04.2024.

You are requested to please submit non-judicial 01 No. stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs.1.00 along with a latest passport size photograph of proprietor/partner of firm for execution of the agreement. Without signing the agreement, payment shall not be made. A copy of Bill of Quantity along with terms and conditions is also being enclosed here with.

Thanking you,

Encl: As above

Your's faithfully,

(Ankur Singh)
Executive Engineer

No: 312 /CMD-IV/T-5 of date.

Copy forwarded for information and necessary action to the following:-

1. Superintending Engineer, Civil Maintenance Circle-II, Obra.
2. Dy. Chief Accounts Officer, CFA&BO, 'B' TPS, Obra.
3. Concerned AE/JE, CMD-IV, Obra.
4. Case file no. TC-14/LOI.

Sri A.C. Maurya
AE

(Ankur Singh)
Executive Engineer

Bill of quantity for the work of Installation of dustbins at several places of obra colony and compost preparation from biodegradable waste against short term e-tender no. 14/SE(CMC-II)/CMD-IV/2022-23

Sl. NO.	DSR-18	ITEM DESCRIPTION	QTY	UNIT	RATE	AMMOUNT
1	2.8	Earth work in excavation by mechanical means (Hydraulic excavator) / manual means in foundation trenches or drains (not exceeding 1.5 m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift up to 1.5 m, including getting out the excavated soil and disposal of surplus excavated soil as directed, within a lead of 50 m.	1,000.00	Cum	213.81	213,810.00
2	2.25	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and lift up to 1.5 m.	150.00	Cum	219.65	32,947.50
3	4.1.3	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering – All work up to plinth level 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size).	5.00	Cum	6,788.60	33,943.00
4	10.1	Structural steel work in single section, fixed with or without connecting plate, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete.	600.00	Kg.	86.05	51,630.00
	NSI	Same as above in item no.22 but excluding cost of steel which shall be issued free of cost by the deptt.	2,000.00	Kg.	12.40	24,800.00
6	10.22	Welding by gas or electric plant including transportation of plant at site etc. complete.	7,500.00	Cm	3.35	25,125.00
7	10.2	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete.	100.00	Kg.	86.23	8,623.00
8	4.1.10	Providing and laying in position cement concrete of 1:5:10 (1 cement : 5 coarse sand (zone-III): 10 graded stone aggregate 40 mm nominal size) excluding the cost of centering and shuttering - All work up to plinth level.	5.00	Cum	5,520.30	27,601.50
9	13.50.3	Applying priming coat with ready mixed red oxide zinc chromate primer of approved brand and manufacture on steel galvanised iron/steel works.	400.00	Sqm	42.96	17,184.00
10	13.1.1	12 mm cement plaster of mix : 1:4 (1 cement: 4 fine sand) up to height of 10 M from ground level.	150.00	Sqm	226.14	33,921.00
11	6.3.2	Brick work with common burnt clay machine moulded perforated modular bricks of class designation 12.5 conforming to IS: 2222 in superstructure above plinth level up to floor five level in cement mortar 1:6 (1 cement : 6 coarse sand).	20.00	Cum	6,357.20	127,144.00
	303	Cow dung Manure	110.00	Cum	42.37	4,660.70
13	14	beldar	96.00	day	558.00	53,568.00
14	13.61.1	Painting with synthetic enamel paint of approved brand and manufacture of required colour to give an even shade ;Two or more coats on new work over an under coat of suitable shade with ordinary paint of approved brand and manufacture.	400.00	Sqm	100.26	40,104.00
Total Rs.						695,061.70
Less (-) 4.00% below as per negotiated rates Rs.						27,802.47
Net Total Rs.						667,259.23
Say Rs.						667,259.00


 (Ankur Singh)
 Executive Engineer

1. PRICES:

- a. Rate of items as per Bill of Quantity (BOQ) are quoted by the bidder only in figures in the financial bid. Rate must be quoted on percentage above/below or at par with respect to the estimated rates of the department in the prescribed xls. Sheet (i.e. B.O.Q.). If there is a discrepancy between figures & words, the amount in words will prevail.
- b. Rates must be quoted by the bidders exclusive of Goods and Service Tax in the prescribed xls. Sheet (i.e. B.O.Q.).
- c. Goods and Service Tax shall be paid extra at actual against documentary evidence.
- d. The unit rates and the prices shall be quoted by the bidder entirely in Indian Rupees.

2. VALIDITY OF OFFER:

The prices shall be kept valid for a period of at least 120 days from the date of opening of tender.

3. PAYMENT:

100% (Hundred percent) payment shall be made on successful completion of works against each work indent after deduction of security, income tax etc. Monthly RAB shall be prepared in form no.26. In case the payment is delayed by the department to the contractor due to any reasons, the firm will not deny the execution of work and payment of wages to their labourers shall have to be done by the contractor timely.

4. INCOME TAX:

Income tax at the rate prevailing at the time of billing shall be deducted from each bill/running bill.

5. SECURITY DEPOSIT:

The contractor shall be required to deposit initial security deposit amounting to 10% (Ten percent) of the value of the contract within two week of placing of LOI. However earnest money deposited against the tender may be adjusted against the security deposit. If the bidder fails to deposit the initial security deposit, the same will be deducted from the running/final bills @ 10% of bill amount.

The Security money shall be released only after Six months of the completion period of the agreement. If the contractor fails to perform the work successfully or discontinues the work before completion of the period of the agreement or the work is discontinued by the department due to his poor performance; the security money shall be forfeited in all such cases. Similarly security deposits shall be refunded only after adjustment of dues of the department. Earnest money of the successful tenderers whom L.O.I. is placed will be forfeited if they fail to start the work or execute the agreement.

6. PENALTY:

- i) The contractor shall complete the work within the period as mentioned in the letter of indent. If the work is not completed within completion period then damages for delay (penalty) @ 1 % per day of the value of the assigned incomplete work shall be levied and recovered from the bill/running bill. However the total amount of penalty shall be limited to 10% (Ten percent) maximum of the total value of assigned work.
- ii) In cases, in which the work is delayed due to reasons beyond the control of the contractor, then suitable extension of time shall be allowed/granted, if the contractor applies for the same along with 'No claim certificate' stating that the grant of time shall not form any basis for any claim whatsoever the reasons for delay.
- iii) In case contractor is found negligent & the progress is not satisfactory the work shall be got carried out through some other contracting agency on debit able basis and the entire amount on the account of difference of rates and damages for delay shall be debited to the contractor and the same would be recovered from any of his bill pending at this project or anywhere in U. P. Rajya Vidyut Utpadan Nigam Limited.

7. Contractor will not have any claim, if no work or less work was carried out against the contract.

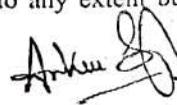
8. Period of agreement

- a) The agreement shall remain valid for the period of one year from the date of start mentioned in the letter of intent, or exhaust of contract value, whichever is earlier. Contract may be extended for further three months on the same rates, terms & conditions. Contract may be extended further with mutual consent.
- b) The agreement executed with the contractor may be terminated at any time within the period of agreement by giving one week notice. In case the agreement is terminated due to failure on the part of the contractor then the security money would be forfeited.

9. The contractor shall not sublet the contract to any other firm/party/contractor. The contractor to whom the work would be awarded shall be responsible for all the work of agreement.

10. Variation

Variation of any individual item of BOQ may vary upto any extent but over all variation shall be limited to (+/-) 10% of the contract value.



11. EXTRA ITEMS.

The contractor shall carry out, if asked for by the Engineer, any items of work, though not covered by the schedule of items of the contract. The contractor shall submit his rate quotations supported by detailed analysis within seven (7) days in usual case after being asked for, in writing to take up such work. If possible the extra item rates shall be related to accepted item rates. If such suitable accepted rates are not available, the contractor shall be allowed 10% extra profit over the direct cost of materials, labour, tools and plants included in the rates analysis. Cost of materials, tools and plant shall be duly supported with comparative bids for materials and transportation, if any and calculation of tools and plant hire charges shall be based on the report of rates and cost committee, Government of India or any approved method as decided by Engineer. The rate of extra items derived from the above shall be mutually agreed upon by the contractor and the Engineer/purchaser before starting the work. In case of emergency, the Engineer will be within his right to instruct immediate execution of the extra work without waiting for the sanction of the quotation above. In such cases joint observation of the cost shall be recorded and the payment shall be made on the basis of quotation or the actual observed cost plus 10% which ever is less.

12. ARBITRATION

If any dispute, difference or controversy shall at any time arise between the contractor & Nigam & the Engineer of contract touching the contract, or as to the true construction, meaning and intent of any part or condition of the same, or as to the manner of execution or as to the quality or description of, or payment for the same, or as to the true intent, meaning, interpretation, construction or effect of the clauses of the contract, specifications or drawings or any of them, or as to any thing to be done, omitted or suffered in pursuance of the contract or specifications, or as to the mode of carrying the contract in to effect or as to the breach or alleged breach of contract or as to any claims on account of such breach or alleged breach or as to obviating or compensating for the commission of any such breach, or as to any other matter or thing whatsoever connected with or arising out of the contract, and whether before or during the progress or after the completion of the contract, such question, difference or dispute shall be referred for adjudication to the Chairman, UPRVUNL or to any other person nominated by him in his behalf and his decision by way of a speaking award in writing shall be final, binding and conclusive. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act 1940/Arbitration and CONCILIATION ACT, 1996 or any statutory modification thereof. The arbitrator may from time to time with consent of the parties enlarge the time for making and publishing the award.

Upon every or any such reference the cost of and incidental to the reference and award respectively shall be in the discretion of the Arbitrator, who shall be competent to determine the amount thereof or direct the same to be taxed as between solicitor and client or as between party and party and to direct by whom and to whom and in what manner the same shall be borne and paid.

Work under the contract shall, if reasonably possible, continue during the arbitration proceedings and no payments due or payable by the Nigam shall be with-held on account of such proceedings.

13. COURT OF COMPETENT JURISDICTION

Any action taken or proceedings initiated on any of the terms of this agreement shall be only in the Court of Sonbhadra and High Court of Judicature at Allahabad.

14. ENGINEER OF CONTRACT:

Executive Engineer, CMD-IV, Obra Thermal Power Station, Obra-Sonebhadra shall be the engineer of contract. However after finalization of the tender, Executive Engineer, CMD-IV, Obra will be the Engineer of contract for the execution of work in the area under their jurisdiction within timeframe & its quality and there after bill verification.

15. PAYMENT AUTHORITY:

Dy. Chief Account Officer, CFA&BO, 'B'TPS, Obra, Sonbhadra shall be the payment authority.

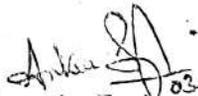


The scope of work covers installation of dustbins at several places of obra colony and compost preparation from biodegradable waste.

SPECIAL TERMS & CONDITIONS OF CONTRACT

1. Work shall be carried out as per CPWD/PWD specification as per the direction of Engineer In charge.
2. The contractor or his authorized representative shall present daily to note the complaints failing which penalty shall be imposed due to delay in the execution of works as per the decision of E.E. CMD-IV, Obra.
3. Contractor shall have to be strictly abided by the health and safety rule of factory and rules and regulation of U.P. Rajya Vidyut Utpadan Nigam Ltd., as applicable to them.
4. Contractor will have to take adequate precaution for safety of their workers; Firm shall have to arrange group insurance for their labourers for Rs. 5.00 Lakhs for paying the ex-gratia compensation given immediatly to desesead labour by UPRVUNL (Obra TPS). The firm will deposit the above ex-gratia amount with the concern division within 120 days of the incident claiming from insurance Co. otherwise same shall be adjusted from the bill of the firm.
5. Contractor will arrange his own experienced and healthy skilled/semiskilled/unskilled workers as required and will be responsible for the arrangement of their Gate Passes from security officer, insurance of the workers (as required), medical welfare and residential facilities to their workers & himself etc.
6. The work will be carried out in such a way that no plant/equipment is damaged. The repair/replacement shall be recovered from the contractor's bill in case of any damages.
7. No claim shall be made by the contractor for the Labour rendered idle due to stoppage of work or suspension of work due to any reason whatsoever.
8. Contractor shall make payment of minimum wages as prescribed to the labourers through cheque.
9. Contractor shall follow all the labour laws.
10. Contractor shall arrange for the insurance of their workers/staff to be engaged on job at work site at their own cost.
11. During the tender agreement period the contractor will be responsible to ensure strict compliance/implementation of all the provision amended from time to time by the Central/State Government/Local Administration up to extent, it pertains to the contractor, of all the employees employed by him.
He has further to ensure and prove, if necessary, that the minimum wages, as prescribed from time to time by Government under the minimum wage Act, 1970, are being paid by him to his employees and in case he fails to do so, the liability on this account will be adjusted from any of his security/pending bill with the Nigam.
12. Transportation of materials/consumables from Site stores up to work site and return of old worn out materials and their proper staking shall be treated as included in the scope of work against each items as on enlisted in the tender specifications.
13. Contractor shall make own arrangement for his stores and staff. For this suitable space will be provided by the department, free of cost, if necessary.
14. Rights are reserved to reject any or all tenders without assigning any reasons whatsoever or to divide the work between more than one firm / contractors, as per site requirement.
15. The contractor shall not sublet the contract to any other agency without prior approval of the Engineer of Contract and they themselves shall be responsible for all the works of agreement.
16. All other terms and conditions shall be as per general terms and conditions of UPRVUNL Form 'A' as per they are applicable. In case of any contradiction between any of conditions mentioned in form 'A' and those mentioned in special conditions of this contract and commercial conditions of this contract then the provisions made in the terms and conditions of this contract shall over ride, the conditions mentioned in U.P.R.V.U.N.L, Form 'A'.


//True Copy//


Executive Engineer
CMD-IV, Obra

030423

कार्यालय अधिशासी अभियन्ता
जानेपद अनुरक्षण खण्ड-चतुर्थ
ओबरा ताप विद्युत परियोजना
उ०प्र०रा०विद्युत उत्पादन निगम लि०
ओबरा-सोनभद्र।



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-IV
OBRA THERMAL POWER PROJECT
U.P.R.VIDYUT UTPADAN NIGAM LTD.
OBRA, DIST: SONEBHADRA (U.P.)

No: /CMD-IV/T-5

Annexure R-7

Dated: April, 23 /2023

Subject:- L.O.I. for the work of Construction of Proposed, MRF (Material Recovery Facility) centre.

Under O&M Fund
Registration No. 41, dt. 03.04.2023

*M/s Om Sai Construction,
Ward No. 5, Vaibhav Nagar,
Awleshpur, Chitapur, Varanasi (U.P.)-221106
Site office-Obra (Sonebhadra)*

Dear Sir,

Please refer to your e-tender for subjected work against e-tender no. 17/SE(CMC-II)/CMD-IV/2022-23 of which Part-I & II were opened online on 03.03.2023 & 10.03.2023 respectively in the office of S.E., CMC-II, Obra and subsequent negotiation held on dated 14.03.2023. In this connection I am pleased to inform you that your negotiated offer at 2.00% below the estimated rates amounting to **Rs. 69,06,458.00 (Rupees Sixty Nine Lakh Six Thousand Four Hundred Fifty Eight) only** is hereby accepted and work is awarded to you. GST as legally applicable shall be paid extra as per Govt. rules. **Date of start of the work shall be 05.04.2023 with completion period of one year i.e. upto 04.04.2024.**

You are requested to please submit non-judicial 01 No. stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs.1.00 along with a latest passport size photograph of proprietor/partner of firm for execution of the agreement. Without signing the agreement, payment shall not be made. A copy of Bill of Quantity along with terms and conditions is also being enclosed here with.

Thanking you,

Encl: As above

Your's faithfully,

(Ankur Singh)
Executive Engineer

No: 310 /CMD-IV /T-5 of date.

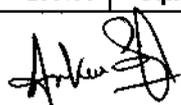
Copy forwarded for information and necessary action to the following:-

1. Superintending Engineer, Civil Maintenance Circle-II, Obra.
2. Dy. Chief Accounts Officer, CFA&BO, 'B' TPS, Obra.
3. Concerned AE/JE, CMD-IV, Obra.
4. Case file no.TC-17/LOI.

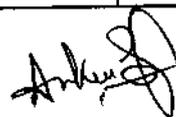
Ankur Singh
23.04.23
(Ankur Singh)
Executive Engineer

PROJECT-DETAIL ESTIMATE FOR THE CONSTRUCTION OF PROPOSED MRF (MATERIAL RECOVERY FACILITY)**CENTER AGAINST E-TENDER NO. 17/SE(CMC-II)/CMD-IV/2022-23**

S.N.	DSR NO.	Description Of Items	Qty.	Unit	Rate	Amount
1	2.10	Excavating trenches of required width for pipes, cables, etc including excavation for sockets, and dressing of sides, ramming of bottoms, depth upto 1.5 m, including getting out the excavated soil, and then returning the soil as required, in layers not exceeding 20 cm in depth, including consolidating each deposited layer by ramming, watering, etc. and disposing of surplus excavated soil as directed, within a lead of 50 m :	1,100.00	Cum	188.98	207,878.00
2	4.1.8	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering 1:4:8 (1 Cement : 4 coarse sand (zone-III) : 8 graded stone aggregate 40 mm nominal size)	30.00	Cum	4,906.44	147,193.20
3	2.27	Supplying and filling in plinth with sand under floors, including watering, ramming, consolidating and dressing complete.	26.00	Cum	1,655.13	43,033.38
4	2.34.1	Supplying chemical emulsion in sealed containers including delivery as specified. Chlorpyriphos/ Lindane emulsifiable concentrate of 20%	275.00	Litres	170.21	46,807.75
5	5.3	Reinforced cement concrete work in beams, suspended floors, roofs having slope up to 15° landings, balconies, shelves, chajjas, lintels, bands, plain window sills, staircases and spiral stair cases above plinth level up to floor five level, excluding the cost of centering, shuttering, finishing and reinforcement with 1:1.5:3 (1 cement : 1.5 coarse sand(zone-III) : 3 graded stone aggregate 20 mm nominal size)	12.00	Cum	8,274.41	99,292.92
6	5.1.2	Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement - All work up to plinth level : 1:1.5:3 (1 cement : 1.5 coarse sand (zone-III): 3 graded stone aggregate 20 mm nominal size)	12.00	Cum	6,540.89	78,490.68
7	5.2.2	Reinforced cement concrete work in walls (any thickness), including attached pilasters, buttresses, plinth and string courses, fillets, columns, pillars, piers, abutments, posts and struts etc. above plinth level up to floor five level, excluding cost of centering, shuttering, finishing and reinforcement :1:1.5:3 (1 cement : 1.5 coarse sand(zone-III) : 3 graded stone aggregate 20 mm nominal size)	5.00	Cum	7,886.44	39,432.20
8	6.1.1	Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in foundation and plinth in: Cement mortar 1:4 (1 cement : 4 coarse sand)	5.00	Cum	5,403.60	27,018.00
9	6.4.1	Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in superstructure above plinth level up to floor V level in all shapes and sizes in Cement mortar 1:4 (1 cement : 4 coarse sand)	32.00	Cum	6,618.01	211,776.32
10	10.1	Structural steel work in single section, fixed with or without connecting plate, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete.	16,000.00	Kg	72.92	1,166,720.00
11	10.2	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete	240.00	Kg	86.23	20,695.20
12	13.1.2	12 mm cement plaster of mix :1:6 (1 cement: 6 fine sand)	120.00	Sqm	215.47	25,856.40
13	13.2.2	15 mm cement plaster on the rough side of single or half brick wall of mix :1:6 (1 cement: 6 fine sand)	220.00	Sqm	248.18	54,599.60
14	11.3.1	40 mm thick with 20 mm nominal size stone aggregate	255.00	Sqm	422.33	107,694.15



15	10.16.3	Steel work in built up tubular (round, square or rectangular hollow tubes etc.) trusses etc., including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer, including welding and bolted with special shaped washers etc. complete. Electric resistance or induction butt welded tubes	2,500.00	Kg	109.62	274,050.00
16	12.1.3	Providing corrugated G.S. sheet roofing including vertical / curved surface fixed with polymer coated J or L hooks, bolts and nuts 8 mm diameter with bitumen and G.I. limpet washers or with G.I. limpet washers filled with white lead, including a coat of approved steel primer and two coats of approved paint on overlapping of sheets complete (up to any pitch in horizontal/ vertical or curved surfaces), excluding the cost of purlins, rafters and trusses and including cutting to size and shape wherever required. 0.63 mm thick with zinc coating not less than 275 gm/m ²	320.00	Sqm	775.42	248,134.40
17	12.4.2	Providing ridges or hips of width 60 cm overall width plain G.S. sheet fixed with polymer coated J or L hooks, bolts and nuts 8 mm dia G.I. limpet and bitumen washers complete. 0.63 mm thick with zinc coating not less than 275 gm/m ²	28.00	Metre	601.82	16,850.96
18	12.7.2	Providing and fixing 15 cm wide, 45 cm overall semi-circular plain G.S. sheet gutter with iron brackets 40x3mm size, bolts, nuts and washers etc., including making necessary connections with rain water pipes complete. 0.63 mm thick with zinc coating not less than 275 gm/m ²	56.00	Metre	598.05	33,490.80
19	13.48.3	Finishing with Deluxe Multi surface paint system for interiors and exteriors using Primer as per manufacturers specifications :Painting Steel work with Deluxe Multi Surface Paint to give an even shade. Two or more coat applied @ 0.90 ltr/10 sqm over an under coat of primer applied @ 0.80 ltr/10 sqm of approved brand and manufacture	3,500.00	Sqm	106.61	373,135.00
20	13.48.2	Finishing with Deluxe Multi surface paint system for interiors and exteriors using Primer as per manufacturers specifications :Painting wood work with Deluxe Multi Surface Paint of required shade. Two or more coat applied @ 0.90 ltr/10 sqm over an under coat of primer applied @ 0.75 ltr/10 sqm of approved brand and manufacture	12.00	Sqm	110.38	1,324.56
21	16.70.1	Providing and fixing G.I. chain link fabric fencing of required width in mesh size 50x50 mm including strengthening with 2 mm dia wire or nuts, bolts and washers as required complete as per the direction of Engineer-in-charge. Made of G.I. wire of dia 4 mm	120.00	Sqm	675.59	81,070.80
22	10.30.1	Providing & fixing glass panes with putty and glazing clips in steel doors, windows, clerestory windows, all complete with 5.5 mm thick glass panes	6.00	Sqm	1,012.58	6,075.48
23	9.21.2	Providing and fixing ISI marked flush door shutters conforming to IS : 2202 (Part I) non-decorative type, core of block board construction with frame of 1st class hard wood and well matched commercial 3 ply veneering with vertical grains or cross bands and face veneers on both faces of shutters: 30 mm thick including ISI marked Stainless Steel butt hinges with necessary screws	6.00	Sqm	1,542.20	9,253.20
24	9.96.2	Providing and fixing aluminium sliding door bolts, ISI marked anodised (anodic coating not less than grade AC 10 as per IS : 1868), transparent or dyed to required colour or shade, with nuts and screws etc. complete. 250x16 mm	3.00	Nos.	196.36	589.08
25	9.97.2	Providing and fixing aluminium tower bolts, ISI marked, anodised (anodic coating not less than grade AC 10 as per IS : 1868) transparent or dyed to required colour or shade, with necessary screws etc. complete : 250x10 mm	3.00	Nos.	87.75	263.25
26	9.100.1	Providing and fixing aluminium handles, ISI marked, anodised (anodic coating not less than grade AC 10 as per IS : 1868) transparent or dyed to required colour or shade, with necessary screws etc. complete :	6.00	Nos.	50.55	303.30



27	22.2.1	Providing and laying integral cement based treatment for water proofing on the vertical surface by fixing specified stone slab 22 mm to 25 mm thick with cement slurry mixed with water proofing compound conforming to IS:2645 in recommended proportions with a gap of 20 mm (minimum) between stone slabs and the receiving surfaces and filling the gaps with neat cement slurry mixed with water proofing compound and finishing the exterior of stone slab with cement mortar 1:3 (1 cement : 3 coarse sand) 20 mm thick with neat cement punning mixed with water proofing compound in recommended proportion complete at all levels and as directed by Engineer-in-charge : Using rough Kota stone	250.00	Sqm	1,472.88	368,220.00
28	17.1.1	Providing and fixing water closet squatting pan (Indian type W.C. pan) with 100 mm sand cast Iron P or S trap, 10 litre low level white P .V .C. flushing cistern, including flush pipe, with manually controlled device (handle lever) conforming to IS : 7231, with all fittings and fixtures complete, including cutting and making good the walls and floors wherever required: White Vitreous china Orissa pattern W.C. pan of size 580x440 mm with integral type foot rests	1.00	Each	4,594.49	4,594.49
29	17.4.1	Providing and fixing white vitreous china flat back or wall corner type lipped front urinal basin of 430x260x350 mm and 340x410x265 mm sizes respectively with automatic flushing cistern with standard flush pipe and C.P . brass spreaders with brass unions and G .J clamps complete, including painting of fittings and brackets, cutting and making good the walls and floors wherever required : One urinal basin with 5 litre white P .V .C. automatic flushing cistern	1.00	Each	4,222.25	4,222.25
30	12.41.1	Providing and fixing on wall face unplasticised Rigid PVC rain water pipes conforming to IS : 13592 Type A, including jointing with seal ring conforming to IS : 5382, leaving 10 mm gap for thermal expansion, (i) Single socketed pipes. 75 mm diameter	21.00	Metre	170.42	3,578.82
31	18.10	Providing and fixing G .I. pipes complete with G .I. fittings and clamps, i/c cutting and making good the walls etc.				
31.01	18.10.1	15 mm dia. Nominal bore.	15.00	RM	241.44	3,621.60
31.02	18.10.2	20 mm dia. Nominal bore.	10.00	RM	291.61	2,916.10
32	18.16.1	Providing and fixing brass stop cock of approved quality 15 mm nominal bore.	1.00	Each	256.40	256.40
33	18.46	Providing and fixing G .I. Union in G .I. pipe including cutting and threading the pipe and making long screws etc. complete (New work).				
33.01	18.46.1	15 mm nominal bore.	4.00	Each	199.79	799.16
33.02	18.46.2	20 mm nominal bore.	4.00	Each	221.31	885.24
34	18.18.1	Providing and fixing ball valve (brass) of approved quality , High or low pressure, with plastic floats complete 15 mm nominal bore.	4.00	Each	287.03	1,148.12
35	18.48	Providing and placing on terrace (at all floor levels) polyethylene water storage tank, IS : 12701 marked, with cover and suitable locking arrangement and making necessary holes for inlet, outlet and overflow pipes but without fittings and the base support for tank.	1,000.00	per litre	7.46	7,460.00
36	NSR	wiring point for light with 1.5 sqmm. FRISH PVC Insulated single core aluminium conductor cable in PVC conduit pipe partly conceleated in wall and partly laid in slab along with the reinforcement before concreting complete with 1.5 Sq mm FRLSH PVC insulated multistrand copper conductor cable earth continuity wire and plano type switch etc. complete in all respects.	11.00	Each	610.00	6,710.00
37	NSR	Same as item No. 1 but for fan and light duty exhaust fan	7.00	Each	671.00	4,697.00
38	NSR	Same as item No. 1 but for 5 AMP plug point with plano type switch and socket etc.	1.00	Each	327.00	327.00

Ankur Singh

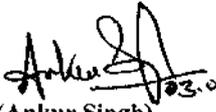
39	NSR	Supply and fixing of industrial bulk head fitting or cast aluminium body, having heat resistant glass cover and MS Galvanized wire guard suitable for and with 9/10 watt CFL complete in all respect	8.00	Each	821.00	6,568.00
40	NSR	Supply and fixing of LED Tube light with batten suitable for upto 1x22 watt LED tube light complete including tube etc on surface complete in all respects (CAT:AA)	3.00	Each	1,020.00	3,060.00
41	NSR	Supply and burying of 40mm dia x 4.5 metres long GI pipe vertically for earthing having 12mm dia holes spaced 75mm apart drilled upto 2 metres from the bottom complete with earthing Lead of no. 6 to 8 SWG GI wire in GI pipe upto apron (And from apron to switch board the cost of GI Pipe and GI wire will be extra) upto switch board with hinged cover, masonry enclosure, funnel attop, alternate layers of charcoal/coke and salt at least 150mm thick around etc. complete in all respects	1.00	Each	4,076.00	4,076.00
42	NSR	Supply and fixing of one no. 8 SWG GI wire in 15 mm dia GI pipe for earthing, laid in wall duly concealed including the cost cement, sand, labour, T&P other material required for proper completion of the work as directed at site	15.00	Metre	200.00	3,000.00
43	NSR	Supply and fixing of 240 volts "L" series miniature circuit breaker 9K/10K in existing MCB, DB complete with connections as required - 5-32AMPS	2.00	Each	206.00	412.00
	NSR	Supply and fixing of flush/surface mounting distribution boards complete in all respects - 8 way SPN	1.00	Each	1,575.00	1,575.00
45	NSR	Erection and testing of ceiling fan and regulator for room height upto 3.5 metres including supply of 3mm thick GI pipe 90mm dia duly painted, complete in all respect	5.00	Each	140.00	700.00
46	NSR	Providing and laying unplasticized rigid PVC pipe conforming to IS :13592 type A including jointing, cutting and making good the walls and floors as per requirement 150 mm	85.00	Metre	600.00	51,000.00
47	NSR	Supply and erection of AC 1200 mm sweep, 220/240 volts, 50 Hz ceiling fan with regulator standard down rod, blade including connection etc. complete as required	5.00	Each	1,800.00	9,000.00
48	2.1.1	Earth work in surface excavation not exceeding 30 cm in depth but exceeding 1.5 m in width as well as 10 sqm on plan including getting out and disposal of excavated earth upto 50 m and lift upto 1.5 m, as directed by Engineer-in- Charge: All kinds of soil	25.00	Cum	78.43	1,960.75
49	4.1.8	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : 1:4:8 (1 Cement : 4 coarse sand (zone-III) : 8 graded stone aggregate 40 mm nominal size)	4.00	Cum	4,906.44	19,625.76
	6.34.2	Brick work with non modular fly ash bricks conforming to IS:12894, class designation 10 average compressive strength in super structure above plinth level up to floor V level in : Cement mortar 1:6 (1 cement : 6 Coarse sand)	26.00	Cum	6,170.08	160,422.08
51	16.17.1	Providing and fixing G.I. chain link fabric fencing of required width in mesh size 50x50 mm including strengthening with 2 mm dia wire or nuts, bolts and washers as required complete as per the direction of Engineer-in-charge. Made of G.I. wire of dia 4 mm	170.00	Sqm	675.59	114,850.30
52	6.34.2	Brick work with non modular fly ash bricks conforming to IS:12894, class designation 10 average compressive strength in super structure above plinth level up to floor V level in : Cement mortar 1:6 (1 cement : 6 Coarse sand)	2.00	Cum	6,170.08	12,340.16
53	4.1.8	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : 1:4:8 (1 Cement : 4 coarse sand (zone-III) : 8 graded stone aggregate 40 mm nominal size)	1.00	Cum	4,906.44	4,906.44



54	16.91.1	Providing and laying factory made chamfered edge Cement Concrete paver blocks in footpath, parks, lawns, drive ways or light traffic parking etc, of required strength, thickness & size/ shape, made by table vibratory method using PU mould, laid in required colour & pattern over 50mm thick compacted bed of sand, compacting and proper embedding/laying of inter locking paver blocks into the sand bedding layer through vibratory compaction by using plate vibrator, filling the joints with sand and cutting of paver blocks as per required size and pattern, finishing and sweeping extra sand. complete all as per direction of Engineer-in-Charge. 60mm thick cement concrete paver block of M-35 grade with approved colour design & pattern.	16.00	Sqm	749.79	11,996.64
55	2.3.1	Banking excavated earth in layers not xceeding 20 cm in depth, breaking clods, watering, rolling each layer with ½ tonne roller, or wooden or steel rammers, and rolling every 3rd and top-most layer with power roller of minimum 8 tonnes and dressing up, in embankments for roads, flood banks, marginal banks, and guide banks etc., lead upto 50 m and lift upto 1.5 m :All kinds of soil	10.00	cum	398.77	3,987.71
56	16.1	Preparation and consolidation of sub grade with power road roller of 8 to 12 tonne capacity after excavating earth to an average of 22.5 cm depth, dressing to camber and consolidating with road roller including making good the undulations etc. and re-rolling the sub grade and disposal of surplus earth with lead upto 50 metres.	45.00	sqm	132.84	5,977.75
57	16.3.3	Supplying and stacking at site.53 mm to 22.4 mm size stone aggregate	10.00	cum	1,482.84	14,828.39
58	16.4	Laying, spreading and compacting stone aggregate of specified sizes to WBM specifications in uniform thickness, hand picking, rolling with 3 wheeled road / vibratory roller 8-10 tonne capacity in stages to proper grade and camber, applying and brooming requisite type of screening / binding material to fill up interstices of coarse aggregate, watering and compacting to the required density.	10.00	cum	650.21	6,502.12
59	16.43.1	Providing and laying design mix cement concrete of M-30 grade, in roads/ taxi tracks/ runways, using cement content as per design mix, using coarse sand and graded stone aggregate of 40 mm nominal size in appropriate proportions as per approved & specified design criteria, providing dowel bars with sleeve/ tie bars wherever required, laying at site, spreading and compacting mechanically by using needle and surface vibrators, levelling to required slope/ camber, finishing with required texture, including steel form work with sturdy M.S. channel sections, curing, making provision for contraction/ expansion, construction & longitudinal joints (10 mm wide x 50 mm deep) by groove cutting machine, providing and filling joints with approved joint filler and sealants, complete all as per direction of Engineer-in-charge (Item of joint fillers, sealants, dowel bars with sleeve/ tie bars to be paid separately).Cement concrete prepared with batch mixing machine	9.00	cum	7,417.25	66,755.21
60	5.22.6	Steel reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding all complete upto plinth level.Thermo-Mechanically Treated bars of grade Fe-500D or more.	125.00	Kg	70.76	8,845.34
61	16.8.1	Brick edging laid lengthwise with half brick depth including excavation, refilling and disposal of surplus earth lead upto 50 metres :With common burnt clay F.P.S. (non modular) bricks of class designation 7.5	15.00	meter	39.62	594.28
62	18.42.3	Boring with 100 mm diameter casing pipe for hand pump / tubewell, in all soils except ordinary hard rocks requiring blasting, including removing the casing pipe after the hand pump / tube well is lowered and tested Beyond 12 m and up to 18 m depth metre	80.00	METRE	645.38	51,630.40

Ankur Singh

63	NSR	2 HP Pump complete fittings	1.00	No.	22,000.00	22,000.00
64	NSR	Supply and installation of n1 repro 100/34 with semi automatic cyclone, blower, grinder, mixer and strand palletizer for recycling of dry waste,	1.00	No.	2,730,327.00	2,730,327.00
TOTAL RS.						7,047,406.15
Less (-) 2.00% below as per negotiated rates Rs.						140,948.12
Net Total Rs.						6,906,458.02
Say Rs.						6,906,458.00


(Ankur Singh)
Executive Engineer

1. PRICES:

- a. Rate of items as per Bill of Quantity (BOQ) are quoted by the bidder only in figures in the financial bid. Rate must be quoted on percentage above/below or at par with respect to the estimated rates of the department in the prescribed xls. Sheet (i.e. B.O.Q.). If there is a discrepancy between figures & words, the amount in words will prevail.
- b. Rates must be quoted by the bidders exclusive of Goods and Service Tax in the prescribed xls. Sheet (i.e. B.O.Q.).
- c. Goods and Service Tax shall be paid extra at actual against documentary evidence.
- d. The unit rates and the prices shall be quoted by the bidder entirely in Indian Rupees.

2. VALIDITY OF OFFER:

The prices shall be kept valid for a period of at least 120 days from the date of opening of tender.

3. PAYMENT:

100% (Hundred percent) payment shall be made on successful completion of works against each work indent after deduction of security, income tax etc. Monthly RAB shall be prepared in form no.26. In case the payment is delayed by the department to the contractor due to any reasons, the firm will not deny the execution of work and payment of wages to their labourers shall have to be done by the contractor timely.

4. INCOME TAX:

Income tax at the rate prevailing at the time of billing shall be deducted from each bill/running bill.

5. SECURITY DEPOSIT:

The contractor shall be required to deposit initial security deposit amounting to 10% (Ten percent) of the value of the contract within two week of placing of LOI. However earnest money deposited against the tender may be adjusted against the security deposit. If the bidder fails to deposit the initial security deposit, the same will be deducted from the running/final bills @ 10% of bill amount.

The Security money shall be released only after Six months of the completion period of the agreement. If the contractor fails to perform the work successfully or discontinues the work before completion of the period of the agreement or the work is discontinued by the department due to his poor performance; the security money shall be forfeited in all such cases. Similarly security deposits shall be refunded only after adjustment of dues of the department. Earnest money of the successful tenderers whom L.O.I. is placed will be forfeited if they fail to start the work or execute the agreement.

6. PENALTY:

- i) The contractor shall complete the work within the period as mentioned in the letter of indent. If the work is not completed within completion period then damages for delay (penalty) @ 1 % per day of the value of the assigned incomplete work shall be levied and recovered from the bill/running bill. However the total amount of penalty shall be limited to 10% (Ten percent) maximum of the total value of assigned work.
- ii) In cases, in which the work is delayed due to reasons beyond the control of the contractor, then suitable extension of time shall be allowed/granted, if the contractor applies for the same along with 'No claim certificate' stating that the grant of time shall not form any basis for any claim whatsoever the reasons for delay.
- iii) In case contractor is found negligent & the progress is not satisfactory the work shall be got carried out through some other contracting agency on debit able basis and the entire amount on the account of difference of rates and damages for delay shall be debited to the contractor and the same would be recovered from any of his bill pending at this project or anywhere in U. P. Rajya Vidyut Utpadan Nigam Limited.

7. Contractor will not have any claim, if no work or less work was carried out against the contract.

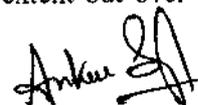
8. Period of agreement

- a) The agreement shall remain valid for the period of one year from the date of start mentioned in the letter of intent, or exhaust of contract value, whichever is earlier. Contract may be extended for further three months on the same rates, terms & conditions. Contract may be extended further with mutual consent.
- b) The agreement executed with the contractor may be terminated at any time within the period of agreement by giving one week notice. In case the agreement is terminated due to failure on the part of the contractor then the security money would be forfeited.

9. The contractor shall not sublet the contract to any other firm/party/contractor. The contractor to whom the work would be awarded shall be responsible for all the work of agreement.

10. Variation

Variation of any individual item of BOQ may vary upto any extent but over all variation shall be limited to (+/-) 10% of the contract value.



11. EXTRA ITEMS.

The contractor shall carry out, if asked for by the Engineer, any items of work, though not covered by the schedule of items of the contract. The contractor shall submit his rate quotations supported by detailed analysis within seven (7) days in usual case after being asked for, in writing to take up such work. If possible the extra item rates shall be related to accepted item rates. If such suitable accepted rates are not available, the contractor shall be allowed 10% extra profit over the direct cost of materials, labour, tools and plants included in the rates analysis. Cost of materials, tools and plant shall be duly supported with comparative bids for materials and transportation, if any and calculation of tools and plant hire charges shall be based on the report of rates and cost committee, Government of India or any approved method as decided by Engineer. The rate of extra items derived from the above shall be mutually agreed upon by the contractor and the Engineer/purchaser before starting the work. In case of emergency, the Engineer will be within his right to instruct immediate execution of the extra work without waiting for the sanction of the quotation above. In such cases joint observation of the cost shall be recorded and the payment shall be made on the basis of quotation or the actual observed cost plus 10% which ever is less.

12. ARBITRATION

If any dispute, difference or controversy shall at any time arise between the contractor & Nigam & the Engineer of contract touching the contract, or as to the true construction, meaning and intent of any part or condition of the same, or as to the manner of execution or as to the quality or description of, or payment for the same, or as to the true intent, meaning, interpretation, construction or effect of the clauses of the contract, specifications or drawings or any of them, or as to any thing to be done, omitted or suffered in pursuance of the contract or specifications, or as to the mode of carrying the contract in to effect or as to the breach or alleged breach of contract or as to any claims on account of such breach or alleged breach or as to obviating or compensating for the commission of any such breach, or as to any other matter or thing whatsoever connected with or arising out of the contract, and whether before or during the progress or after the completion of the contract, such question, difference or dispute shall be referred for adjudication to the Chairman, UPRVUNL or to any other person nominated by him in his behalf and his decision by way of a speaking award in writing shall be final, binding and conclusive. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act 1940/Arbitration and CONCILIATION ACT, 1996 or any statutory modification thereof. The arbitrator may from time to time with consent of the parties enlarge the time for making and publishing the award.

Upon every or any such reference the cost of and incidental to the reference and award respectively shall be in the discretion of the Arbitrator, who shall be competent to determine the amount thereof or direct the same to be taxed as between solicitor and client or as between party and party and to direct by whom and to whom and in what manner the same shall be borne and paid.

Work under the contract shall, if reasonably possible, continue during the arbitration proceedings and no payments due or payable by the Nigam shall be with-held on account of such proceedings.

13. COURT OF COMPETENT JURISDICTION

Any action taken or proceedings initiated on any of the terms of this agreement shall be only in the Court of Sonbhadra and High Court of Judicature at Allahabad.

14. ENGINEER OF CONTRACT:

Executive Engineer, CMD-IV, Obra Thermal Power Station, Obra-Sonebhadra shall be the engineer of contract. However after finalization of the tender, Executive Engineer, CMD-IV, Obra will be the Engineer of contract for the execution of work in the area under their jurisdiction within timeframe & its quality and there after bill verification.

15. PAYMENT AUTHORITY:

Dy. Chief Account Officer, CFA&BO, 'B' TPS, Obra, Sonbhadra shall be the payment authority.



1. Earth work, Brick work, laying cement concrete of specified grade, plastering and removing of building rubbish etc. as per BOQ.
2. The work includes Earth work in excavation, filling available excavated earth, Providing and laying in position cement concrete of specified grade, Brick work, Reinforced cement concrete work, cement plaster, Cement concrete flooring, supply & fixing of mosquito jali, disposal of waste materials, supply & fixing of galvanized corrugated iron sheet/ AC sheet, ridge Fixing barbed wire fencing, Painting, Demolishing brick work & all type concrete/lime concrete, Plumbing work for water supply & sanitary fittings, Electrical work such as light/ fan & wiring, a bore for 100mm dia casing for Hand Pump/ Tube Well, Cement Concrete road, structural steel work and other misc. items included in Bill of quantity.
3. Machinery required are as follows:-
 - a. Crusher/grinder.
 - b. Washing unit.
 - c. Magnetic separator.
 - d. Dryer.
 - e. Agglomerator.
 - f. Extruder.
 - g. Dana cutter.
 - h. Cooling Tank.

SPECIAL CONDITIONS OF CONTRACT

1. Work shall be carried out as per CPWD/PWD specification as per the direction of Engineer Incharge.
2. Firm have to arrange cement from the reputed manufactures such as Jaypee, Prism, ACC, Birla etc. The certificate of cement conforming to the relevant I.S.Code will have to be submitted by the firm before using for the construction.
3. Firm have to purchase steel (Reinforcement and structural steel) from SAIL/TISCO/JINDAL or from the manufacturers as approved by the Engineer-In-Charge. Steel should conform to the relevant I.S.Code for which test certificate of the manufacturers will have to be submitted by the firm.
4. 5% wastage in structural steel shall be allowed, which shall be recovered at issue rate beyond which it shall be recovered at double of issue rate.
5. Dudhi/ Chohan sand shall be used in the work. All form work shall be Ply-wood shuttering of approved make of good quality or stiff steel shuttering. In case surface of R.C.C is found to be uneven/rough, the same shall be plastered with 1:3 (Cement: sand mortar) by the contractor at his own cost, for which no extra payment shall be made.
6. The work shall be carried out in Obra Project Colony. The tenderers may visit the site to make them selves conversant with the nature of work to be carried out.
7. The contractor or his authorized representative shall attend the complaint office daily to note the complaints failing which penalty shall be imposed due to delay in the execution of works as per the decision of E.E. CMD-IV, Obra.
8. Contractor shall have to be strictly abided by the health and safety rule of factory and rules and regulation of U.P. Rajya Vidyut Utpadan Nigam Ltd., as applicable to them.
9. Contractor will have to take adequate precaution for safety of their workers; Firm shall have to arrange group insurance for their labourers for Rs. 5.00 Lakhs for paying the ex-gratia compensation given immediatly to deseseadlabour by UPRVUNL (Obra TPS). The firm will deposit the above ex-gratia amount with the concern division within 120 days of the incident claiming from insurance Co. otherwise same shall be adjusted from the bill of the firm.
10. Contractor will arrange his own experienced and healthy skilled/semiskilled/unskilled workers as required and will be responsible for the arrangement of their Gate Passes from security officer, insurance of the workers (as required), medical welfare and residential facilities to their workers & himself etc.
11. The work will be carried out in such a way that no plant/equipment is damaged. The repair/replacement shall be recovered from the contractor's bill in case of any damages.
12. No claim shall be made by the contractor for the Labour rendered idle due to stoppage of work or suspension of work due to any reason whatsoever.
13. Contractor shall make payment of minimum wages as prescribed to the labourers through cheque/Bank.
14. Contractor shall follow all the labour laws.
15. Contractor shall arrange for the insurance of their workers/staff to be engaged on job at work site at their own cost.



16. During the tender agreement period, the contractor will be responsible to ensure strict compliance/implementation of all the provision amended from time to time by the Central/State Government/Local Administration up to extent, it pertains to the contractor, of all the employees employed by him.
- He has further to ensure and prove, if necessary, that the minimum wages, as prescribed from time to time by Government under the minimum wage Act, 1970, are being paid by him to his employees and in case he fails to do so, the liability on this account will be adjusted from any of his security/pending bill with the Nigam.
17. Transportation of materials/consumables from Site stores up to work site and return of old wornout materials and their proper stacking shall be treated as included in the scope of work against each items as on enlisted in the tender specifications.
18. The security of all the materials and consumables issued to the contractor by the department shall be the entire responsibility of the contractor.
19. Contractor shall make own arrangement for his stores and staff. For this suitable space will be provided by the department, free of cost, if necessary.
20. In case of emergency, additional adequate manpower shall have to be deployed on the job to complete it within minimum possible time. Contractor will intimate in writing to Engineer-in-charge that work has been completed in the residence referring O.M of handing over the same.
21. Rights are reserved to reject any or all tenders without assigning any reasons whatsoever or to divide the work between more than one firm/contractors, as per site requirement.
22. The contractor shall not sublet the contract to any other agency without prior approval of the Engineer of Contract and they themselves shall be responsible for all the works of agreement.
23. All other terms and conditions shall be as per general terms and conditions of UPRVUNL Form 'A' as per they are applicable. In case of any contradiction between any of conditions mentioned in form 'A' and those mentioned in special conditions of this contract and commercial conditions of this contract then the provisions made in the terms and conditions of this contract shall over ride, the conditions mentioned in U.P.R.V.U.N.L, Form 'A'.

 03-04-23

EXECUTIVE ENGINEER
CMD-IV, OBRA



//True Copy//



OBRA THERMAL POWER STATION

ANNEXURE-R8

OFFICE OF THE EXECUTIVE ENGINEER
CENTRAL PROCUREMENT DIVISION-III
OBRA THERMAL POWER STATION
U.P. RAJYA VIDYUT UTPADAN NIGAM LTD.
(A U.P. Govt. Undertaking)
P.O. OBRA-231219
DISTT: SONEBHADRA (UP)
CIN: U40101UP1980SGC005065
GST: 09AAACU4749D2Z9
Email:- ee.cpd_3.btps.obra@uprvunl.org
Mob No 9414600705

No. 1873 /CPD-II/TO-244/BTPS/2019-20

Dated: 02.03.2020

SUBJECT:- Supply, erecting, testing and commissioning of flow meters for inlet water line of ash water pump, ETP & AWRS of Obra TPS, Obra against tender No.TO-244/SE(MMC-II)/CPD-III / BTPS/2019-20.

M/s. Shreya Automation and Techno-chem Pvt. Ltd.,
(GSTIN:09AARC3514R1ZH)

(Auth. Channel Partner M/s. Adept Fluidyne Pvt. Ltd. Pune.,)
259, Pardevanpur N-2 Road Extn. Harjiender Nagar,
Kanpur-208007.

Approval Regd. No. 1231 / dt. 02.03.2020
O&M Amt Rs. 26,45,672.00 Only

REFERENCES:-

1. Your offer No.19-20/UPRVUNL-Obra/01/dt.25.10.2019.
2. Your letter Nil/dt.16.01.2020.

Dear Sir,

With reference to above and as approved by the committee, an order is hereby placed with you for the supply, erection, installation testing & commissioning of the following items as per terms & conditions stipulated below:-

Sl. No.	Description of Item	Qty.	Unit ate (Rs)	Amount (Rs)
1.	Electromagnetic Flow Meter for Unit No. 9, BTPS, HP Pump outlet header water pipeline MS line. Principle: Faraday Law's of electromagnetic Induction, Size: NB 300, Water Flow Rate Max :800 cubic M/hr ,wire housing: welded sheet steel construction, Header operating pressure:12 Kg/ sq cm(Max:20Kg), Flow Sensor: full bore type, Temperature of water: 20-40 Deg. C, Ambient Temp.: 0-50Deg. C, Power Supply:230 V AC, wet calibrated, Display: Instantaneous flow rate (cubic m/hr), Cumulative Flow totalizer (cubic m), Record error function e.g. Alarm, Disconnection etc., Output: 4 to 20 mA, Accuracy :+/- 2% over complete velocity range , RS485,Modbus/HART, digital output, certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB. Technical data of Electromagnetic Flow meter.	1Set	263200	263200
Sl No.	Parameter	Specification		
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.		
2	Line Size	DN300		
3	Flow Rate	0-800m ³ /Hr		
4	Make	Adept		
5	Model Code	MagFlow6410		
6	Transmitter Type	Remote		
7	Power supply	80-300V AC/DC		
8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.		
9	Communication interface	RS 485 +HART		
10	Data logger	External		
11	Design of measuring	ANSI 150		

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23	Accuracy	(+/-) 0.5% of measuring value.																																																																														
24	Signal Cable	350 Mtrs																																																																														
2.	<p>Electromagnetic Flow Meter for Unit No. 10 & 11, BTPS HP Pump outlet header water pipeline MS line, Principle: Faraday Law's of electromagnetic Induction, Size: NB 350, Water Flow Rate Max :1500 cubic M/hr ,wire housing: welded sheet steel construction, Header operating pressure:12 Kg/ sq cm (Max:20Kg), Flow Sensor: full bore type, wet calibrated Temperature of water:20-40 Deg. C, Ambient Temp.: 0-50 Deg. C, Power Supply:230 V AC, Display: Instantaneous flow rate(cubic m/hr),Cumulative flow totalizer (cubic M), Record error function e.g. Alarm, Disconnection etc., Output: 4 to 20 mA, Accuracy :+/- 2% over complete velocity range , RS485,Modbus,/HART, digital output, certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB.</p> <p>Technical data of Electromagnetic Flow meter.</p> <table border="1"> <thead> <tr> <th>Sl No.</th> <th>Parameter</th> <th>Specification</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Product code</td> <td>M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.</td> </tr> <tr> <td>2</td> <td>Line Size</td> <td>DN350</td> </tr> <tr> <td>3</td> <td>Flow Rate</td> <td>0-1500m³/Hr</td> </tr> <tr> <td>4</td> <td>Make</td> <td>Adept</td> </tr> <tr> <td>5</td> <td>Model Code</td> <td>MagFlow6410</td> </tr> <tr> <td>6</td> <td>Transmitter Type</td> <td>Remote</td> </tr> <tr> <td>7</td> <td>Power supply</td> <td>80-300V AC/DC</td> </tr> <tr> <td>8</td> <td>Output</td> <td>4-20mA DC + pulse +Relay O/P 2 Nos.</td> </tr> <tr> <td>9</td> <td>Communication interface</td> <td>RS 485 +HART</td> </tr> <tr> <td>10</td> <td>Data logger</td> <td>External</td> </tr> <tr> <td>11</td> <td>Design of measuring sensor</td> <td>ANSI 150</td> </tr> <tr> <td>12</td> <td>Flanged material</td> <td>Carbon steel</td> </tr> <tr> <td>13</td> <td>Sensor lining</td> <td>PTFE</td> </tr> <tr> <td>14</td> <td>Electrode material</td> <td>SS 316 L</td> </tr> <tr> <td>15</td> <td>Grounding rings</td> <td>SS 316</td> </tr> <tr> <td>16</td> <td>Measuring tube</td> <td>SS 304</td> </tr> <tr> <td>17</td> <td>Coil housing</td> <td>Carbon Steel</td> </tr> <tr> <td>18</td> <td>Protection class for sensor</td> <td>IP68</td> </tr> <tr> <td>19</td> <td>Approval</td> <td>None</td> </tr> <tr> <td>20</td> <td>Cable length</td> <td>Not required</td> </tr> <tr> <td>21</td> <td>Accessories</td> <td>Mating Flange +Gasket + Nut bolts.</td> </tr> <tr> <td>22</td> <td>Service</td> <td>Water</td> </tr> <tr> <td>23</td> <td>Accuracy</td> <td>(+/-) 0.5% of measuring value.</td> </tr> <tr> <td>24</td> <td>Signal Cable</td> <td>350 Mtrs</td> </tr> </tbody> </table>		Sl No.	Parameter	Specification	1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.	2	Line Size	DN350	3	Flow Rate	0-1500m ³ /Hr	4	Make	Adept	5	Model Code	MagFlow6410	6	Transmitter Type	Remote	7	Power supply	80-300V AC/DC	8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.	9	Communication interface	RS 485 +HART	10	Data logger	External	11	Design of measuring sensor	ANSI 150	12	Flanged material	Carbon steel	13	Sensor lining	PTFE	14	Electrode material	SS 316 L	15	Grounding rings	SS 316	16	Measuring tube	SS 304	17	Coil housing	Carbon Steel	18	Protection class for sensor	IP68	19	Approval	None	20	Cable length	Not required	21	Accessories	Mating Flange +Gasket + Nut bolts.	22	Service	Water	23	Accuracy	(+/-) 0.5% of measuring value.	24	Signal Cable	350 Mtrs	01Set.	329000	329000
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12

Electromagnetic flow meter for Unit No. 12 & 13, BTPS outlet header water pipeline MS line, Principle: Faraday Law's of electromagnetic Induction, Size: NB 300, water flow rate Max :1500 cubic M/hr , wire housing: welded sheet steel construction, Header operating pressure:12 Kg/ sq cm(Max:20Kg), Flow Sensor: full bore type, wet calibrated temperature of water: 20-40 Deg. C, Ambient Temp.: 0-50 Deg. C, Power Supply:230 V AC, Display: Instantaneous flow rate(cubic m/hr), Cumulative Flow totalizer (cubic M), Record error function e.g. Alarm, Disconnection etc., Output: 4 to 20 mA, Accuracy :+/- 2% over complete velocity range, RS485,Modbus/HART, digital output, Certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB.

4791

1 Set 263200 26370

Technical data of Electromagnetic Flow meter.

Sl No.	Parameter	Specification
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.
2	Line Size	DN300
3	Flow Rate	0-1500m ³ /Hr
4	Make	Adept
5	Model Code	MagFlow6410
6	Transmitter Type	Remote
7	Power supply	80-300V AC/DC
8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.
9	Communication interface	RS 485 +HART
10	Data logger	External
11	Design of measuring sensor	ANSI 150
12	Flanged material	Carbon steel
13	Sensor lining	PTFE
14	Electrode material	SS 316 L
15	Grounding rings	SS 316
16	Measuring tube	SS 304
17	Coil housing	Carbon Steel
18	Protection class for sensor	IP68
19	Approval	None
20	Cable length	Not required
21	Accessories	Mating Flange +Gasket + Nut bolts.
22	Service	Water
23	Accuracy	(+/-) 0.5% of measuring value.
24	Signal Cable	350 Mtrs

4 Electromagnetic Flow Meter for AWRs outlet water pipeline to BTPS suitable for MS line, Principle: Faraday Law's of electromagnetic Induction, Size: NB 400, Medium water wire housing: welded sheet steel construction, Wet calibrated, Flow capacity of water line 660meter Cube Per Hr (Span:0-1000 meter Cube per Hr). Operating pressure Max.:6 Kg/ sq cm2, Flow Sensor: full bore type, Temperature of water<50 Deg. C, Ambient Temp.: 0-50 Deg. C, Output: 4 to 20 mA, RS485,Modbus/HART, Display: Instantaneous flow rate(cubic M/hr),Cumulative flow totalizer (cubic m), Record error function e.g. Alarm, disconnection etc., digital output, certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB & SPCB.

01 Set 423000 423000

Technical data of Electromagnetic Flow meter.

Sl No.	Parameter	Specification
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.
2	Line Size	DN400
3	Flow Rate	0-600m ³ /Hr
4	Make	Adept
5	Model Code	MagFlow6410
6	Transmitter Type	Remote

7	Power supply	80-300V AC/DC	1Set	423000	423000																																																																											
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5.	<p>Electromagnetic Flow Meter for ETP Outlet water pipeline suitable for MS line, Size: OD: 400, Flow sensor: full bore type, Principle: Faraday Law's of electromagnetic Induction ,Medium : water , wet calibrated , Flow capacity of water line 550meter cubec per hr (Span:0-1000 meter cube per hr), operating pressure Max, Kg/cm2, Temperature of water :<50Deg. C, Ambient Temp.: 0-50 Deg. C, Output: 4 to 20 mA, RS485,Modbus,/HART, digital output, Display: Instantaneous flow rate(cubic M/hr),Cumulative Flow totalizer (cubic M), Record error function e.g. Alarm, Disconnection etc. , accuracy :+/- 2% over complete velocity range ,certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB.</p> <p>Technical data of Electromagnetic Flow meter.</p> <table border="1"> <thead> <tr> <th>SI No.</th> <th>Parameter</th> <th>Specification</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Product code</td> <td>M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.</td> </tr> <tr> <td>2</td> <td>Line Size</td> <td>DN400</td> </tr> <tr> <td>3</td> <td>Flow Rate</td> <td>0-550m³/Hr</td> </tr> <tr> <td>4</td> <td>Make</td> <td>Adept</td> </tr> <tr> <td>5</td> <td>Model Code</td> <td>MagFlow6410</td> </tr> <tr> <td>6</td> <td>Transmitter Type</td> <td>Remote</td> </tr> <tr> <td>7</td> <td>Power supply</td> <td>80-300V AC/DC</td> </tr> <tr> <td>8</td> <td>Output</td> <td>4-20mA DC + pulse +Relay O/P 2 Nos.</td> </tr> <tr> <td>9</td> <td>Communication interface</td> <td>RS 485 +HART</td> </tr> <tr> <td>10</td> <td>Data logger</td> <td>External</td> </tr> <tr> <td>11</td> <td>Design of measuring sensor</td> <td>ANSI 150</td> </tr> <tr> <td>12</td> <td>Flanged material</td> <td>Carbon steel</td> </tr> <tr> <td>13</td> <td>Sensor lining</td> <td>PTFE</td> </tr> <tr> <td>14</td> <td>Electrode material</td> <td>SS 316 L</td> </tr> <tr> <td>15</td> <td>Grounding rings</td> <td>SS 316</td> </tr> <tr> <td>16</td> <td>Measuring tube</td> <td>SS 304</td> </tr> <tr> <td>17</td> <td>Coil housing</td> <td>Carbon Steel</td> </tr> <tr> <td>18</td> <td>Protection class for sensor</td> <td>IP68</td> </tr> <tr> <td>19</td> <td>Approval</td> <td>None</td> </tr> <tr> <td>20</td> <td>Cable length</td> <td>Not required</td> </tr> <tr> <td>21</td> <td>Accessories</td> <td>Mating Flange +Gasket + Nut bolts.</td> </tr> <tr> <td>22</td> <td>Service</td> <td>Water</td> </tr> <tr> <td>23</td> <td>Accuracy</td> <td>(+/-) 0.5% of measuring value.</td> </tr> <tr> <td>24</td> <td>Signal Cable</td> <td>350 Mtrs</td> </tr> </tbody> </table>					SI No.	Parameter	Specification	1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.	2	Line Size	DN400	3	Flow Rate	0-550m ³ /Hr	4	Make	Adept	5	Model Code	MagFlow6410	6	Transmitter Type	Remote	7	Power supply	80-300V AC/DC	8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.	9	Communication interface	RS 485 +HART	10	Data logger	External	11	Design of measuring sensor	ANSI 150	12	Flanged material	Carbon steel	13	Sensor lining	PTFE	14	Electrode material	SS 316 L	15	Grounding rings	SS 316	16	Measuring tube	SS 304	17	Coil housing	Carbon Steel	18	Protection class for sensor	IP68	19	Approval	None	20	Cable length	Not required	21	Accessories	Mating Flange +Gasket + Nut bolts.	22	Service	Water	23	Accuracy	(+/-) 0.5% of measuring value.	24	Signal Cable	350 Mtrs
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Uninterrupted Power supply 3KVA with compatible battery back (SMF Type) Min two hours back-up.	2 Nos	12000	24000
One Central DAS with all required latest software and antivirus to send the data to CPCB & UPSPCB (compatible to Data logger) for flow meters installed in BTPS. Central DAS have to retrieve all the data related the flow meters and display Trend, History both in integer and graph of at least one year.	1 No	360000	360000
Common for all items mentioned from serial no. 1 to 5, Flow meter should be of line size as mentioned, process connector : Flange Type, Material of Flange: Carbon Steel, SORF COUNTER FLANGES should be supplied by bidder , Earthing /Grounding ring material: hastelloy /SS-316, Sensor transmitter (Integral type), Ingress Protection:IP67, On screen display with configuration button, must show multiple reading like 4-20mA signal, flow in M3/hour, T/Hr, L/Hr and totalizer. Output signal RS485 interface support digital communication with HART/ Modbus communicator, Dongle/ Net setter: as required, supply voltage DC 24V, 4C 2sq mm, signal cable : 350 mtr. Power Cable: 30 mtr. , Optical cable as required and all other material required for installation like cable tray, MCB,JB etc.	1No.	250000	250000
Erection, installation, testing & commissioning of all of Above flow meters, connecting the Local DAS to Central DAS Via Ethernet / Optical cable/ LAN / P2P compatible on turnkey basis and Training for the above all installed system with all the documentation, Drawing etc.	1Job	150000	150000
Comprehensive Maintenance contract for routine, preventive/breakdown maintenance of the installed system.	36 Months	4452	160272
		Total	6,45,772
		Rs.:	

(Rupees Twenty Six Lakhs Forty Five Thousand Six Hundred Seventy Two Only).

TERMS AND CONDITIONS:

PRICES:- The prices are firm and FOR Obra Store . The price shall remain firm and shall not change due to any reason thereof till execution of complete order.

FREIGHT CHARGES: - Inclusive in prices

PACKING& FORWARDING: - Inclusive in prices.

GST: Shall be paid extra as legally applicable as per Govt. rule at the time of supply/works.

INSURANCE CHARGES: Shall be borne by firm.

DELIVERY PERIOD:- Within 8-10 weeks from the date of P.O. But firm will try to supply at earliest.

WORK COMPLETION:- Work Completion period: Within 3-4 Weeks from the date of supply of materials.

PAYMENT TERMS:

FOR SUPPLY:

90% Payment along with 100% taxes on receipt of material at site and balance 10% shall be within 06 months of successful commissioning against submission of PBG of 10% of supplied items value valid for warranty period.

FOR WORK PORTION:

100% Payment along with 100% taxes of erection, testing& commissioning shall be released after successful completion of work.

FOR CAMC :

Payment shall be released after every quarter along with taxes & duties after necessary deductions. work completion/service certificate shall be issue from Engineers of Contract.

PAYMENT AUTHORITY: - Dy. CAO, CFA&BO, BTPS, Obra, Sonebhadra.

CONSIGNEE: Executive Engineer CSD-II, BTPS, Obra, Sonebhadra shall be consignee for supply portion. All further correspondence shall be done through consignee.

ENGINEER OF CONTRACT: Executive Engineer, CIMD-IV, BTPS, Obra, Sonebhadra shall be Engineers of contract for work portion. All the necessary agreement shall be done between Engineers of contract & M/s. Shreya Automation and Techno-chem Pvt. Ltd., Kanpur for work portion.

SUBMISSION OF DOCUMENTS - Bill /Pro-forma invoice prepared in triplicate as per terms of this contract shall be submitted to the consignee duly pre-receipted with a copy to this office. Firm will provide 03 (Three) set Operation &Maintenance Manual in hard as well as soft copy.

- carried out by authorized representative of SE., Lucknow & EE., CIMD-IV, BTPS, Obra at Firm Ex.
13. INSPECTION:- Inspection of the materials shall be carried out by authorized representative of SE., Environment and Safety Unit, UPRVUNL, Lucknow & EE., CIMD-IV, BTPS, Obra for materials portion.
 14. SUPERVISION: All the work shall be carried out under the supervision/ direction of OEM firm's engineer and Engineer of contract, It will be the responsibility of firm to arrange man power for erection / commissioning & testing work and all testing equipments shall be arrange by the firm at their own cost.
 15. DAMAGE FOR DELAY:
 - (1) FOR SUPPLY PORTION: Shall be imposed @ ½% per week in delay of supply reckoned on the value of such portion of material only which remains un-supplied within time fixed for delivery or any extension thereof subject to maximum of 10% of the contract value of such portion of the material plus GST as legally applicable.
 - (2) FOR CAMC:
 - a. LD@0.5% per day for ETC value for each day delay in erection, Testing & Commissioning subject to maximum of 20% of the contract value.
 - b. During warranty/CMC/O&M period, in case of any Analyses/ system failure, penalty will be charged by engineer of contract @ Rs.1,000/- (one thousand) per day per Analyzer after a period of seven (7) continuous non-working days.
 - c. For a failure of Data display: Board/panel, a penalty will be charged by engineer of contract @ Rs. 1,000/- (one thousand) per day after a period of Three (3) continuous non-working days.
 - d. Failure due to power outage and other Force Major conditions shall not be considered for levy of penalty. Total penalty per month during O&M period on account of above conditions shall be limited to 10% of total O&M charges for one month. In case penalty in the year exceeds 30% as above, the Contractor shall be required to replace the defective analyzer (s) or systems with new ones at his own cost, failing which the engineer of contract shall have the right to terminate the O&M contract.
 16. SECURITY: Firm shall deposit @ 2% of total value of order as security towards faithful execution of purchase order within 30 days.
 17. PBG:-Firm shall have to submit 10% of order value in shape of FDR /BG prior to release of 100% payment along with 100% taxes and duties valid for warrantee period.
 18. MAINTENANCE/GUARANTEE:- The Contractor shall warrant that the equipment will be new, unused and in accordance with the Contract documents and free from defects in material and workmanship for a period of twenty-four (24) calendar months commencing immediately upon the satisfactory commissioning. The Contractor's liability shall be limited to the replacement of any defective parts in the equipment of his own manufacture or those of his Sub-Contractors under normal use and arising solely from faulty design, materials and/or workmanship provided always that such defective parts are repairable at the site and are not in meantime essential in the commercial use of the equipment. Such replaced/defective parts shall be returned to the Contractor unless otherwise arranged. No repairs or replacement shall normally be carried out by the Engineer when the equipment is under the supervision of the Contractor's Supervisory Engineer.
 19. TEST CERTIFICATE: Firm shall submit at the time of supply if any.
 20. MODE OF DISPATCH: Material shall be dispatch from principal works to Obra store on freight paid basis.
 21. REJECTION OF DEFECTIVE MATERIAL:-Any defective or inferior material which does not conform to the specification mentioned in the order shall be rejected and shall have to be replaced by the firm free of cost.
 22. DEFECTIVE WORKING:
 - a. In case the firm fails to complete the work with the specified time or leaves incomplete, the Nigam reserve the right to get the work completed by other agencies on debatable basis and the cost involved shall be recovered from any other bill of contractor.
 - b. Firm shall follow the factory act rule as per Govt. Rule & entirely responsible for any miss happening to their men & materials during execution of work therefore the firm is advised to engage insured labors for Job.
 - c. All T&P and consumables i.e. rags/ petrol/CTC, soap/ detergent powder, PVC 'tape etc., all the testing instrument i.e. tong tester, Megger, digital milli-meters, pliers, screw driver sets, torque wrench, welding machine, welding electrodes, grinder, cutter etc. including any other special T&P

for testing purpose shall be arranged by firm at their own cost. However electricity shall be provided by the department free of cost.

Any other T&P, special tools, consumables etc. which is not covered in above and required for satisfactory completion of work shall be arranged by firm without any additional charges.

Old spare parts will be the property of UPRVUNL and will be returned by the firm if any.

If, at any stage during finalization of enquiry / execution of purchase order, any document, submitted by firm in his bid is/are found to be forged / false, his bid is liable to be rejected, Purchase Order cancelled and any other departmental action as deemed fit be initiated. For this purpose the contractor shall have to produce original documents, if required. Non fulfillment of contractual terms once awarded will lead to black listing of Firm for dealing in Nigam.

NIGAM SHALL PROVIDE:

- a. Nigam shall provide local accommodation to firm's service team on chargeable basis as per availability. Local conveyance shall be arranged by the firm.
- b. Nigam shall ensure timely and adequate shutdown.
- c. In the event of accidents during execution of working hours, necessitating medical hospital treatment shall be provide as available in Project Hospital, Obra.
- d. Unloading, storage, security etc. as per Nigam Norms.
- e. Necessary crane/hydra if required are to be provided by Nigam.
- f. Nigam shall given adequate notice for the indenting of the services of the personnel in any case not less than 15 days.

ESSENCE OF CONTRACT: Delivery Schedule shall be Essence of Contract for this order.

FORCE MAJEURE CLAUSE: Applicable

COURT OF JURISDICTION: Any dispute arising against this tender / order there-of shall subject to the jurisdiction of competent court of Sonbhadra / Hon'ble High Court of Judicature at Allahabad.

26.0 All other terms and conditions of form 'A&B' of UPRVUNL (Formerly UPSEB) shall also be applicable.

Kindly acknowledge the receipt of order and confirm your acceptance immediately as early as possible failing which it shall be presumed that PO has been accepted by the firm. You are requested to attend the office of EE., CIMD-IV, BTPS, Obra along with required documents for entering into an agreement within earliest.

Thanking you.

Yours faithfully,

(ASHOK KUMAR)
EXECUTIVE ENGINEER

No. 1873/CPD-III/TO-244/BTPS/2019-20 of dated 02.03.2020.

Copy forwarded to the following for the information and necessary action.

1. Chief Engineer & Project Coordinator, Obra TPS, Obra
2. Chief Engineer, Administration, Obra TPS, Obra.
3. Chief Engineer, ATPS/BTPS/CTPS, Obra.
4. Superintending Engineer, Environment and Safety Unit, UPRVUNL, Shakti Bhawan extension, 14-Ashok Marg Luckno in reference to your letter No. 1308/ CE(Env.& safety) /UNL/dt.13.09.2020.
5. Superintending Engineer, MMC-II, BTPS, Obra.
6. Superintending Engineer, Civil, Obra.
7. SE,O&MMC-IV, BTPS, Obra.
8. Dy. CAO, CFA&BO, BTPS, Obra
9. Executive Engineer, CSD-II, BTPS, Obra (in triplicate.)
10. Executive Engineer, CIMD-IV, BTPS, Obra against requirement No-981/CIMD-IV/BTPS/R-1/dt.16/08/2019. The performance report of the material against this order may be communicated in due course. Provision in budget estimate may also be made for these items, if not already done.
11. Cut File/ Office Copy.
12. M/s. Adept Fludyne Pvt. Ltd., Plot 4,S. No.17/1-B, Kothrud Ind Estate, Pune-4110038, India.

(ASHOK KUMAR)
EXECUTIVE ENGINEER

//True Copy//



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL R & M DIVISION, BTPS
U.P.R. VIDYUT UTPADAN NIGAM LTD..
(A U.P. Govt. Undertaking)
OBRA, Distt: Sonbhadra (UP) - 231219
CIN: U40101UP1980SGC005065

No. 60 /CR&MD/BTPS /ET-41

Dated: Jan, 21 /2020

Sub:- Letter of Intent.

Name of Work: Construction of Sump pump house, laying of pipeline and other Misc. works to separate total effluent generation from obra 'A' & 'B' TPS and send it to ETP through pumping.

Reference : - E-Tender No. 41/OCO&MC/CR&MD/2019-20 of CR&MD, BTPS, Obra

M/s D. D. Singh Contractor
Belwadah,
Anpara -Sonbhadra.

Dear Sir,

Please refer to your tender for subject work against e-tender notice No. 41/OCO&MC/CR&MD/2019-20, Part-I & Part-II of which were opened online on dt. 19.12.2019 and 20.12.2019 respectively and subsequent negotiation held on 20.01.2020 before Director Tender Committee at Lucknow HQ. We are pleased to inform you that your negotiated offer for the work i.e. 3% above the estimated rates amounting to Rs.1,40,49,947.25 (Rupees One Crores Forty Lacs Forty Nine thousand nine hundred forty Seven and Paise twenty five only)is hereby accepted by DTC and above mentioned work has been awarded in your favour. GST as legally applicable shall be paid extra as per Govt. Rules against submission of documentary evidence. **Date of the start of the work shall be 29.01.2020 with completion period of 05 Months.**

Special Terms & Conditions

1. दरें स्थिर हैं तथा वस्तु एवं सेवाकर अतिरिक्त है।
2. कार्यवधि : 05 माह।
3. **Payment Terms:** 100% payment shall be made on successful completion of works against monthly RA Bills after deduction of security, income tax etc.
4. **Security Deposit :** 10% of the value of contract.
5. **Penalty Clause :** निविदा में वर्णित शर्त के अनुसार।
6. The contractor shall not sublet the contract to any other firm/party/contractor.
7. वित्तीय स्रोत : 5X200 मे0वा0 ओबरा 'ब' तापीय परियोजना के ओ0 एण्ड एम मद के अन्तर्गत।
8. अन्य नियम व शर्त निविदा विशिष्टीकरण एवं उ0प्र0रा0वि0उ0नि0लि0 के मानक नियम व शर्तों के अनुसार रहेगी।

You are requested to please submit Non-Judicial stamp paper worth Rs. 100.00 + Rs. 1.00 revenue stamp affixed and latest passport size photograph of proprietor/partner of firm within seven days for execution of the agreement. Without signing the agreement payment shall not be made. A copy of Bill of Quantity along with the terms and conditions are also being enclosed herewith.

Thanking you,

(Signature)
(AJAY KUMAR SHARMA)
EXECUTIVE ENGINEER

No. 60 /CR&MD/BTPS /ET-41 dated.

- 1- Chief Engineer & Project Co-ordinator, Obra Thermal Power Station, Obra-Sonebhadra.
- 2- Chief Engineer (Admin) Obra Thermal Power Station, Obra-Sonebhadra.
- 3- SE Obra Civil Operation & Maintenance Circle, Obra -Sonebhadra.
- 4- Dy. CAO, BTPS, Obra
- 5- AE, CR&MD, BTPS, Obra.

(Signature)
//True Copy//

(Signature)
(AJAY KUMAR SHARMA)
EXECUTIVE ENGINEER

ANNEXURE-R10

M/s Obra Thermal Power Station (Power Plant)	Undertake action to trap the continuous flow of ash slurry from powerhouse and ash pond overflow water carrying ash into the river Renu	Ash dyke has been raised and there is no overflow of water carrying ash into river Renu. AWRS has been made functional for recycling of ash water.	Yes	Yes		June 23	UPPCB
	Restoration of the river bed areas on which a huge deposition of ash is visible in time-bound manner	LOI dated 04-08-2021 for removing old deposited Ash from Renu River banks has been issued and removing of Ash is under progress. Approx 11000 MT Ash has been removed. Due to increased level in Renuka river dredging progress is slow now. Also tender for removing of old deposited Ash from river banks near Chakari village has been invited through e-tender no. 08/SE(CMC-II)/CMD-VI/2022-23, which is to be finalized by Feb 2023. Restoration of River bed will be fully completed by June 2023.					UPPCB
	Treatment of the industrial effluent, untreated effluent not to be discharged into the river Renu	ETP & STP are operational. No effluent is being discharged into river Renu.	Yes				UPPCB
	Installation of an effluent collection and conveyance system for ETP & STP	A dedicated sump and sump pump house for all effluent collection has been completed and functional since April-2022. ETP and STP are having effective effluent collection.	Yes				UPPCB
	Connection of CAQMS to the CPCB/SPCB server	Already connected. Data is available on CPCB/SPCB server.	Yes				UPPCB
	Submission of time-bound action plan for 100% fly ash utilization	Action plan submitted.	Yes				UPPCB/CPCB
	Installation and commissioning of the FGD system in realization of the revised timeline	Due to space constraint for installation of wet FGD system, Dry Sorbent Injection (DSI) FGD was approved. Despite repeated tendering, there was no participation in bids. Further tendering is under progress. Date of bid opening is 21.02.2023.					
	Adoption of scientific approach for treatment and disposal of MSW	According to the direction of Hon'ble NGT, scope of segregation of dry and wet garbage has been included in the work issue by LOI No. 1996/CMD-IV/T-5 dated 20.12.2022 and the work is executed accordingly. Wet waste will further be converted into compost, a tender has been floated for execution of the said work. It is also to be noted that construction of MRF center by Nagar Panchayat, Obra is under progress and will be completed by 31.03.2023.	Yes			June 2023	UPPCB

AHD-1
21/09/23

AHD-2
21/09/23

CMD-2

CMD-4

CMD-6
21/09/23

CMD-4
21/09/23

CMD-148
21/09/2023

CHD
21/09/23

OCCCD-1

77

4798

Installation of flow meters for measuring amount of ash slurry discharged and water recycled through AWRS	Flow meters installed and is in operation.	Yes				UPPCB
Installation of flow meters for measurement of amount of wastewater treated through the ETP and STP	Flow meters installed and is in operation.	Yes				UPPCB
Fixing the personal responsibility of the officers seating at management level for causing environmental damage.	Responsibility of three officers of Chief Engineer level 1. Er R. P. Saxena, HOP Obra TPS, 2. Er. Deepak Kumar, HOP Obra TPS and 3. Er. Anand Kumar, CE (E&S), Lko has been fixed and disciplinary proceedings have been initiated.	Yes				UPPCB
Establishment of ZLD. UPPCB to levy EC till ZLD is in place.						UPPCB
The TPPs/industries to share their action plan for protecting the environment to the Oversight Committee along with the quarterly progress reports.						UPPCB/CPCB
Imposition and payment of EC of Rs. 01,36,80,000/- for discharging untreated wastewater and ash slurry into River Renu	Civil Appeal has been filed (4525/2022) against the order of Hon NGT in Hon. Supreme court. Tentative Revised date of Hearing is 03.02.2023.		Yes			UPPCB/CPCB

Signature
21/09/23

Signature
21/09/23

Signature
21/09/23

Signature
21/09/23

Signature

//True Copy//



ANNEXURE-R11

OBRA THERMAL POWER STATION

OFFICE OF THE EXECUTIVE ENGINEER
CENTRAL PROCUREMENT DIVISION-III
OBRA THERMAL POWER STATION
U.P. RAJYA VIDYUT UTPADAN NIGAM LTD.
(A U.P. Govt. Undertaking)
P.O. OBRA-231219
DISTT: SONEBHADRA (UP)
CIN: U40101UP1980SGC005065
GST: 09AAACU4749D2Z9
Email:- ee.cpd_3.btps.obra@uprvunl.org
Mob No 9414600705

No. 1873 /CPD-II/TO-244/BTPS/2019-20

Dated: 02.03.2020

SUBJECT:- Supply, erecting, testing and commissioning of flow meters for inlet water line of ash water pump, ETP & AWRS of Obra TPS, Obra against tender No.TO-244/SE(MMC-II)/CPD-III / BTPS/2019-20.

M/s. Shreya Automation and Techno-chem Pvt. Ltd.,
(GSTIN:09AARC3514R1ZH)

(Auth. Channel Partner M/s. Adept Fluidyne Pvt. Ltd. Pune.,)
259, Pardevanpur N-2 Road Extn. Harjiender Nagar,
Kanpur-208007.

Approval Regd. No. 1231 / dt. 02.03.2020
O&M Amt Rs. 26,45,672.00 Only

REFERENCES:-

1. Your offer No.19-20/UPRVUNL-Obra/01/dt.25.10.2019.
2. Your letter Nil/dt.16.01.2020.

Dear Sir,

With reference to above and as approved by the committee, an order is hereby placed with you for the supply, erection, installation testing & commissioning of the following items as per terms & conditions stipulated below:-

Sl. No.	Description of Item	Qty.	Unit ate (Rs)	Amount (Rs)
1.	Electromagnetic Flow Meter for Unit No. 9, BTPS, HP Pump outlet header water pipeline MS line. Principle: Faraday Law's of electromagnetic Induction, Size: NB 300, Water Flow Rate Max :800 cubic M/hr ,wire housing: welded sheet steel construction, Header operating pressure:12 Kg/ sq cm(Max:20Kg), Flow Sensor: full bore type, Temperature of water: 20-40 Deg. C, Ambient Temp.: 0-50Deg. C, Power Supply:230 V AC, wet calibrated, Display: Instantaneous flow rate (cubic m/hr), Cumulative Flow totalizer (cubic m), Record error function e.g. Alarm, Disconnection etc., Output: 4 to 20 mA, Accuracy :+/- 2% over complete velocity range , RS485,Modbus/HART, digital output, certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB. Technical data of Electromagnetic Flow meter.	1Set	263200	263200
Sl No.	Parameter	Specification		
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.		
2	Line Size	DN300		
3	Flow Rate	0-800m ³ /Hr		
4	Make	Adept		
5	Model Code	MagFlow6410		
6	Transmitter Type	Remote		
7	Power supply	80-300V AC/DC		
8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.		
9	Communication interface	RS 485 +HART		
10	Data logger	External		
11	Design of measuring	ANSI 150		

	sensor				
12	Flanged material	Carbon steel			
13	Sensor lining	PTFE			
14	Electrode material	SS 316 L			
15	Grounding rings	SS 316			
16	Measuring tube	SS 304			
17	Coil housing	Carbon Steel			
18	Protection class for sensor	IP68			
19	Approval	None			
20	Cable length	Not required			
21	Accessories	Mating Flange +Gasket + Nut bolts.			
22	Service	Water			
23	Accuracy	(+/-) 0.5% of measuring value.			
24	Signal Cable	350 Mtrs			
2.	Electromagnetic Flow Meter for Unit No. 10 & 11, BTPS HP Pump outlet header water pipeline MS line, Principle: Faraday Law's of electromagnetic Induction, Size: NB 350, Water Flow Rate Max :1500 cubic M/hr ,wire housing: welded sheet steel construction, Header operating pressure:12 Kg/ sq cm (Max:20Kg), Flow Sensor: full bore type, wet calibrated Temperature of water:20-40 Deg. C, Ambient Temp.: 0-50 Deg. C, Power Supply:230 V AC, Display: Instantaneous flow rate(cubic m/hr),Cumulative flow totalizer (cubic M), Record error function e.g. Alarm, Disconnection etc., Output: 4 to 20 mA, Accuracy :+/- 2% over complete velocity range , RS485,Modbus,/HART, digital output, certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB.		01Set.	329000	329000
Technical data of Electromagnetic Flow meter.					
Sl No.	Parameter	Specification			
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.			
2	Line Size	DN350			
3	Flow Rate	0-1500m ³ /Hr			
4	Make	Adept			
5	Model Code	MagFlow6410			
6	Transmitter Type	Remote			
7	Power supply	80-300V AC/DC			
8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.			
9	Communication interface	RS 485 +HART			
10	Data logger	External			
11	Design of measuring sensor	ANSI 150			
12	Flanged material	Carbon steel			
13	Sensor lining	PTFE			
14	Electrode material	SS 316 L			
15	Grounding rings	SS 316			
16	Measuring tube	SS 304			
17	Coil housing	Carbon Steel			
18	Protection class for sensor	IP68			
19	Approval	None			
20	Cable length	Not required			
21	Accessories	Mating Flange +Gasket + Nut bolts.			
22	Service	Water			
23	Accuracy	(+/-) 0.5% of measuring value.			
24	Signal Cable	350 Mtrs			

12

Electromagnetic flow meter for Unit No. 12 & 13, BTPL outlet header water pipeline MS line, Principle: Faraday Law's of electromagnetic Induction, Size: NB 300, water flow rate Max :1500 cubic M/hr, wire housing: welded sheet steel construction, Header operating pressure:12 Kg/ sq cm(Max:20Kg), Flow Sensor: full bore type, wet calibrated temperature of water: 20-40 Deg. C, Ambient Temp.: 0-50 Deg. C, Power Supply:230 V AC, Display: Instantaneous flow rate(cubic m/hr), Cumulative Flow totalizer (cubic M), Record error function e.g. Alarm, Disconnection etc., Output: 4 to 20 mA, Accuracy :+/- 2% over complete velocity range, RS485,Modbus/HART, digital output, Certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB.

4801

1 Set 263200 263 80

Technical data of Electromagnetic Flow meter.

SI No.	Parameter	Specification
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.
2	Line Size	DN300
3	Flow Rate	0-1500m ³ /Hr
4	Make	Adept
5	Model Code	MagFlow6410
6	Transmitter Type	Remote
7	Power supply	80-300V AC/DC
8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.
9	Communication interface	RS 485 +HART
10	Data logger	External
11	Design of measuring sensor	ANSI 150
12	Flanged material	Carbon steel
13	Sensor lining	PTFE
14	Electrode material	SS 316 L
15	Grounding rings	SS 316
16	Measuring tube	SS 304
17	Coil housing	Carbon Steel
18	Protection class for sensor	IP68
19	Approval	None
20	Cable length	Not required
21	Accessories	Mating Flange +Gasket + Nut bolts.
22	Service	Water
23	Accuracy	(+/-) 0.5% of measuring value.
24	Signal Cable	350 Mtrs

01 Set 423000 423000

4 Electromagnetic Flow Meter for AWRs outlet water pipeline to BTPS suitable for MS line, Principle: Faraday Law's of electromagnetic Induction, Size: NB 400, Medium water wire housing: welded sheet steel construction, Wet calibrated, Flow capacity of water line 660meter Cube Per Hr (Span:0-1000 meter Cube per Hr). Operating pressure Max.:6 Kg/ sq cm2, Flow Sensor: full bore type, Temperature of water<50 Deg. C, Ambient Temp.: 0-50 Deg. C, Output: 4 to 20 mA, RS485,Modbus/HART, Display: Instantaneous flow rate(cubic M/hr),Cumulative flow totalizer (cubic m), Record error function e.g. Alarm, disconnection etc., digital output, certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB & SPCB.

Technical data of Electromagnetic Flow meter.

SI No.	Parameter	Specification
1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.
2	Line Size	DN400
3	Flow Rate	0-600m ³ /Hr
4	Make	Adept
5	Model Code	MagFlow6410
6	Transmitter Type	Remote

7	Power supply	80-300V AC/DC	1Set	423000	423000																																																																												
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5.	<p>Electromagnetic Flow Meter for ETP Outlet water pipeline suitable for MS line, Size: OD: 400, Flow sensor: full bore type, Principle: Faraday Law's of electromagnetic Induction ,Medium : water , wet calibrated , Flow capacity of water line 550meter cubec per hr (Span:0-1000 meter cube per hr), operating pressure Max, Kg/cm2, Temperature of water :<50Deg. C, Ambient Temp.: 0-50 Deg. C, Output: 4 to 20 mA, RS485,Modbus,/HART, digital output, Display: Instantaneous flow rate(cubic M/hr),Cumulative Flow totalizer (cubic M), Record error function e.g. Alarm, Disconnection etc. , accuracy :+/- 2% over complete velocity range ,certification: IP 67 for flow transmitter and IP 68 for flow sensor, Teflon coated/ Anticorrosive paint inside, compatible to Data logger to communicate with CPCB&SPCB.</p> <p>Technical data of Electromagnetic Flow meter.</p> <table border="1"> <thead> <tr> <th>SI No.</th> <th>Parameter</th> <th>Specification</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Product code</td> <td>M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.</td> </tr> <tr> <td>2</td> <td>Line Size</td> <td>DN400</td> </tr> <tr> <td>3</td> <td>Flow Rate</td> <td>0-550m³/Hr</td> </tr> <tr> <td>4</td> <td>Make</td> <td>Adept</td> </tr> <tr> <td>5</td> <td>Model Code</td> <td>MagFlow6410</td> </tr> <tr> <td>6</td> <td>Transmitter Type</td> <td>Remote</td> </tr> <tr> <td>7</td> <td>Power supply</td> <td>80-300V AC/DC</td> </tr> <tr> <td>8</td> <td>Output</td> <td>4-20mA DC + pulse +Relay O/P 2 Nos.</td> </tr> <tr> <td>9</td> <td>Communication interface</td> <td>RS 485 +HART</td> </tr> <tr> <td>10</td> <td>Data logger</td> <td>External</td> </tr> <tr> <td>11</td> <td>Design of measuring sensor</td> <td>ANSI 150</td> </tr> <tr> <td>12</td> <td>Flanged material</td> <td>Carbon steel</td> </tr> <tr> <td>13</td> <td>Sensor lining</td> <td>PTFE</td> </tr> <tr> <td>14</td> <td>Electrode material</td> <td>SS 316 L</td> </tr> <tr> <td>15</td> <td>Grounding rings</td> <td>SS 316</td> </tr> <tr> <td>16</td> <td>Measuring tube</td> <td>SS 304</td> </tr> <tr> <td>17</td> <td>Coil housing</td> <td>Carbon Steel</td> </tr> <tr> <td>18</td> <td>Protection class for sensor</td> <td>IP68</td> </tr> <tr> <td>19</td> <td>Approval</td> <td>None</td> </tr> <tr> <td>20</td> <td>Cable length</td> <td>Not required</td> </tr> <tr> <td>21</td> <td>Accessories</td> <td>Mating Flange +Gasket + Nut bolts.</td> </tr> <tr> <td>22</td> <td>Service</td> <td>Water</td> </tr> <tr> <td>23</td> <td>Accuracy</td> <td>(+/-) 0.5% of measuring value.</td> </tr> <tr> <td>24</td> <td>Signal Cable</td> <td>350 Mtrs</td> </tr> </tbody> </table>					SI No.	Parameter	Specification	1	Product code	M1 R P2 OP13 CX E Line Size S1 F1 E1 L3 E3 G2 T1 CH1 CD CX A3.	2	Line Size	DN400	3	Flow Rate	0-550m ³ /Hr	4	Make	Adept	5	Model Code	MagFlow6410	6	Transmitter Type	Remote	7	Power supply	80-300V AC/DC	8	Output	4-20mA DC + pulse +Relay O/P 2 Nos.	9	Communication interface	RS 485 +HART	10	Data logger	External	11	Design of measuring sensor	ANSI 150	12	Flanged material	Carbon steel	13	Sensor lining	PTFE	14	Electrode material	SS 316 L	15	Grounding rings	SS 316	16	Measuring tube	SS 304	17	Coil housing	Carbon Steel	18	Protection class for sensor	IP68	19	Approval	None	20	Cable length	Not required	21	Accessories	Mating Flange +Gasket + Nut bolts.	22	Service	Water	23	Accuracy	(+/-) 0.5% of measuring value.	24	Signal Cable	350 Mtrs	
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Uninterrupted Power supply 3KVA with compatible battery bank (SMF Type) Min two hours back-up.	2 Nos	12000	24000
One Central DAS with all required latest software and antivirus to send the data to CPCB & UPSPCB (compatible to Data logger) for flow meters installed in BTPS. Central DAS have to retrieve all the data related the flow meters and display Trend, History both in integer and graph of at least one year.	1 No	360000	360000
Common for all items mentioned from serial no. 1 to 5, Flow meter should be of line size as mentioned, process connector : Flange Type, Material of Flange: Carbon Steel, SORF COUNTER FLANGES should be supplied by bidder , Earthing /Grounding ring material: hastelloy /SS-316, Sensor transmitter (Integral type), Ingress Protection:IP67, On screen display with configuration button, must show multiple reading like 4-20mA signal, flow in M3/hour, T/Hr, L/Hr and totalizer. Output signal RS485 interface support digital communication with HART/ Modbus communicator, Dongle/ Net setter: as required, supply voltage DC 24V, 4C 2sq mm, signal cable : 350 mtr. Power Cable: 30 mtr. , Optical cable as required and all other material required for installation like cable tray, MCB,JB etc.	1No.	250000	250000
Erection, installation, testing & commissioning of all of Above flow meters, connecting the Local DAS to Central DAS Via Ethernet / Optical cable/ LAN / P2P compatible on turnkey basis and Training for the above all installed system with all the documentation, Drawing etc.	1Job	150000	150000
Comprehensive Maintenance contract for routine, preventive/breakdown maintenance of the installed system.	36 Months	4452	160272
		Total	6,45,272
		Rs.:	6,45,272

(Rupees Twenty Six Lakhs Forty Five Thousand Six Hundred Seventy Two Only).

TERMS AND CONDITIONS:

PRICES:- The prices are firm and FOR Obra Store . The price shall remain firm and shall not change due to any reason thereof till execution of complete order.

FREIGHT CHARGES: - Inclusive in prices

PACKING& FORWARDING: - Inclusive in prices.

GST: Shall be paid extra as legally applicable as per Govt. rule at the time of supply/works.

INSURANCE CHARGES: Shall be borne by firm.

DELIVERY PERIOD:- Within 8-10 weeks from the date of P.O. But firm will try to supply at earliest.

WORK COMPLETION:- Work Completion period: Within 3-4 Weeks from the date of supply of materials.

PAYMENT TERMS:

FOR SUPPLY:

90% Payment along with 100% taxes on receipt of material at site and balance 10% shall be within 06 months of successful commissioning against submission of PBG of 10% of supplied items value valid for warranty period.

FOR WORK PORTION:

100% Payment along with 100% taxes of erection, testing& commissioning shall be released after successful completion of work.

FOR CAMC :

Payment shall be released after every quarter along with taxes & duties after necessary deductions. work completion/service certificate shall be issue from Engineers of Contract.

PAYMENT AUTHORITY: - Dy. CAO, CFA&BO, BTPS, Obra, Sonebhadra.

CONSIGNEE: Executive Engineer CSD-II, BTPS, Obra, Sonebhadra shall be consignee for supply portion. All further correspondence shall be done through consignee.

ENGINEER OF CONTRACT: Executive Engineer, CIMD-IV, BTPS, Obra, Sonebhadra shall be Engineers of contract for work portion. All the necessary agreement shall be done between Engineers of contract & M/s. Shreya Automation and Techno-chem Pvt. Ltd., Kanpur for work portion.

SUBMISSION OF DOCUMENTS - Bill /Pro-forma invoice prepared in triplicate as per terms of this contract shall be submitted to the consignee duly pre-receipted with a copy to this office. Firm will provide 03 (Three) set Operation &Maintenance Manual in hard as well as soft copy.

- carried out by authorized representative of SE., Lucknow & EE., CIMD-IV, BTI, Obra at Firm Ex.
13. INSPECTION:- Inspection of the materials shall be carried out by authorized representative of SE., Environment and Safety Unit, UPRVUNL, Lucknow & EE., CIMD-IV, BTI, Obra at Firm Ex. Work/ CSD-II, BTPS, Obra for materials portion.
 14. SUPERVISION: All the work shall be carried out under the supervision/ direction of OEM firm's engineer and Engineer of contract, It will be the responsibility of firm to arrange man power for erection / commissioning & testing work and all testing equipments shall be arrange by the firm at their own cost.
 15. DAMAGE FOR DELAY:
 - (1) FOR SUPPLY PORTION: Shall be imposed @ ½% per week in delay of supply reckoned on the value of such portion of material only which remains un-supplied within time fixed for delivery or any extension thereof subject to maximum of 10% of the contract value of such portion of the material plus GST as legally applicable.
 - (2) FOR CAMC:
 - a. LD@0.5% per day for ETC value for each day delay in erection, Testing & Commissioning subject to maximum of 20% of the contract value.
 - b. During warranty/CMC/O&M period, in case of any Analyses/ system failure, penalty will be charged by engineer of contract @ Rs.1,000/- (one thousand) per day per Analyzer after a period of seven (7) continuous non-working days.
 - c. For a failure of Data display: Board/panel, a penalty will be charged by engineer of contract @ Rs. 1,000/- (one thousand) per day after a period of Three (3) continuous non-working days.
 - d. Failure due to power outage and other Force Major conditions shall not be considered for levy of penalty. Total penalty per month during O&M period on account of above conditions shall be limited to 10% of total O&M charges for one month. In case penalty in the year exceeds 30% as above, the Contractor shall be required to replace the defective analyzer (s) or systems with new ones at his own cost, failing which the engineer of contract shall have the right to terminate the O&M contract.
 16. SECURITY: Firm shall deposit @ 2% of total value of order as security towards faithful execution of purchase order within 30 days.
 17. PBG:-Firm shall have to submit 10% of order value in shape of FDR /BG prior to release of 100% payment along with 100% taxes and duties valid for warrantee period.
 18. MAINTENANCE/GUARANTEE:- The Contractor shall warrant that the equipment will be new, unused and in accordance with the Contract documents and free from defects in material and workmanship for a period of twenty-four (24) calendar months commencing immediately upon the satisfactory commissioning. The Contractor's liability shall be limited to the replacement of any defective parts in the equipment of his own manufacture or those of his Sub-Contractors under normal use and arising solely from faulty design, materials and/or workmanship provided always that such defective parts are repairable at the site and are not in meantime essential in the commercial use of the equipment. Such replaced/defective parts shall be returned to the Contractor unless otherwise arranged. No repairs or replacement shall normally be carried out by the Engineer when the equipment is under the supervision of the Contractor's Supervisory Engineer.
 19. TEST CERTIFICATE: Firm shall submit at the time of supply if any.
 20. MODE OF DISPATCH: Material shall be dispatch from principal works to Obra store on freight paid basis.
 21. REJECTION OF DEFECTIVE MATERIAL:-Any defective or inferior material which does not conform to the specification mentioned in the order shall be rejected and shall have to be replaced by the firm free of cost.
 22. DEFECTIVE WORKING:
 - a. In case the firm fails to complete the work with the specified time or leaves incomplete, the Nigam reserve the right to get the work completed by other agencies on debatable basis and the cost involved shall be recovered from any other bill of contractor.
 - b. Firm shall follow the factory act rule as per Govt. Rule & entirely responsible for any miss happening to their men & materials during execution of work therefore the firm is advised to engage insured labors for Job.
 - c. All T&P and consumables i.e. rags/ petrol/CTC, soap/ detergent powder, PVC 'tape etc., all the testing instrument i.e. tong tester, Megger, digital milli-meters, pliers, screw driver sets, torque wrench, welding machine, welding electrodes, grinder, cutter etc. including any other special T&P

for testing purpose shall be arranged by firm at their own cost. However electricity shall be provided by the department free of cost.

Any other T&P, special tools, consumables etc. which is not covered in above and required for satisfactory completion of work shall be arranged by firm without any additional charges.

Old spare parts will be the property of UPRVUNL and will be returned by the firm if any.

If, at any stage during finalization of enquiry / execution of purchase order, any document, submitted by firm in his bid is/are found to be forged / false, his bid is liable to be rejected, Purchase Order cancelled and any other departmental action as deemed fit be initiated. For this purpose the contractor shall have to produce original documents, if required. Non fulfillment of contractual terms once awarded will lead to black listing of Firm for dealing in Nigam.

NIGAM SHALL PROVIDE:

- a. Nigam shall provide local accommodation to firm's service team on chargeable basis as per availability. Local conveyance shall be arranged by the firm.
- b. Nigam shall ensure timely and adequate shutdown.
- c. In the event of accidents during execution of working hours, necessitating medical hospital treatment shall be provide as available in Project Hospital, Obra.
- d. Unloading, storage, security etc. as per Nigam Norms.
- e. Necessary crane/hydra if required are to be provided by Nigam.
- f. Nigam shall given adequate notice for the indenting of the services of the personnel in any case not less than 15 days.

ESSENCE OF CONTRACT: Delivery Schedule shall be Essence of Contract for this order.

FORCE MAJEURE CLAUSE: Applicable

COURT OF JURISDICTION: Any dispute arising against this tender / order there-of shall subject to the jurisdiction of competent court of Sonbhadra / Hon'ble High Court of Judicature at Allahabad.

26.0 All other terms and conditions of form 'A&B' of UPRVUNL (Formerly UPSEB) shall also be applicable.

Kindly acknowledge the receipt of order and confirm your acceptance immediately as early as possible failing which it shall be presumed that PO has been accepted by the firm. You are requested to attend the office of EE., CIMD-IV, BTPS, Obra along with required documents for entering into an agreement within earliest.

Thanking you.

Yours faithfully,

(ASHOK KUMAR)
EXECUTIVE ENGINEER

No. 1873/CPD-III/TO-244/BTPS/2019-20 of dated 02.03.2020.

Copy forwarded to the following for the information and necessary action.

1. Chief Engineer & Project Coordinator, Obra TPS, Obra
2. Chief Engineer, Administration, Obra TPS, Obra.
3. Chief Engineer, ATPS/BTPS/CTPS, Obra.
4. Superintending Engineer, Environment and Safety Unit, UPRVUNL, Shakti Bhawan extension, 14-Ashok Marg Luckno in reference to your letter No. 1308/ CE(Env.& safety) /UNL/dt.13.09.2020.
5. Superintending Engineer, MMC-II, BTPS, Obra.
6. Superintending Engineer, Civil, Obra.
7. SE,O&MMC-IV, BTPS, Obra.
8. Dy. CAO, CFA&BO, BTPS, Obra
9. Executive Engineer, CSD-II, BTPS, Obra (in triplicate.)
10. Executive Engineer, CIMD-IV, BTPS, Obra against requirement No-981/CIMD-IV/BTPS/R-1/dt.16/08/2019. The performance report of the material against this order may be communicated in due course. Provision in budget estimate may also be made for these items, if not already done.
11. Cut File/ Office Copy.
12. M/s. Adept Fludyne Pvt. Ltd., Plot 4,S. No.17/1-B, Kothrud Ind Estate, Pune-4110038, India.

(ASHOK KUMAR)
EXECUTIVE ENGINEER

//True Copy//

Ref.No.: 1789 CE(E&S)/UNL/2023-24/OBRA-BFGD/NOA/FC

dated 06.10.2023

FIRST CONTRACT

M/s. KC Cottrell Co.Ltd.
12th Floor, Digital Cube,
34 Sangamsan-ro, Mapo-Gu,
Seoul 03909, Republic of South Korea.
Tel + 82-2-320-6114
Fax + 82-2-320-6100

Attn: Mr. Pankaj Gautam, Vice President- Sales & Marketing

Sub.: Notification of Award for CIF Supply (Indian port of entry) of Flue Gas Desulphurisation DSI System (FGD System) Package for Obra TPS Unit #9 to Unit #13 of 200 MW each for Obra Thermal Power Station as per Bidding Document No.: 01/CE(E&S)/UNL/2021-22.

Dear Sir,

1.0 This has reference to the following:

i) Our Invitation for Bids (IFB) No. 01/CE(E&S)/UNL/2021-22 dated 31.05.2021

ii) Bidding Documents No.: 01/CE(E&S)/UNL/2021-22 for the subject package comprising the following:

SN	Document Detail	Date
1	Bid Document / E- Tender No. - 01/CE (E&S)/UNL/HQ/2021-22 "FLUE GAS DESULPHURIZATION (FGD) DSI SYSTEM PACKAGE EPC CONTRACT FOR OBRA THERMAL POWER STATION"	31.05.2021
2	Prebid Queries Response_Obra DSI_5x200MW_ 18062021_ UPRVUNL Steag090721	30.07.2021
3	Amendment-1 Commercial-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22	30.07.2021
4	VOL.I SECTION-6 BOOK 1 OF 3, ATTACHMENT - 10 & 10A (Amendment I)	30.07.2021
5	VOL.I SECTION-6 BOOK 2 OF 3 Price Schedule-3 (Amendment I)	30.07.2021
6	VOL.I SECTION-6 BOOK 3 OF 3, APPENDIX 6 (Amendment I)	30.07.2021
7	Amendment-1 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 82021-22	30.07.2021
8	Dwg No. 0-00-020-74119 & 1-00-273-250 Flue gas path scheme	30.07.2021
9	Dwg No. TCE 230-002-33 Flue gas ducting GA	30.07.2021
10	195CIMD-IIBTPSG-1 Unit9,10,11 APH flue gas parameter	30.07.2021
11	751BMD(2x200MW)S-2 Unit12 APH flue gas parameter	30.07.2021
12	Ash composition report No. 472AHD-IBTPSUltraTech	30.07.2021
13	As-received Coal Analysis (Unit12 PG Test Coal)	30.07.2021
14	Boiler R&M Data Sheet	30.07.2021
15	Doc. No. 216203-IV-R7 Soil Report	30.07.2021
16	Addtl Prebid Queries Response - UPRVUNL-OBRA-5X200 MW DSI System (26072021)	31.08.2021
17	21-22-ET-2-162893-CORR-Amendment-2(Rev) Technical-Obra DSI	31.08.2021
18	Obra B TPS Clarified water Specification (Amendment-2)	31.08.2021
19	Obra B TPS cooling water tapping to DSI system (Amendment-2)	31.08.2021

SN	Document Detail	Date
20	Amendment-3 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22 for upload	26.10.2021
21	CORR-OBRA amendment 3 and clarification	27.10.2021
22	Major Queries along with Supporting Documents -STEAG Response	27.10.2021
23	Amendment-4 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22	17.01.2022
24	ETG055-SESI-ME-PFD-002 REV 02 FOR UNIT 9 10 11R2	17.01.2022
25	ETG055-SESI-ME-PFD-004 REV 02 FOR UNIT 12 13R2	17.01.2022
26	ETG055-SESI-ME-PFD-005 FOR UNIT 9 10 & 11 REV 02	17.01.2022
27	ETG055-SESI-ME-PFD-006 FOR UNIT 12 13 REV 02	17.01.2022
28	21-22-ET-2-162893-CORR-31.01.2023 Prebid Queries (Obra)	31.01.2023
29	BID PROPOSAL NO. KCKR-UPRVUNL-OBRA-PQ-2021-11 dated 20-Feb-2023 for Dray Sorbent Injection System Package against Bid Document Number 01/CE(E&S)/UNL/HQ/2021-22	21-04-2023 (Bid opening date)
30	1) Post Bid Meeting Records dated 18.05.2023 (Commercial) 2) Post Bid Meeting Records dated 18.05.2023 (Technical) 3) Bidder Clarification Email dated 19, 22 & 24.05.2023.	18.05.2023 (Post Bid meeting)
31	KC Cottrell Letter "KCIN-UPRVUNL-OBRA-16"	02.09.2023
32	KC Cottrell email of 18 month Technical suport for O&M	24.08.2023

2.0 We confirm having accepted your stage I (techno commercial) and stage II (Price proposals) dated 21.04.2023 and 31.05.2023. respectively, read in conjunction with all the specifications, terms and conditions of the bidding documents and its amendments /clarifications /errata, agreed Minutes of Meeting referred to in para 1.0 above and award you the contract for work of Design, Engineering, Manufacturing, Shop fabrication, Assembly, Inspection and testing. at suppliers works, Type testing, packing, Forwarding to site of all CIF .(Indian Port of entry) equipment/ materials/ Special tools & tackles and Mandatory Spares, etc. for FGD System for Obra TPS , (5x200 MW), as per Bidding Document No. 01/CE(E&S)/UNL/2021-22 and its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, as referred to in para 1.0 above (hereinafter referred as the 'First Contract').

3.0(i) We have also notified you vide our Notification of Award No. 1790 CE(E&S)/UNL/2023-24/OBRA-B FGD/NOA/SC dated 06.10.2023 for award of 'Second Contract' on you for the work of Design, Engineering, Manufacturing, Shop fabrication, Assembly, Inspection and Testing at Supplier's works, Type Testing, Packing, Forwarding to site of all Ex-Manufacturing Works/Place of Dispatch (both in India) for Plant & Equipment/ materials/ Special tools & tackles and Mandatory spares, for FGD System for Obra TPS Project (5 x 200 MW) as per Bidding Documents No. 01/CE(E&S)/UNL/2021-22 including its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, referred to in para 1.0 above (herein after referred to as 'Second Contract').

(ii) We have also notified you vide our Notification of Award No.1791 CE(E&S)/UNL/2023-24/OBRA-B FGD/NOA/TC dated 06.10.2023 for award of 'Third Contract' on you for the work of providing all services i.e. port handling, port clearance, & port charges for imported goods, transportation from manufacturer's works/ place of dispatch to site (both in India), transit insurance, delivery at site, receipt, unloading, handling, storage, in- plant transportation, taking delivery of employer supplied equipment from site stores, comprehensive all risk insurance, installation, supervision, testing and commissioning of all equipment and materials, and all other services leading to successful "completion of

[Handwritten Signature]

facilities", conducting performance guarantee tests and handing over to Employer of the Equipment/ Materials/ Special Tools & Tackles including Mandatory Spares, for FGD System for Obra TPS (5x200 MW) as per Bidding Documents No. 01/CE(E&S) /UNL/2021-22 including its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, referred to in para 1.0 above (herein after referred to as 'Third Contract').

- 3.1 You shall also be fully responsible for the works to be executed under the 'Second Contract' and 'Third Contract' and it is expressly understood and agreed by you that any breach under the 'Second Contract' and/or 'Third Contract' shall automatically be deemed as a breach of this 'First Contract' and vice-versa and any such breach or occurrence of default giving us a right to terminate the 'Second Contract' and 'Third Contract' and/or recover damages thereunder, shall give us an absolute right to terminate this Contract and/or recover damages under this 'First Contract' as well and vice-versa. However, such breach or default or occurrence in the 'Second Contract' and/or 'Third Contract' shall not automatically relieve you of any of your responsibilities/ obligations under this 'First Contract'. It is also expressly understood and agreed by you that the equipment/ materials to be supplied by you under this 'First Contract' when installed and commissioned under the 'Third Contract' shall give satisfactory performance in accordance with the provisions of the Contract.
- 4.0 The total Contract Price for the entire scope of work covered under the Contract shall be **€ 2,821,950/- (Euro Two Million Eight Hundred Twenty One Thousand Nine Hundred Fifty only)** as per the following break up: (Any increase in equivalent Rupees during execution will be adjusted from price of third Contract i.e., Service Contract)

SN.	Description	Price in Euro
1	CIF (Indian Port of entry Price for Plant and Equipment.	€ 2,480,106/-
2	CIF (Indian Port of entry) Price for Mandatory Spares.	€ 341,844/-
3.	Type Test Charges	Nil
	Total (1+2+3)	€ 2,821,950/

Note:-

1. Import Duty and taxes are Inclusive in price.
2. No GST shall be payable by UPRVUNL on offshore supply under this contract. Any other charges if levied, shall also be borne by M/s K C Cottrell.
3. Exchange rate for Euro to ₹ is. 88.52 as per SBI selling rate as on 05.04.2023, The Award Price is fixed in Rupees, without any exchange rate variation. If due to exchange rate fluctuation, the value of € 2,821,950 increases from ₹ 24,97,99,014/-the additional rupee amount incurred by Employer will be adjusted from third Contract i.e., Service Contract.

- 5.0 You shall prepare and finalise the Contract Documents for signing of the formal Contract Agreement and shall enter into the Contract Agreement with us, as per the proforma enclosed with the Bidding Documents, on non-judicial stamp paper of appropriate value within 28 days from the date of Notification of Award.



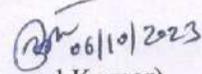


6.0 This Notification of Award is being issued to you in duplicate. We request you to return its duplicate copy duly signed and stamped on each page, by the authorised signatory of your Company as a proof of your acknowledgement and confirmation.

Please take the necessary action to commence the work and confirm action.

Thanking You,

Yours Sincerely,
For & on behalf of UPRVUNL


(Anand Kumar)
Chief Engineer (E&S)

Ref.No.: 1789 CE(E&S)/UNL/2023-24/OBRA-BFGD/NOA/FC

dated 06.10.2023

Copy to the following for kind information and necessary action:

1. PS to Chairman, UPRVUNL, 7th Floor Shaki Bhawan, Lucknow
2. PS to Managing Director, UPRVUNL, 7th Floor Shaki Bhawan, Lucknow
3. PS to Director (Finance), UPRVUNL, 8th Floor Shaki Bhawan, Lucknow
4. Director (Technical), UPRVUNL, 8th Floor Shaki Bhawan, Lucknow
5. Director (P&A), UPRVUNL, 8th Floor Shaki Bhawan, Lucknow
6. Chief Engineer (L-1), Obra Thermal Power Project, Obra Sonebhadra with request to nominate the Project Manager for this project

/
(Anand Kumar)
Chief Engineer (E&S)

Ref.No. 1790 CE(E&S)/UNL/2023-24/OBRA-B FGD/NOA/SC

dated 06.10.2023

SECOND CONTRACT

M/s. KC Cottrell Co.Ltd.

12th Floor, Digital Cube,
34 Sangamsan-ro, Mapo-Gu,
Seoul 03909, Republic of South Korea.
Tel + 82-2-320-6114
Fax + 82-2-320-6100

Sub.: Notification of Award for Ex-Works Supply (India) of Flue Gas Desulphurisation DSI System (FGD System) Package for Obra TPS Unit #9 to Unit #13 (5 units of 200 MW each) for Obra Thermal Power Station as per Bidding Document No.: 01/CE(E&S)/UNL/2021-22.

Dear Sir,

1.0 This has reference to the following:

- i) Our Invitation for Bids (IFB) No. 01/CE(E&S)/UNL/2021-22 dated 31.05.2021
- ii) Bidding Documents No.: 01/CE(E&S)/UNL/2021-22 for the subject package comprising the following:

SN	Document Detail	Date
1	Bid Document / E- Tender No. - 01/CE (E&S)/UNL/HQ/2021-22 "FLUE GAS DESULPHURIZATION (FGD) DSI SYSTEM PACKAGE EPC CONTRACT FOR OBRA THERMAL POWER STATION"	31.05.2021
2	Prebid Queries Response_Obra DSI_ 5x200MW_ 18062021_ UPRVUNL_Steag090721	30.07.2021
3	Amendment-1 Commercial-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22	30.07.2021
4	VOL.I SECTION-6 BOOK 1 OF 3, ATTACHMENT - 10 & 10A (Amendment1)	30.07.2021
5	VOL.I SECTION-6 BOOK 2 OF 3 Price Schedule-3 (Amendment1)	30.07.2021
6	VOL.I SECTION-6 BOOK 3 OF 3, APPENDIX 6 (Amendment1)	30.07.2021
7	Amendment-1 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 82021-22	30.07.2021
8	Dwg No. 0-00-020-74119 & 1-00-273-250 Flue gas path scheme	30.07.2021
9	Dwg No. TCE 230-002-33 Flue gas ducting GA	30.07.2021
10	195CIMD-IIBTPSG-1 Unit9,10,11 APH flue gas parameter	30.07.2021
11	751BMD(2x200MW)S-2 Unit12 APH flue gas parameter	30.07.2021
12	Ash composition report No. 472AHD-IBTPS UltraTech	30.07.2021
13	As-received Coal Analysis (Unit12 PG Test Coal)	30.07.2021
14	Boiler R&M Data Sheet	30.07.2021
15	Doc. No. 216203-IV-R7 Soil Report	30.07.2021
16	Addtl Prebid Queries Response - UPRVUNL-OBRA-5X200 MW DSI System (26072021)	31.08.2021
17	21-22-ET-2-162893-CORR-Amendment-2(Rev) Technical-Obra DSI	31.08.2021
18	Obra B TPS Clarified water Specification (Amendment-2)	31.08.2021
19	Obra B TPS cooling water tapping to DSI system (Amendment-2)	31.08.2021
20	Amendment-3 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22 for upload	26.10.2021
21	CORR-OBRA amendment 3 and clarification	27.10.2021
22	Major Queries along with Supporting Documents -STEAG Response	27.10.2021

SN	Document Detail	Date
23	Amendment-4 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22	17.01.2022
24	ETG055-SESI-ME-PFD-002 REV 02 FOR UNIT 9 10 11R2	17.01.2022
25	ETG055-SESI-ME-PFD-004 REV 02 FOR UNIT 12 13R2	17.01.2022
26	ETG055-SESI-ME-PFD-005 FOR UNIT 9 10 & 11 REV 02	17.01.2022
27	ETG055-SESI-ME-PFD-006 FOR UNIT 12 13 REV 02	17.01.2022
28	21-22-ET-2-162893-CORR-31.01.2023 Prebid Queries (Obra)	31.01.2023
29	BID PROPOSAL NO. KCKR-UPRVUNL-OBRA-PQ-2021-11 dated 20-Feb-2023 for Dray Sorbent Injection System Package against Bid Document Number 01/CE(E&S)/UNL/HQ/2021-22	21-04-2023 (Bid opening date)
30	1) Post Bid Meeting Records dated 18.05.2023 (Commercial) 2) Post Bid Meeting Records dated 18.05.2023 (Technical) 3) Bidder Clarification Email dated 19, 22 & 24.05.2023.	18.05.2023 (Post Bid meeting)
31	KC Cottrell Letter "KCIN-UPRVUNL-OBRA-16"	02.09.2023
32	KC Cottrell email of 18 month Technical suport for O&M	24.08.2023

- 2.0 We confirm having accepted your stage I (techno commercial) and stage II (Price proposals) dated 21.04.2023 and 31.05.2023 respectively, read in conjunction with all the specifications, terms and conditions of the bidding documents and its amendments/clarifications /errata, agreed Minutes of Meeting referred to in para 1.0 above and award you the contract for work of Design, Engineering, Manufacturing, Shop fabrication, Assembly, Inspection and testing, at suppliers works, Type testing, packing, Forwarding to site to site of all Ex-Manufacturing Works/Place of Dispatch (both in India) equipment/materials/ Special tools & tackles and Mandatory Spares, etc. for FGD System for Obra TPS, (5x200 MW), as per Bidding Document No. 01/CE(E&S)/UNL/2021-22 and its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, as referred to in para 1.0 above (hereinafter referred as the 'Second Contract').
- 3.0(i) We have also notified you vide our Notification of Award No. 1789 CE(E&S)/UNL/2023-24/OBRA-BFGD/NOA/FC dated 06.10.2023 for award of 'First Contract' on you for the work of Design, Engineering, Manufacturing, Shop fabrication, Assembly, Inspection and Testing at Supplier's works, Type Testing, Packing, Forwarding to site of all CIF (Indian Port) basis for Plant & Equipment/ materials/ Special tools & tackles and Mandatory spares, for FGD System for Obra TPS Project (5 x 200 MW) as per Bidding Documents No. 01/CE(E&S)/UNL/2021-22 including its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, referred to in para 1.0 above (herein after referred to as 'First Contract').
- (ii) We have also notified you vide our Notification of Award No. 1791 CE(E&S)/UNL/2023-24/OBRA-BFGD/NOA/TC dated 06.10.2023 for award of 'Third Contract' on you for the work of providing all services i.e. port handling, port clearance, & port charges for imported goods, transportation from manufacturer's works/ place of dispatch to site (both in India), transit insurance, delivery at site, receipt, unloading, handling, storage, in- plant transportation, taking delivery of employer supplied equipment from site stores, comprehensive all risk insurance, installation, supervision, testing and commissioning of all equipment and materials, and all other services leading to successful "completion of facilities", conducting performance guarantee tests and handing over to Employer of the Equipment/ Materials/ Special Tools & Tackles including Mandatory Spares, for FGD System for Obra TPS (5x200 MW) as per Bidding Documents No. 01/CE(E&S)/UNL/2021-22 including its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, referred to in para 1.0 above (herein after referred to as 'Third Contract').
- 3.1 You shall also be fully responsible for the works to be executed under the 'First Contract' and 'Third Contract' and it is expressly understood and agreed by you that any breach under the 'First Contract' and/or 'Third Contract' shall automatically be deemed as a breach of this



'Second Contract' and vice-versa and any such breach or occurrence of default giving us a right to terminate the 'First Contract' and 'Third Contract' and/or recover damages thereunder, shall give us an absolute right to terminate this Contract and/or recover damages under this 'Second Contract' as well and vice-versa. However, such breach or default or occurrence in the 'First Contract' and/or 'Third Contract' shall not automatically relieve you of any of your responsibilities/ obligations under this 'Second Contract'. It is also expressly understood and agreed by you that the equipment/ materials to be supplied by you under this 'Second Contract' when installed and commissioned under the 'Third Contract' shall give satisfactory performance in accordance with the provisions of the Contract.

- 4.0 The total Contract Price for the entire scope of work covered under the Contract shall be ₹ 97,98,02,779/ (Rupees Ninety Seven Crore Ninety Eight Lac Two Thousand Seven Hundred Seventy Nine only) as per the following break up:

1.	Ex-Manufacturing Works/Place of Dispatch Price (both in India) for Plant & Equipment	₹ 96,92,16,893/
2.	Ex-Manufacturing Works/Place of Dispatch Price (both in India) for Mandatory spares	₹ 1,00,85,886/
3.	Type Test Charges	₹ 5,00,000/
	TOTAL(1+2+3)	₹ 97,98,02,779/

Note: GST will be payable extra at the rate prevailing as on date of Supply or schedule date of Supply, whichever is lower.

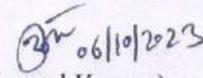
- 5.0 You shall prepare and finalise the Contract Documents for signing of the formal Contract Agreement and shall enter into the Contract Agreement with us, as per the preforma enclosed with the Bidding Documents, on non-judicial stamp paper of appropriate value within 28 days from the date of Notification of Award.

- 6.0 This Notification of Award is being issued to you in duplicate. We request you to return its duplicate copy duly signed and stamped on each page, by the authorised signatory of your Company as a proof of your acknowledgement and confirmation.

Please take the necessary action to commence the work and confirm action.

Thanking You,

Yours Sincerely,
For & on behalf of UPRVUNL


(Anand Kumar)
Chief Engineer (E&S)

Ref.No. 1790 CE(E&S)/UNL/2023-24/OBRA-BFGD/NOA/SC

dated 06.10.2023

Copy to the following for kind information and necessary action:

1. PS to Chairman, UPRVUNL, 7th Floor Shakti Bhawan, Lucknow
2. PS to Managing Director, UPRVUNL, 7th Floor Shakti Bhawan, Lucknow
3. PS to Director (Finance), UPRVUNL, 8th Floor Shakti Bhawan, Lucknow
4. Director (Technical), UPRVUNL, 8th Floor Shakti Bhawan, Lucknow
5. Director (P&A), UPRVUNL, 8th Floor Shakti Bhawan, Lucknow
6. Chief Engineer (L-1), Obra Thermal Power Project, Obra Sonebhadra with request to nominate the Project Manager for this project.

(Anand Kumar)
Chief Engineer (E&S)

Ref.No1791 CE(E&S)/UNL/2023-24/OBRA-B FGD/NOA/TC

dated 06.10.2023

THIRD CONTRACT

M/s. KC Cottrell Co.Ltd.
12th Floor, Digital Cube,
34 Sangamsan-ro, Mapo-Gu,
Seoul 03909, Republic of South Korea.
Tel + 82-2-320-6114
Fax + 82-2-320-6100

Attn: Mr. Pankaj Gautam, Vice President - Sales & Marketing

Sub.: Notification of Award for Inland Transportation, Insurance, Installation, Testing, Commissioning and Conducting Guarantee tests of Flue Gas Desulphurisation DSI System (FGD System) Package for Obra TPS Unit #9 to Unit #13 (5 units of 200 MW each) for Obra Thermal Power Station as per Bidding Document No.: 01/CE(E&S)/UNL/2021-22.

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3	Amendment-1 Commercial-Obra DSI Bid No. 01 CE(E&S) UNL HQ 2021-22	30.07.2021
4	VOL.I SECTION-6 BOOK 1 OF 3, ATTACHMENT - 10 & 10A (Amendment1)	30.07.2021
5	VOL.I SECTION-6 BOOK 2 OF 3 Price Schedule-3 (Amendment1)	30.07.2021
6	VOL.I SECTION-6 BOOK 3 OF 3, APPENDIX 6 (Amendment1)	30.07.2021
7	Amendment-1 Technical-Obra DSI Bid No. 01 CE(E&S) UNL HQ 82021-22	30.07.2021
8	Dwg No. 0-00-020-74119 & 1-00-273-250 Flue gas path scheme	30.07.2021
9	Dwg No. TCE 230-002-33 Flue gas ducting GA	30.07.2021
10	195CIMD-IIBTPSG-1 Unit9,10,11 APH flue gas parameter	30.07.2021
11	751BMD(2x200MW)S-2 Unit12 APH flue gas parameter	30.07.2021
12	Ash composition report No. 472AHD-IBTPS UltraTech	30.07.2021
13	As-received Coal Analysis (Unit12 PG Test Coal)	30.07.2021
14	Boiler R&M Data Sheet	30.07.2021
15	Doc. No. 216203-IV-R7 Soil Report	30.07.2021

SN	Document Detail	Date
16	Addtl Prebid Queries Response - UPRVUNL-OBRA-5X200 MW DSI System (26072021)	31.08.2021
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27	ETG055-SESI-ME-PFD-006 FOR UNIT 12 13 REV 02	17.01.2022
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30	1) Post Bid Meeting Records dated 18.05.2023 (Commercial) 2) Post Bid Meeting Records dated 18.05.2023 (Technical) 3) Bidder Clarification Email dated 19, 22 & 24.05.2023.	18.05.2023 (Post Bid meeting)
31	KC Cottrell Letter "KCIN-UPRVUNL-OBRA-16"	02.09.2023
32	KC Cottrell email of 18 month Technical suport for O&M	24.08.2023

- 2.0 We confirm having accepted your stage I (techno commercial) and stage II (Price proposals) dated 21.04.2023 and 31.05.2023 respectively, read in conjunction with all the specifications, terms and conditions of the bidding documents and its amendments /clarifications /errata, agreed Minutes of Meeting referred to in para 1.0 above and award you the contract for work of the work of providing all services i.e. port handling, port clearance, & port charges for imported goods, transportation from manufacturer's works/ place of dispatch to site (both in India), transit insurance, delivery at site, receipt, unloading, handling, storage, in-plant transportation, taking delivery of employer supplied equipment from site stores, comprehensive all risk insurance, installation, supervision, testing and commissioning of all equipment and materials, and all other services leading to successful "completion of facilities", conducting performance guarantee tests and handing over to Employer of the Equipment / Materials / Special Tools & Tackles including Mandatory Spares, for FGD System for Obra TPS , (5x200 MW), as per Bidding Document No. 01/CE(E&S) /UNL/2021-22 and its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, as referred to in para 1.0 above (hereinafter referred as the Third Contract').
- 3.0 (i) We have also notified you vide our Notification of Award No. 1789 CE(E&S)/UNL /2023-24/OBRA-BFGD/NOA/FC dated 06.10.2023 for award of 'First Contract' on you for the work of Design, Engineering, Manufacturing, Shop fabrication, Assembly, Inspection and Testing at Supplier's works, Type Testing, Packing, Forwarding to site of all CIF (Indian Port) basis for Plant & Equipment/ materials/ Special tools & tackles and Mandatory spares, for FGD System for Obra TPS Project (5 x 200 MW) as per Bidding Documents No. 01/CE(E&S)/UNL/2021-22 including its Amendments/ Clarifications/ Errata read in



- conjunction with agreed Minutes of Meeting, referred to in para 1.0 above (herein after referred to as 'First Contract').
- (ii) We have also notified you vide our Notification of Award No. 1790/ CE(E&S)/UNL/2023-24/OBRA-B FGD/NOA/SC dated 06.10.2023 for award of 'Second Contract' on you for the work of Design, Engineering, Manufacturing, Shop fabrication, Assembly, Inspection and Testing at Supplier's works, Type Testing, Packing, Forwarding to site of all Ex-Manufacturing Works/Place of Dispatch (both in India) for Plant & Equipment/ materials/ Special tools & tackles and Mandatory spares, for FGD System for Obra TPS Project (5 x 200 MW) as per Bidding Documents No. 01/CE(E&S)/UNL/2021-22 including its Amendments/ Clarifications/ Errata read in conjunction with agreed Minutes of Meeting, referred to in para 1.0 above (herein after referred to as 'Second Contract').
- 3.1 You shall also be fully responsible for the works to be executed under the 'First Contract' and 'Second Contract' and it is expressly understood and agreed by you that any breach under the 'First Contract' and/or 'Second Contract' shall automatically be deemed as a breach of this 'Third Contract' and vice-versa and any such breach or occurrence of default giving us a right to terminate the 'First Contract' and 'Second Contract' and/or recover damages thereunder, shall give us an absolute right to terminate this Contract and/or recover damages under this 'Third Contract' as well and vice-versa. However, such breach or default or occurrence in the 'First Contract' and/or 'Second Contract' shall not automatically relieve you of any of your responsibilities/ obligations under this 'Third Contract'. It is also expressly understood and agreed by you that the equipment/ materials to be supplied by you under 'First Contract, and/or 'Second Contract' when installed and commissioned under this Contract shall give satisfactory performance in accordance with the provisions of the Contract.
- 3.2 After completion of above work, Contractor shall provide eighteen (18) months Technical & Engineering Support for smooth Operation & Maintenance of FGD system without any cost implication to UPRVUNL.
- 4.0 The total Contract Price for the entire scope of work covered under the Contract shall be **₹ 29,03,98,207/ (Rupees Twenty Nine Crore Three Lac Nighty Eight Thousand two Hundred Seven Only)** as per the following break up:

1.	Local Transportation including port clearance and port charges and Inland insurance charges for Plant and Equipment covered under First contract and Second Contract.	₹ 1,95,00,000/-
2.	Local Transportation including port clearance and port charges and Inland insurance charges for Mandatory Spares covered under First Contract and Second Contract.	₹ 10,00,000/-
3.	Installation Services	₹ 16,46,98,207/-
4.	Civil Work	₹ 10,00,00,000/-
5.	Structure Steel Work (Site Fabricated)	₹ 50,00,000/-
6.	Training	₹ 2,00,000/-
	TOTAL (1+2+3+4+5+6)	₹ 29,03,98,207/-

Note: GST will be payable extra at the rate prevailing as on date of providing services or schedule date of providing services, whichever is lower.

If Contract Price in equivalent Rupees of Contract 1 increases due to exchange rate fluctuation, the Contract Price of this Contract will reduce by the same amount.





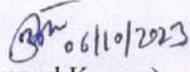
5.0 You shall prepare and finalise the Contract Documents for signing of the formal Contract Agreement and shall enter into the Contract Agreement with us, as per the proforma enclosed with the Bidding Documents, on non-judicial stamp paper of appropriate value within 28 days from the date of Notification of Award.

6.0 This Notification of Award is being issued to you in duplicate. We request you to return its duplicate copy duly signed and stamped on each page by the authorised signatory of your Company as a proof of your acknowledgement and confirmation.

Please take the necessary action to commence the work and confirm action.

Thanking You,

Yours Sincerely,
For & on behalf of UPRVUNL

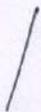

(Anand Kumar)
Chief Engineer (E&S)

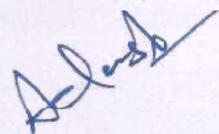
Ref.No1791 CE(E&S)/UNL/2023-24/OBRA-B FGD/NOA/TC

dated 06.10.2023

Copy to the following for kind information and necessary action:

1. PS to Chairman, UPRVUNL, 7th Floor Shaki Bhawan, Lucknow
2. PS to Managing Director, UPRVUNL, 7th Floor Shaki Bhawan, Lucknow
3. PS to Director (Finance), UPRVUNL, 8th Floor Shaki Bhawan, Lucknow
4. Director (Technical), UPRVUNL, 8th Floor Shaki Bhawan, Lucknow
5. Director (P&A), UPRVUNL, 8th Floor Shaki Bhawan, Lucknow
6. Chief Engineer (L-1), Obra Thermal Power Project, Obra Sonebhadra with request to nominate the Project Manager for this project.


(Anand Kumar)
Chief Engineer (E&S)


//True Copy//

No.: 212/CMD-VI/OTPS/eT-11/AshRemoval/21-22

Dated:-04 /08/2021

Registration No.-950, dt.- 04.08.2021

Subject:-LOI for carrying out the work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.).

M/s Kiran Construction Company,
Head Office: 2-A-82,
Obra, Sonebhadra-231219 (U.P.)
M- 7388800822

Dear Sir,

Please refer to your offer submitted against eTender no.: T-11/CMC-II/CMD-VI/OTPS/2021-22 for carrying out "The work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra, Sonebhadra (U.P.)."

In this connection, it is to inform that your tendered rate at 12% below the estimated rates amounting to Rs. 25,08,000.00 (+ GST extra as per government ruling) (Rupees Twenty Five Lacs Eight Thousand only) has been accepted by the competent tender committee and after obtaining administrative approval from CGM, OTPS, Obra on date-04.08.2021, an order for the amount of Rs. 1,00,000.00 (Rupees One Lac only) is hereby placed on your Firm for carrying out subject work. GST as legally applicable from time to time shall be paid extra as per Government rules. Date of start of the work shall be 04/08/2021.

You are requested to please submit non-judicial stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs. 1.00 along with a latest passport size photograph of proprietor/partner of Firm within fifteen days from the issue of LOI for execution of the agreement. Without signing the agreement payment shall not be made. A copy of Bill of Quantity, terms & conditions for contract are also being enclosed here with.

Thanking you.

Enclosure:- As above.

Yours Faithfully,

(Signature)
(SACHIN CHAUHAN)
EXECUTIVE ENGINEER

No. 212/CMD-VI/OTPS/eT-11/2021-22 of date-04/08/2021

Copy forwarded to the following for information and necessary action.

1. Superintending Engineer, CMC-II, OTPS, Obra
2. Dy, CAO, CFA&BO, BTPS, Obra
3. Assistant Engineer, CMD-VI, OTPS, Obra along with one copy of B.O.Q, commercial terms and conditions & special conditions of contract.

(Signature)
Kiran Construction Co.

N A A F F K 19840
N A A F F K 19840 17

(Signature)
(SACHIN CHAUHAN)
EXECUTIVE ENGINEER

(Signature)
03/01/22

A/CREP&ESD/Kumar Gaurav Kain/EE/2022-08-05 01:13:06pm

Bill of Quantity for work of dredging out the deposited Ash on Renuka River Bed near Chakari Ash Pond and Ash Bridge, Obra:-

Sl. No.	Description of Item	Quantity	Unit	Unit Rate (Rs.)	Amount (Rs)
1.	Excavation of ash by mechanical means (Hydraulic excavator) over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 SqM on plan) including getting out and disposal of excavated ash with lead up to 5.00 Kms and lift up to 1.5 m, as directed by Engineer-in-charge.	38000.00	CuM	75.00	2850000.00
Estimated Total Rs.=					28,50,000.00
Below 12.0% as decide by PTC (-) =					3,42,000.00
Grand Total Rs. =					25,08,000.00
Administrative approval for execution of the work Rs.=					1,00,000.00

(Rupees One Lac only)

Handwritten signature
Kiran Construction Co.
 PAN AAFFK4984Q
 TIN 09AAFFK4984017

Handwritten signature 27/04/08/2021
 (EXECUTIVE ENGINEER)
 CMD-VI, OTPS, Obra

Handwritten signature
 27/04/22

4819

98

ANNEXURE-R14





 **GPS Map Camera**



Google

Sonbhadra, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231219, India
Lat 24.451353°
Long 82.964848°
05/01/24 04:31 PM GMT +05:30

4821

100

Galaxy S23 Ultra



ANNEXURE-R15

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-VI,
ओबरा ताप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि०,
ओबरा-सोनभद्र
CIN:U40101UP 9805GC005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.LTD
OBRA-SONEBHADRA
CIN:U40101UP 9805GC005065

No.: 636/CMD-VI/OTPS/eT-08/22-23

Dated:- 21/02/2023

Registration No.-1184/CGM/W-
1/Camp dt.- 21.02.2023

Subject:-LOI for Work of dredging out the deposited Ash from Renuka River Banks as per instruction of MOEF&CC"obra, Sonbhadra, (U.P.).

M/s Vijay Kumar Singh
Ward No. 08, Sahijna,
Garhwa, Jharkhand,
Mob.- 9632326270

Dear Sir,

Please refer to your offer submitted against e-tender No. 08/SE(CMC-II)/CMD-VI/2022-23 for "The work of dredging out the deposited Ash from Renuka River Banks as per instruction of MOEF&CC"obra, Sonbhadra, (U.P.).

In this connection, it is to inform that your tendered rate (-) 12.36% below the estimated rates amounting to **Rs. 34,15,681.00** (+ GST extra as per government ruling) (Rupees Thirty Four Lacs Fifteen Thousand Six Hundred Eighty One only), for total quantity of ash to be disposed 20000 cum @ Rs170.784/cum has been accepted by the competent tender committee and after obtaining administrative approval from CGM, OTPS, Obra on date-21.02.2023, an order for the amount of **Rs. 34,15,681.00** (+ GST extra as per government ruling) (Rupees Thirty Four Lacs Fifteen Thousand Six Hundred Eighty One only) is hereby placed on your Firm for carrying out subjected work. GST as legally applicable from time to time shall be paid extra as per Government rules. Completion period of subjected work shall be 03 months and date of start of the work shall be 22/02/2023.

You are requested to please submit non-judicial stamp paper worth Rs. 100.00 affixed with revenue stamp of Rs. 1.00 along with a latest passport size photograph of proprietor/partner of Firm within fifteen days from the issue of LOI for execution of the agreement. Without signing the agreement payment shall not be made. A copy of Bill of Quantity, terms & conditions for contract are also being enclosed here with.

Thanking you.

Enclosure:- As above.

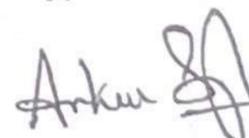
Yours Faithfully,


21.02.23
EXECUTIVE ENGINEER

No. 636/CMD-VI/OTPS/08/SE(CMC-II)/CMD-VI/2022-23 of date- 21/02/2023

Copy forwarded to the following for information and necessary action.

1. Superintending Engineer, CMC-II, OTPS, Obra
2. Dy, CAO, CFA&BO, BTPS, Obra
3. Assistant/Junior Engineer, CMD-VI, OTPS, Obra along with one copy of B.O.Q, commercial terms and conditions & special conditions of contract.


21.02.23
EXECUTIVE ENGINEER

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-VI,
ओबरा ताप विद्युत गृह, उत्तर प्रदेश राज्य
विद्युत उत्पादन निगम लि0,
ओबरा-सोनभद्र
CIN:U40101UP 9805GC005065



OFFICE OF THE EXECUTIVE ENGINEER
CIVIL MAINTENANCE DIVISION-VI
OBRA THERMAL POWER STATION, U.P.R.V.U.N.LTD
OBRA-SONEBHADRA
CIN:U40101UP 9805GC005065

(e-Tender No. 08/SE(CMC-II)/CMD-VI/2022-23)

Bill of Quantity for work of dredging out the deposited Ash from Renuka River
Banks as per instruction of MOEF&CC"obra, Sonbhadra, (U.P.)::-

Sl. No.	Description of Item	Quantity	Unit	Unit Rate (Rs.)	Amount (Rs)
1.	Carriage of ash/earth by mechanical transport including excavation, spreading, compaction, loading, transporting, unloading to low lying area at Obra Sector 2 and 3, Sonebhadra for lead upto 20 KMs for all lifts, to be completed as directed by Engineer-in-charge	20000	CuM	194.87	38,97,400.00
Estimated Total Rs.=					38,97,400.00
below 12.36% as decide by PTC (-) =					4,81,718.64
Grand Total Rs. =					34,15,681.36
Administrative approval for execution of the work Rs.=					34,15,681.00

(Rupees Thirty Four Lacs Fifteen Thousand Six Hundred Eighty One only)

Ankur
(EXECUTIVE ENGINEER)
CMD-VI, OTPS, Obra
21.02.23
cha
21.2.23

A. S. S.
//TRUE COPY//

ANNEXURE R16

Subject to the Jurisdiction of the Court of Judicature at Sonebhadra

103

कार्यालय अधिशासी अभियन्ता
संभरण खण्ड-तृतीय
ओबरा ताप विद्युत गृह
ओबरा-सोनभद्र उ०प्र०-231219
फोन नं-05445-262326



OFFICE OF THE EXECUTIVE ENGINEER
PROCUREMENT DIVISION-III
OBRA THERMAL POWER STATION
OBRA – SONEBHADRA (U.P.), India
PIN No. 231219, Phone No.05445-262326
e-mail-ee.cpd 4.btps.obra@uprvunl.org

CIN:U40101UP1980SGC005065

GSTIN: 09AAACU4749D2Z9

No. 2586 /PD-III /AH-582

Dated: November, 22 , 2022

SUBJECT: Supply of "Goodwin" make Submersible Slurry Pump for Effluent Treatment Plant of OTPS, Obra against enquiry No. 2579/PD-III/Pump dated 21.11.2022.

M/s. Incom Power Pvt. Ltd.

(Auth. dealer of M/s. Goodwin Pumps India Pvt. Ltd.)
306, RG Square, LSC Plot No 2
I.P. Extension, Patparganj, Delhi-110092
Email: admin1@garnetworld.com
Phone: +91 11 22245580-81

Budget Head: O&M
Registration no. 929 dt. 22.11.2022
(Amount: Rs. 20,99,120/-)

REFERENCE: 1. M/s. Goodwin offer no. REF/GPIPL/22-23/OBRA dt. 21.11.2022.
2. Your email dt. 22.11.2022

Dear Sirs,

With reference to above and as approved by the committee an order is hereby placed with you for the supply of the following items as per terms & conditions stipulated below:

SCHEDULE OF QUANTITIES & PRICE:

Sl. No.	Description of item (Make: M/s. Goodwin Pumps India Pvt. Ltd.)	Unit	Qty.	Unit Rate (Rs.)	Amount (Rs.)
1	Submersible Slurry Pump Type: 100 ANZE, 30KW/40HP Motor, 440V, 3Phase, 50 Hz, Wet end in Ni Hard IV material. Pump Consists of following: 1. Fully Automatic Control Pannel-01 No., 2. Power Cable-30 meter, 3. Hose Pipe-10meter Length – 01 No.	Set	01	2099120	2099120
				Total (Rs.)	20,99,120/-

(Rs. Twenty Lakh Ninety Nine Thousand One Hundred Twenty Only)

- 1.20 **PRICES:** Prices are Ex-works, Chennai. The price shall remain firm and shall not change due to any reason thereof till execution of complete order.
- 1.30 **PACKING & FORWARDING CHARGES:** Shall be paid extra @ 2.0% of order value.
- 2.0 **FREIGHT CHARGES:** Shall be paid extra @ 2.0% of order value.
- 3.0 **GST:** GST shall be paid extra as legally applicable at the time of dispatch. Present GST rate is @ 18%.
- 4.0 **DELIVERY:** Within 4 to 6 weeks from the date of order. However, the firm will expedite the supply at the earliest. Delivery period shall be the essence of the contract. If the contractor fails to adhere to the stipulated delivery period, order shall be liable to be cancelled.
- 5.0 **TRANSIT INSURANCE:** The material shall be dispatched duly insured in advance by the firm & all transit risk shall be in scope of the supplier. The transit insurance charges shall be reimbursed to the firm at actual against documentary evidence.
- 6.0 **SECURITY:** Not Applicable.
- 7.0 **TERMS OF PAYMENT:** 100% Payment alongwith tax shall be made against Tax Invoice and after receipt & acceptance of material in Store Division, Obra TPS, Obra in accordance with payment policy of UPRVUNL.

Firm shall submit Proforma Invoice against readiness of material to the consignee. The material shall be dispatched by the firm only after receipt of intimation of readiness of payment.

- 7.1 All the Bank charges shall be borne by the contractor. Further no interest of any kind shall be paid by UPRVUN Ltd. In case the documents are presented with either of these stipulations, the same shall not be paid.
- 8.0 **MODE OF DISPATCH & DISPATCH INSTRUCTIONS:**
- 8.1 The material shall be dispatched on 'FREIGHT PAID' door delivery basis upto Store Division, Obra TPS, Obra.
- 8.2 Material duly insured shall be dispatched to Store Division, Obra TPS, Obra by Road Transport for safe & quick delivery preferably through TCI/RTC/ARC etc. or any approved transporter of Store Division, Obra TPS, Obra.
- 8.3 Immediately after the dispatch of the material, intimation shall be communicated by the contractor to the consignee, Payment Authority and this office.
- 9.0 **INSPECTION:** Inspection of material shall be carried out by authorized representative of EE, AHD-II, 2X200MW & EE, Store Division, OTPS, Obra after receipt of material at Store Division, OTPS, Obra.
- 10.0 **TEST & GUARANTEE CERTIFICATE:** Test & Guarantee Certificate of the supplied pump issued by Manufacturer shall be submitted by the Firm.
The firm shall provide Material test / compliance certificate, catalogue of operation / maintenance manual / spare parts list alongwith supply of material.
- 11.0 **SUBMISSION OF DOCUMENTS:** Bills / Pro-forma Invoice prepared in triplicate as per terms of this contract shall be submitted to the Consignee duly Pre-Received.
A Photostat copy of the Delivery Challan / Transport Receipt along with copy of Invoice duly supported with other documents such as Test & Guarantee Certificate, Operation cum Maintenance manual etc. will be sent to Consignee, the undersigned and payment authority under registered cover. In case these documents are not sent as per above instructions, it will not be possible to take further action for payment expeditiously.
- 12.0 **PAYMENT AUTHORITY:** Dy. Chief Accounts Officer, CFA&BO, BTPS, Obra, District Sonebhadra.
- 13.0 **CONSIGNEE:** The material shall be consigned to Executive Engineer, Stores Division, Obra TPS, Obra, Sonebhadra-231219 (U.P.). Email id: ee.csd_2.btps.obra@uprvunl.org
(Note: Any further communication regarding submission of PI / inspection / dispatch / payment / submission of Security & PBG etc. shall be made to the consignee only.)
- 14.0 **PACKING:** Material shall be suitably packed for Road transit carriage at site and outdoor storage during transit. The contractor shall be responsible for any loss / damage to the material during transit due to improper and inadequate packing.
- 15.0 **REJECTION OF DEFECTIVE MATERIALS:** Any defective or inferior quality of material not conforming to the specification / order shall be rejected and shall have to be replaced by the contractor free of cost.
- 16.0 **MAINTENANCE:** For a period of 12 calendar months commencing immediately upon the setting to work of the material or 18 calendar months from the date of receipt of material whichever is earlier (with the exception of erosive wear to the following parts: Casing, wear plate, impeller, lock nut, Inducer and shaft sleeve) called "the maintenance period" the contractor shall remain liable to replace any defective parts that may develop in the material under proper use and arising solely from faulty design or materials or poor work-manship.
- 17.0 **DAMAGE FOR DELAY:** Damage for delay in supply shall be imposed @ ½ % per week reckoned on the value of such portion of the material only which remains unsupplied within time fixed for delivery or any extension there of subject to a maximum of 10% (Ten percent) of the contract value of such unsupplied portion only. GST shall be applicable on LD penalty as per Govt. rule.
- 18.0 **PERFORMANCE BANK GUARANTEE:** Not Applicable.
- 19.0 **DEDUCTION FROM CONTRACT PRICE:** All costs damages or expenses, which the purchaser may have paid, for which under the contract, the contractor is liable, may be deducted by the purchaser from any money due or which may become due by him to the contractor under this contract, or may be recovered by suit or otherwise from the contractor.

In case the supplier fails to execute the order within the stipulated delivery period, it shall be lawful for the purchaser to take the supply wholly or in part from any other firm after 7 days notice to the supplier and allowing them reasonable time to complete the supply and realize the extra expenditure from contractor.

Any sum of money due and payable to the contractor (including security deposit returnable to him) under this contract may be appropriated by the purchaser and set off against any claim of the purchaser for the payment of a sum of money arising of or under any other contract made by the contractor with the purchaser.

- 20.0 All the other terms & conditions as laid down in UPRVUN Ltd general conditions of contract Form 'B' for supply of plant & machinery shall be applicable.
- 21.0 Any dispute regarding this contract shall be subject to the jurisdiction of the High Court of judicature at Allahabad or the Court of judicature at Sonbhadra (U.P.).

Kindly acknowledge the receipt of this order and convey your acceptance within seven days from the date of this purchase order, failing which, it will be presumed that this purchase order has been accepted by you.

Thanking you.

Yours faithfully,



(R B GUPTA)

EXECUTIVE ENGINEER

No. /PD-III/AH-582 of dated: .

Copy forwarded to the following for information & necessary action:

1. SE, MMC-II, BTPS, Obra.
2. SE, O&MC-I, 2X200MW, BTPS, Obra.
3. Executive Engineer, Stores Division, OTPS, Obra.
4. Dy. Chief Account Officer, CFA&BO, BTPS, Obra.
5. Executive Engineer, AHD-II, 2X200MW, BTPS, Obra in reference to letter No. 550/AHD-II/BTPS/R-1 dt. 21.11.2022.
6. Cut file/ Office copy.
7. M/s. Goodwin Pumps India Pvt. Ltd., 39/1, Old Mahabalipuram Road, (Old No. 112/1 Chinna Amman Koli Street), Kalavakkam, Thiruporur-603110, Chengalpattu District, Tamil Nadu.

(R B GUPTA)

EXECUTIVE ENGINEER



//True Copy//

ANNEXURE-R17

Continuation Sheet 106 000007414



OFFICE OF THE EXECUTIVE ENGINEER

PURCHASE DIVISION-III, BTPS

Obra Thermal Power Station

Power House Rd,Obra - 231219

GSTIN :09AAACU4749D2Z9

Released Purchase Order

PO No: 5000007414

PO Version No: 0

PBG %: 0.00

Security Deposit%: 0.00 %

PO Date: 05-01-2023

Incoterms: .

Version Date: 07-01-2023

Reason:

To

M/S Incom Power P Limited
LSC plot n flat no. 306 RG Square,New Delhi,
-110092.
Email: incom@garnetworld.com

Vendor No:1000079
Vendor Postal Code: 110092
PAN:AAACI0621A
GST No:07AAACI0621A1ZH

Subject : Supply of "Goodwin" make Submersible Slurry Pump for Effluent Treatment Plant of OTPS, Obra against enquiry No. 2640/PD-III/Pump dated 15.12.2022.

Budget Head: O&M, Reg. no. 1055 dt. 05.01.2023, (Amount: Rs. 20,99,120/-)

References: 1. M/s. Goodwin offer no. REF/GPIPL/22-23/OBRA dt. 20.12.2022.
2. Your email dt. 03.01.2023

Header Text: Dear Sirs,

With reference to above and as approved by the committee an order is hereby placed with you for the supply of the following items as per terms & conditions stipulated below:

Order Value Summary :

	Amount
Total Order Value INR	2,099,120
In Words, INR TWENTY LAKH NINETY NINE THOUSAND ONE HUNDRED TWENTY	

Authorized Signatory

Please find the below PO Details:

Item No.	Material/ Service No	Material/ Service Desc.	Rate/Unit	Discount/ Unit	Net Value/ Unit	Qty	Total Net Value	P&F	Freight	Total Value	Consignee Code & Description
00010 (Changed)	5000023765	SUBMERSIBL E GOODWIN PUMP	2,099,120		2,099,120	1	2,099,120	41,982.	41,982.4	2,183,084.8	B003-B-C.Store Shed03
	Scheduled Date	Quantity	UOM	Start Date	End Date	HSN Code : Contract No : Contract Date : Drawing No : NA					
	02.03.2023	1	EA								
Specification : Submersible Slurry Pump Make: M/s. Goodwin Pumps India Pvt. Ltd. Type: 100 ANZE, 30KW/40HP Motor, 440V, 3Phase, 50 Hz, Wet end in Ni Hard IV material. Pump Consists of following: 1. Fully Automatic Control Pannel-01 No., 2. Power Cable-30 meter, 3. Hose Pipe-10meter Length – 01 No.											

SCOPE OF WORK :

Authorized Signatory

Terms & Conditions :

1. **Terms of Payment :** 100% Payment alongwith tax shall be made against Tax Invoice and after receipt & acceptance of material in Store Division, Obra TPS, Obra in accordance with payment policy of UPRVUNL.

Firm shall submit Proforma Invoice against readiness of material to the consignee. The material shall be dispatched by the firm only after receipt of intimation of readiness of payment.

All the Bank charges shall be borne by the contractor. Further no interest of any kind shall be paid by UPRVUN Ltd. In case the documents are presented with either of these stipulations, the same shall not be paid.

2. **Shipping Instructions:** The material shall be dispatched on 'FREIGHT PAID' door delivery basis upto Store Division, Obra TPS, Obra.

Material duly insured shall be dispatched to Store Division, Obra TPS, Obra by Road Transport for safe (>&<) quick delivery preferably through TCI/RTC/ARC etc. or any approved transporter of Store Division, Obra TPS, Obra.

Immediately after the dispatch of the material, intimation shall be communicated by the contractor to the consignee, Payment Authority and this office.

3. **Documents to be submitted by the vendor :** Bills / Pro-forma Invoice prepared in triplicate as per terms of this contract shall be submitted to the Consignee duly Pre-Received.

A Photostat copy of the Delivery Challan / Transport Receipt along with copy of Invoice duly supported with other documents such as Test & Guarantee Certificate, Operation cum Maintenance manual etc. will be sent to Consignee, the undersigned and payment authority under registered cover. In case these documents are not sent as per above instructions, it will not be possible to take further action for payment expeditiously.

4. **Delivery :** Within 6 to 8 weeks from the date of order. However, the firm will expedite the supply at the earliest. Delivery period shall be the essence of the contract. If the contractor fails to adhere to the stipulated delivery period, order shall be liable to be cancelled.

5. **Liquidated Damage (Penalty Clause) :** Damage for delay in supply shall be imposed @ ½ % per week reckoned on the value of such portion of the material only which remains unsupplied within time fixed for delivery or any extension there of subject to a maximum of 10% (Ten percent) of the contract value of such unsupplied portion only. GST shall be applicable on LD penalty as per Govt. rule.

6. **General Terms & Conditions :** A. **PRICES:** Prices are Ex-works, Chennai. The price shall remain firm and shall not change due to any reason thereof till execution of complete order.

B. **PACKING & FORWARDING CHARGES:** Shall be paid extra @ 2.0% of order value.

C. **FREIGHT CHARGES:** Shall be paid extra @ 2.0% of order value.

D. **GST:** GST shall be paid extra as legally applicable at the time of dispatch. Present GST rate is @ 18%.

E. **TRANSIT INSURANCE:** The material shall be dispatched duly insured in advance by the firm & all transit risk shall be in scope of the supplier. The transit insurance charges shall be reimbursed to the firm at actual against documentary evidence.

F. **SECURITY:** Not Applicable.

G. **TEST & GUARANTEE CERTIFICATE:** Test & Guarantee Certificate of the supplied pump issued by Manufacturer shall be submitted by the Firm.

H. The firm shall provide Material test / compliance certificate, catalogue of operation / maintenance manual / spare parts list alongwith supply of material.

Authorized Signatory

I. PAYMENT AUTHORITY: Dy. Chief Accounts Officer, CFA&BO, BTPS, Obra, District Sonebhadra.

J. CONSIGNEE: The material shall be consigned to Executive Engineer, Stores Division, Obra TPS, Obra, Sonebhadra-231219 (U.P.). Email id: ee.csd_2.btps.obra@uprvunl.org
(Note: Any further communication regarding submission of PI / inspection / dispatch / payment / submission of Security & PBG etc. shall be made to the consignee only.)

K. PACKING: Material shall be suitably packed for Road transit carriage at site and outdoor storage during transit. The contractor shall be responsible for any loss / damage to the material during transit due to improper and inadequate packing.

L. REJECTION OF DEFECTIVE MATERIALS: Any defective or inferior quality of material not conforming to the specification / order shall be rejected and shall have to be replaced by the contractor free of cost.

M. PERFORMANCE BANK GUARANTEE: Not Applicable.

N. DEDUCTION FROM CONTRACT PRICE: All costs damages or expenses, which the purchaser may have paid, for which under the contract, the contractor is liable, may be deducted by the purchaser from any money due or which may become due by him to the contractor under this contract, or may be recovered by suit or otherwise from the contractor.
In case the supplier fails to execute the order within the stipulated delivery period, it shall be lawful for the purchaser to take the supply wholly or in part from any other firm after 7 days notice to the supplier and allowing them reasonable time to complete the supply and realize the extra expenditure from contractor.
Any sum of money due and payable to the contractor (including security deposit returnable to him) under this contract may be appropriated by the purchaser and set off against any claim of the purchaser for the payment of a sum of money arising of or under any other contract made by the contractor with the purchaser.

O. All the other terms & conditions as laid down in UPRVUN Ltd general conditions of contract Form 'B' for supply of plant & machinery shall be applicable.

P. Any dispute regarding this contract shall be subject to the jurisdiction of the High Court of judicature at Allahabad or the Court of judicature at Sonebhadra (U.P.).

7. **Inspection Requirements** : Inspection of material shall be carried out by authorized representative of EE, AHD-I, 3X200MW & EE, Store Division, OTPS, Obra after receipt of material at Store Division, OTPS, Obra.
8. **Warranties/Guarantees** : For a period of 12 calendar months commencing immediately upon the setting to work of the material or 18 calendar months from the date of receipt of material whichever is earlier (with the exception of erosive wear to the following parts: Casing, wear plate, impeller, lock nut, Inducer and shaft sleeve) called "the maintenance period" the contractor shall remain liable to replace any defective parts that may develop in the material under proper use and arising solely from faulty design or materials or poor work-manship.
9. **Special Clauses & Instructions** : Kindly acknowledge the receipt of this order and convey your acceptance within seven days from the date of this purchase order, failing which, it will be presumed that this purchase order has been accepted by you.

Copy forwarded to the following for favour of necessary action :

1. The Superintending Engineer: OPERATION AND MAINTAINANCE CIRCLE-1, BTPS, OBRA
2. The Superintending Engineer: MATERIAL MANAGEMENT CIRCLE, BTPS, OBRA
3. Dy. CAO, CFA & BO: Obra Thermal Power Station
4. Executive Engineer: Store Division- BTPS , Obra Thermal Power Station
5. Executive Engineer: ASH HANDLING DIVISION, BTPS


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ANNEXURE-R18



OFFICE OF THE EXECUTIVE ENGINEER

PURCHASE DIVISION-III, BTPS

Obra Thermal Power Station

Power House Rd,Obra - 231219

GSTIN : 09AAACU4749D2Z9

Released Purchase Order

PO No: 5000007969

PO Version No: 0

PBG %: 0.00

Security Deposit%: 0.00 %

PO Date: 23-02-2023

Incoterms: ,

Version Date: 23-02-2023

Reason:

To

M/S Incom Power P Limited
LSC plot n flat no. 306 RG Square, New Delhi,
-110092.
Email: incom@garnetworld.com

Vendor No:1000079
Vendor Postal Code: 110092
PAN:AAACI0621A
GST No:07AAACI0621A1ZH

Subject: Supply of "Goodwin" make Submersible Slurry Pump for Drain Sump Pit of unit no. 13, BTPS, Obra against enquiry No. 2843/PD-III/Pump dated 02.02.2023.

Budget Head: O&M, Reg. no. 1187 dt. 22.02.2023, (Amount: Rs. 20,99,120/-)

References: 1. M/s. Goodwin offer no. REF/GPIPL/22-23/OBRA dt. 04.02.2023.
2. Your email dt. 20.02.2023

Header Text: Dear Sirs,

With reference to above and as approved by the committee an order is hereby placed with you for the supply of the following items as per terms & conditions stipulated below:

Order Value Summary :

	Amount
Total Order Value INR	2,099,120
In Words, INR TWENTY LAKH NINETY NINE THOUSAND ONE HUNDRED TWENTY	

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Please find the below PO Details:

Item No.	Material/ Service No	Material/ Service Desc.	Rate/Unit	Discount/ Unit	Net Value/ Unit	Qty	Total Net Value	P&F	Freight	Total Value	Consignee Code & Description
00010	5000023765	SUBMERSIBLE GOODWIN PUMP	2,099,120		2,099,120	1	2,099,120	41,982.4	41,982.4	2,183,084.8	B003-B-C.Store Shed03
	Scheduled Date	Quantity	UOM	Start Date	End Date	HSN Code :					
	18.05.2023	1	EA			Contract No :					
Specification : Submersible Slurry Pump Make: M/s. Goodwin Pumps India Pvt. Ltd. Type: 100 ANZE, 30KW/40HP Motor, 440V, 3Phase, 50 Hz, Wet end in Ni Hard IV material. Pump Consists of following: 1. Fully Automatic Control Pannel-01 No., 2. Power Cable-30 meter, 3. Hose Pipe-10meter Length – 01 No.											

SCOPE OF WORK :

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Terms & Conditions :

1. **Terms of Payment :** 100% Payment alongwith tax shall be made against Tax Invoice and after receipt & acceptance of material in Store Division, Obra TPS, Obra in accordance with payment policy of UPRVUNL.

Firm shall submit Proforma Invoice against readiness of material to the consignee. The material shall be dispatched by the firm only after receipt of intimation of readiness of payment.

All the Bank charges shall be borne by the contractor. Further no interest of any kind shall be paid by UPRVUN Ltd. In case the documents are presented with either of these stipulations, the same shall not be paid.

2. **Shipping Instructions:** The material shall be dispatched on 'FREIGHT PAID' door delivery basis upto Store Division, Obra TPS, Obra.

Material duly insured shall be dispatched to Store Division, Obra TPS, Obra by Road Transport for safe & quick delivery preferably through TCI/RTC/ARC etc. or any approved transporter of Store Division, Obra TPS, Obra.

Immediately after the dispatch of the material, intimation shall be communicated by the contractor to the consignee, Payment Authority and this office.

3. **Documents to be submitted by the vendor :** Bills / Pro-forma Invoice prepared in triplicate as per terms of this contract shall be submitted to the Consignee duly Pre-Received.

A Photostat copy of the Delivery Challan / Transport Receipt along with copy of Invoice duly supported with other documents such as Test & Guarantee Certificate, Operation cum Maintenance manual etc. will be sent to Consignee, the undersigned and payment authority under registered cover. In case these documents are not sent as per above instructions, it will not be possible to take further action for payment expeditiously.

4. **Delivery :** Within 10 to 12 weeks from the date of order. However, the firm will expedite the supply at the earliest. Delivery period shall be the essence of the contract. If the contractor fails to adhere to the stipulated delivery period, order shall be liable to be cancelled.

5. **Liquidated Damage (Penalty Clause) :** Damage for delay in supply shall be imposed @ ½ % per week reckoned on the value of such portion of the material only which remains unsupplied within time fixed for delivery or any extension thereof subject to a maximum of 10% (Ten percent) of the contract value of such unsupplied portion only. GST shall be applicable on LD penalty as per Govt. rule.

6. **General Terms & Conditions :** A. **PRICES:** Prices are Ex-works, Chennai. The price shall remain firm and shall not change due to any reason thereof till execution of complete order.

B. **PACKING & FORWARDING CHARGES:** Shall be paid extra @ 2.0% of order value.

C. **FREIGHT CHARGES:** Shall be paid extra @ 2.0% of order value.

D. **GST:** GST shall be paid extra as legally applicable at the time of dispatch. Present GST rate is @ 18%.

E. **TRANSIT INSURANCE:** The material shall be dispatched duly insured in advance by the firm & all transit risk shall be in scope of the supplier. The transit insurance charges shall be reimbursed to the firm at actual against documentary evidence.

F. **SECURITY:** Not Applicable.

G. **TEST & GUARANTEE CERTIFICATE:** Test & Guarantee Certificate of the supplied pump issued by Manufacturer shall be submitted by the Firm.

H. The firm shall provide Material test / compliance certificate, catalogue of operation / maintenance manual / spare parts list alongwith supply of material.

Authorized Signatory

I. PAYMENT AUTHORITY: Dy. Chief Accounts Officer, CFA&BO, BTPS, Obra, District Sonebhadra.

J. CONSIGNEE: The material shall be consigned to Executive Engineer, Stores Division, Obra TPS, Obra, Sonebhadra-231219 (U.P.). Email id: ee.csd_2.btps.obra@uprvunl.org
(Note: Any further communication regarding submission of PI / inspection / dispatch / payment / submission of Security & PBG etc. shall be made to the consignee only.)

K. PACKING: Material shall be suitably packed for Road transit carriage at site and outdoor storage during transit. The contractor shall be responsible for any loss / damage to the material during transit due to improper and inadequate packing.

L. REJECTION OF DEFECTIVE MATERIALS: Any defective or inferior quality of material not conforming to the specification / order shall be rejected and shall have to be replaced by the contractor free of cost.

M. PERFORMANCE BANK GUARANTEE: Not Applicable.

N. DEDUCTION FROM CONTRACT PRICE: All costs damages or expenses, which the purchaser may have paid, for which under the contract, the contractor is liable, may be deducted by the purchaser from any money due or which may become due by him to the contractor under this contract, or may be recovered by suit or otherwise from the contractor.

In case the supplier fails to execute the order within the stipulated delivery period, it shall be lawful for the purchaser to take the supply wholly or in part from any other firm after 7 days notice to the supplier and allowing them reasonable time to complete the supply and realize the extra expenditure from contractor.

Any sum of money due and payable to the contractor (including security deposit returnable to him) under this contract may be appropriated by the purchaser and set off against any claim of the purchaser for the payment of a sum of money arising of or under any other contract made by the contractor with the purchaser.

O. All the other terms & conditions as laid down in UPRVUN Ltd general conditions of contract Form 'B' for supply of plant & machinery shall be applicable.

P. Any dispute regarding this contract shall be subject to the jurisdiction of the High Court of judicature at Allahabad or the Court of judicature at Sonebhadra (U.P.).

7. **Inspection Requirements** : Inspection of material shall be carried out by authorized representative of EE, AHD-II, 2X200MW & EE, Store Division, OTPS, Obra after receipt of material at Store Division, OTPS, Obra.
8. **Warranties/Guarantees** : For a period of 12 calendar months commencing immediately upon the setting to work of the material or 18 calendar months from the date of receipt of material whichever is earlier (with the exception of erosive wear to the following parts: Casing, wear plate, impeller, lock nut, Inducer and shaft sleeve) called "the maintenance period" the contractor shall remain liable to replace any defective parts that may develop in the material under proper use and arising solely from faulty design or materials or poor work-manship.
9. **Special Clauses & Instructions** : Kindly acknowledge the receipt of this order and convey your acceptance within seven days from the date of this purchase order, failing which, it will be presumed that this purchase order has been accepted by you.

Copy forwarded to the following for favour of necessary action :

1. The Superintending Engineer: OPERATION AND MAINTENANCE CIRCLE-I, BTPS, OBRA
2. The Superintending Engineer: MATERIAL MANAGEMENT CIRCLE, BTPS, OBRA
3. Dy. CAO, CFA & BO: Obra Thermal Power Station
4. Executive Engineer: Store Division- BTPS , Obra Thermal Power Station
5. Executive Engineer: ASH HANDLING DIVISION-II, BTPS

Authorized Signatory

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OFFICE OF THE EXECUTIVE ENGINEER
ASH HANDLING DIVISION-II, 2X200MW
'B'TPS, OBRA (SONEBHADRA)

No. 613/AHD-II/2x200 MW/O-3

Dated 04.01.2023

Subject :- Order for work.

M/s.India Engg. Works
15/116, J.K Palace, Chopan Road
Obra (Sonebhadra)

Dear Sir,

With reference to your quotation No. Nil dtd. 20.12.2022 against enquiry No.588/AHD-II/2x200MW/EW dated 20.12.2022, I hereby place on order with you for the following work to be carried out by you as per terms and conditions given below:-

Sl No.	Description of work	Qty	Unit	Rate (in Rs.)	Amount (in Rs.)
1	Erection of 14" MS Pipe Line, laterals, bends and valves from ETP discharge Line at unit no 9 HP Pump sump pit to HP Pump sump pit of Unit 10/11 of BTPS , OBRA	100	metre	1805.50	1,80,550.00
	<u>Scope of work:-</u> 1. Digging of trench. 2. Transportation of pipeline from old place to new place. 3. Cutting of 14" MS pipe and making V edges at ends of pipe as per requirement. 4. Making of bend by tack welding by MS electrodes. 5. Clearing the joints by brush/grinder. 6. Erection & commissioning of pipe line. 7. Making flange for valves. 8. Erection of valves/NRV/clamps. 9. Removing of scrap from site to scrap yard.				
TOTAL					1,80,550.00

(Rupees One Lakh Eighty Thousand Five Hundred Fifty)Only

Note: GST extra.

TERMS AND CONDITIONS:-

- The above rates are firm and shall not be subject to any variation whatsoever may be the case.
- All the required special T&P and consumable items shall be provided by the contractor.
- The work is to be completed within 07 days from of the date of issue of this order/material failing which penalty @1/2% per day/week maximum 10% of total value of work shall be levied for delay.
- 100% payment shall be released after completion and checking of work.
- The labour to be engaged at site must be insured. Contractor is fully responsible for payment of compensation to their labours in case of any accident as per-factory rules.
- The other terms and conditions shall be in accordance with UPRVUN Ltd. Standard form 'A'.
- The court of Sonebhadra shall have only jurisdiction to try suit in case of any dispute.
- Contractor will have to pay minimum wages as applicable to each person engaged/employed by him.

Thanking you.

Yours faithfully.

//True Copy//

(S.K.DWIVEDI)
EXECUTIVE ENGINEER

NO. 138 /CMD-II/TC-18(E-Tender)

Dated : 21 /02/2023

Subject:- Confirm LOI for the work of construction of trench in unit no. 13 for connection of drainage water of unit 12 to sump pit of unit 13, Obra TPS, Obra, Sonbhadra.

M/s. S.N. Singh,
97D, Usha Siddhi Kunj,
Burdwan Compound, Lalpur
Ranchi, Jharkhand- 834001

Registration no. 1165 dated 16-02-2023
(Contingency Fund)

Dear Sir,

Please refer to this office Provisional LOI no. 122/CMD-II/TC-18 (E-Tender) dt. 14-02-2023 vide which the subject work was awarded to you. In this connection I am pleased to inform you that the quoted offer amounting to **Rs. 7,91,216.00 (Rupees Seven Lacs Ninety One Thousand Two Hundred Sixteen) Only** + GST as applicable shall be paid extra as per Govt. rules has been accepted by the Project Tender Committee & your provisional LOI is hereby confirmed. The remaining details provided in the Provisional LOI will remain same.

You are requested to please submit non-judicial 01 Nos. stamp paper worth Rs. 100.00 affixed with revenue stamps of Rs. 1.00 along with a latest passport size photograph of proprietor/ partner of firm for execution of the agreement. Without signing the agreement, payment shall not be made. A copy of Bill of quantity along with terms & conditions is also being enclosed here with.

Thanking you,

Encl: As above

Your's faithfully,

Milhan
20.02.23

(M.A. Khan)

Executive Engineer

No. /CMD-II/TC-18(e-tender) of date.

Copy forwarded to the following for information and necessary action:-

1. Superintending Engineer, Civil maintenance Circle-I, Obra.
2. Dy. Chief Accounts Officer, CFA&BO, BTPS, Obra
3. Concerned AE/JE, CMD-II.

(M.A. Khan)

Executive Engineer

Bill of quantity for the work of construction of trench in unit no. 13 from drain between unit no. 12 & 13 to near ESP pump room T.S. Obra, Sonbhadra
Against Short Term E-Tender No. 18/SECMC-I/CMD-II/2022-23.

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Sl. No.	DESCRIPTION	UNIT	QTY.	RATE	AMOUNT
1	carriage of steel by mechanical including all labour and T & P up to distance 3km as per direction of Engineer-in-charge.	MT	6.5	100.94	656.11
2	Demolishing R.C.C. work manually/ by mechanical means including stacking of steel bars and disposal of unserviceable material within 50 metres lead as per direction of Engineer - in- charge.	M ³	32.00	2148.05	68,737.63
3	Demolishing cement concrete manually/ by mechanical means including disposal of material within 50 metres lead as per direction of Engineer - in - charge. Nominal concrete 1:3:6 or richer mix (i/c equivalent design mix).	M ³	11.00	1472.42	16,196.57
4	Earth work in excavation by mechanical means (Hydraulic excavator)/manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead upto 50 m and lift upto 1.5 m, as directed by Engineer-in-charge. All kind of soil.	M ³	21.00	154.11	3,236.31
5	Earth work in excavation by mechanical means (Hydraulic excavator)/manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead upto 50 m and lift upto 1.5 m, as directed by Engineer-in-charge. (hard rock)	M ³	95.00	861.19	81,812.71
6	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level :1:4:8 (1 Cement: 4 coarse sand (zone-III) : 4 graded stone aggregate 40 mm nominal size).	M ³	15.00	4906.44	73,596.61
7	Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in foundation and plinth in: Cement mortar 1:4 (1 cement : 4 coarse sand)	M ³	37.00	5403.60	1,99,933.26
8	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level :1:2:4 (1 Cement: 2 coarse sand (zone-III) : 4 graded stone aggregate 20 mm nominal size).	M ³	13.00	5661.19	73,595.42
9	12 mm cement plaster finished with a floating coat of neat cement of mix :1:3 (1 cement: 3 fine sand).	M ²	266.00	288.86	76,835.68
10	Centering and shuttering including strutting, propping etc. and removal of form for Edges of slabs and breaks in floors and walls Under 20 cm wide.	RM	140.00	146.82	20,555.08
11	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete as required (but excluding cost of structural steel).	MT	6.50	20036.57	1,30,237.71
12	Disposal of building rubbish / malba / similar unserviceable, dismantled or waste materials by mechanical means, including loading, transporting, unloading to approved municipal dumping ground or as approved by Engineer-in-charge, beyond 50 m initial lead, for all leads including all lifts involved.	M ³	150.00	117.67	17,650.42
13	Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement - All work up to plinth level :1:1.5:3 (1 cement : 1.5 coarse sand (zone-III) : 3 graded stone aggregate 20 mm nominal size).	M ³	12.00	6540.89	78,490.68
14	Steel reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding all complete upto plinth level. Cold twisted bars.	Kg	750.00	70.76	53,072.03
15	Centering and shuttering including strutting, propping etc. and removal of form for Foundations, footings, bases of columns, etc. for mass concrete.	M ²	6.00	241.40	1,448.39
				Total Rs.	8,96,054.62
				Less 11.70% as per quoted rates (-) Rs.	1,04,838.39
				Grand Total Rs.	7,91,216.23
				Say Rs.	7,91,216.00


 (M.A. Khan)
Executive Engineer

1. **PRICES:** Rates in BOQ must be quoted exclusive of GST which shall be paid by the department extra as per Govt rules
2. **VALIDITY OF OFFER:**
The prices shall be kept valid for a period of at least 90 days from the date of opening of tender part-I.
3. **PAYMENT:**
100% (Hundred percent) payment shall be made on successful completion of works against each work indent after deduction of security, income tax etc. Monthly RAB shall be prepared in form no.26. In case the payment is delayed by the department to the contractor due to any reasons, the firm will not deny the execution of work and payment of wages to their labourers shall have to be done by the contractor timely.
4. **INCOME TAX:**
Income tax at the rate prevailing at the time of billing, shall be deducted from each bill/running bill.
5. **SECURITY DEPOSIT:** The contractor shall be required to deposit initial security deposit amounting to 10% (Ten percent) of the value of the contract within two week of placing of LOI. However earnest money deposited against the tender may be adjusted against the security deposit. If the bidder fails to deposit the initial security deposit, the same will be deducted from the running/final bills @ 10% of bill amount.
The Security money shall be released only after Six months of the completion period of the agreement. If the contractor fails to perform the work successfully or discontinues the work before completion of the period of the agreement or the work is discontinued by the department due to his poor performance; the security money shall be forfeited in all such cases. Similarly security deposits shall be refunded only after adjustment of dues of the department. Earnest money of the successful tenderers whom L.O.I. is placed will be forfeited if they fail to start the work or execute the agreement.
6. **PENALTY:**
 - i) The contractor shall complete the work within the period as mentioned in the letter of indent. If the work is not completed within completion period then damages for delay (penalty) @ 1 % per week of the value of the assigned incomplete work shall be levied and recovered from the bill / running bill. However the total amount of penalty shall be limited to 10 % (Ten percent) maximum of the total value of assigned work.
 - ii) In cases, in which the work is delayed due to reasons beyond the control of the contractor, then suitable extension of time shall be allowed / granted, if the contractor applies for the same along with 'No claim certificate' stating that the grant of time shall not form any basis for any claim whatsoever the reasons for delay.
 - iii) In case contractor is found negligent & the progress is not satisfactory the work shall be got carried out through some other contracting agency on debit able basis and the entire amount on the account of difference of rates and damages for delay shall be debited to the contractor and the same would be recovered from any of his bill pending at this project or anywhere in U. P. Rajya Vidyut Utpadan Nigam Limited.
7. Contractor will not have any claim, if no work or less work was carried out against the contract.
8. **Period of agreement**
 - a) The agreement shall remain valid for the period of 03 (three) months from the date of start mentioned in letter of intent, Contract may be extended for further 01 (One) month on the same rates, terms & conditions if required. Contract may be extended further with mutual consent.
 - b) The agreement executed with the contractor may be terminated at any time within the period of agreement by giving two weeks notice. In case the agreement is terminated due to failure on the part of the contractor then the security money would be forfeited.
9. The contractor shall not sublet the contract to any other firm/party/contractor. The contractor to whom the work would be awarded shall be responsible for all the work of agreement.
10. **Variation**
Variation of any individual item of BOQ may vary upto any extent but over all variation shall be limited to (+/-)10% of the contract value. In special circumstances, variation more than 10% may be done after approval of Competent Tender Committee.
11. **EXTRA ITEMS.**
The contractor shall carry out, if asked for by the Engineer, any items of work, though not covered by the schedule of items of the contract. The contractor shall submit his rate quotations supported by detailed analysis within seven (7) days in usual case after being asked for, in writing to take up such work. If possible the extra item rates shall be related to accepted item rates. If such suitable accepted rates are not available, the contractor shall be allowed 10% extra profit over the direct cost of materials, labour, tools and plants included in the rates analysis. Cost of materials, tools and plant shall be duly supported with comparative bids for materials and transportation, if any and calculation of tools and plant hire charges shall be based on the report of rates and cost committee, Government of India or any approved method as decided by Engineer. The rate of extra items derived from the above shall be mutually agreed upon by the contractor and the Engineer/purchaser before starting the work. In case of emergency, the Engineer will be within his right to instruct immediate execution of the extra work without waiting for the sanction of the quotation above. In such cases joint observation of the cost shall be recorded and the payment shall be made on the basis of quotation or the actual observed cost plus 10% whichever is less.

Mishra

12. ARBITRATION

If any dispute, difference or controversy shall at any time arise between the contractor & Nigam & the Engineer of contract touching the contract, or as to the true construction, meaning and intent of any part or condition of the same, or as to the manner of execution or as to the quality or description of, or payment for the same, or as to the true intent, meaning, interpretation, construction or effect of the clauses of the contract, specifications or drawings or any of them, or as to any thing to be done, omitted or suffered in pursuance of the contract or specifications, or as to the mode of carrying the contract in to effect or as to the breach or alleged breach of contract or as to any claims on account of such breach or alleged breach or as to obviating or compensating for the commission of any such breach, or as to any other matter or thing whatsoever connected with or arising out of the contract, and whether before or during the progress or after the completion of the contract, such question, difference or dispute shall be referred for adjudication to the Chairman, UPRVUNL or to any other person nominated by him in his behalf and his decision by way of a speaking award in writing shall be final, binding and conclusive. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act 1940 / Arbitration and CONCILIATION ACT, 1996 or any statutory modification thereof. The arbitrator may from time to time with consent of the parties enlarge the time for making and publishing the award.

Upon every or any such reference the cost of and incidental to the reference and award respectively shall be in the discretion of the Arbitrator, who shall be competent to determine the amount thereof or direct the same to be taxed as between solicitor and client or as between party and party and to direct by whom and to whom and in what manner the same shall be borne and paid.

Work under the contract shall, if reasonably possible, continue during the arbitration proceedings and no payments due or payable by the Nigam shall be with-held on account of such proceedings.

12. COURT OF COMPETENT JURISDICTION

Any action taken or proceedings initiated on any of the terms of this agreement shall be only in the Court of Sonebhadra and High Court of Judicature at Allahabad.

13. ENGINEER OF CONTRACT:

Executive Engineer CMD-II, Obra shall be the engineer of contract.

14. PAYMENT AUTHORITY:

Dy. CAO, CFA&BO, BTPS Obra, Sonebhadra shall be the payment authority.

(M.A. Khan)

Executive Engineer

SPECIAL CONDITIONS OF CONTRACT AGAINST SHORT TERM
E-TENDER NO. 4840 (CMC-I)/CMD-II/2022-23 **119**

1. Work shall be carried out as per CPWD/PWD specification as per the direction of Engineer Incharge.
2. Contractor shall have to be strictly abided by the health and safety rule of factory and rules and regulation of U. P. Rajya Vidyut Utpadan Nigam Ltd., as applicable to them.
3. Contractor will have to take adequate precaution for safety of their workers; he shall be responsible for the payment of any compensation of their labour/staff as per rules in case of any accident happening on account of any reason what so ever.
4. Contractor will have to put one responsible person called site representative always on the work site, who will carry out the instructions of the Executive Engineer, CMD-II or his authorized representative from time to time.
5. Contractor will arrange his own experienced and healthy semiskilled/unskilled workers as required and will be responsible for the arrangement of their Gate Passes from security officer, insurance of the workers (as required), medical welfare and residential facilities to their workers & himself etc.
6. The work will be carried out in such a way that no plant/equipment is damaged. The repair/replacement shall be recovered from the contractor's bill in case of any damages.
7. The work shall be executed as per instructions of Engineer of contract or his representative.
8. No claim shall be made by the contractor for the Labour rendered idle due to stoppage of work or suspension of work due to any reason whatsoever.
9. Contractor shall arrange for the insurance of their workers/staff to be engaged on job at work site at their cost.
10. During the tender agreement period the contractor will be responsible to ensure strict compliance implementation of all the provision amended from time to time by the Central/State Government/Local Administration up to extent, it pertains to the contractor, of all the employees employed by him.
He has further to ensure and prove, if necessary, that the minimum wages, as prescribed from time to time by Government under the minimum wage Act, 1948, are being paid by him to his employees and in case he fails to do so, the liability on this account will be adjusted from any of his security/pending bill with the Nigam.
11. After completion of the work, tests shall be carried and if any defects, cracks, non-settlement of epoxy grouting, honey comb, etc. are found the same will have to be rectified by the contractor free of cost. In case, the firm fails to get the work done, the work shall be got done through some other outside agency on debitible basis.
12. Transportation of spares/consumables from site stores up to work site and return of old worn out spares and their proper staking shall be treated as included in the scope of work against each items as on enlisted in the tender specifications.
13. The security of all the spares and consumables issued to the contractor by the department if any shall be the entire responsibility of the contractor.
14. Contractor shall make own arrangement for his stores and staff. For this suitable space will be provided by the department, free of cost, if necessary.
15. In case of emergency, additional adequate manpower shall have to be deployed on the job to complete it within minimum possible time.
16. Rights are reserved to reject any or all tenders without assigning any reasons whatsoever or to divide the work between more than one firm / contractors, as per site requirement.
17. The contractor shall not sublet the contract to any other agency without prior approval of the Engineer of Contract and they themselves shall be responsible for all the works of agreement.
18. Contractor shall follow all the labour laws and payment to the labour shall be done through cheque.
19. Contractor shall pay E:PF, bonus and leave benefits etc to their labours as per govt. rules.
20. All other terms and conditions shall be as per general terms and conditions of UPRVUNL Form 'A' as per they are applicable. In case of any contradiction between any of conditions mentioned in form 'A' and those mentioned in special conditions of this contract and commercial conditions of this contract then the provisions made in the terms and conditions of this contract shall over ride, the conditions mentioned in U.P.R.V.U.N.L., Form 'A'.
21. Firms shall have to arrange group insurance for their labours for Rs. 5 Lacs for paying the ex-gratia compensation given immediately to deceased labour by UPRVUNL (Obra TPS). The firm will deposit the above ex-gratia amount with the concern division within 120 days of the incident claiming from insurance company otherwise same shall be adjusted from the bill of the firm.



(M.A. Khan)
Executive Engineer

120

NO. 122 /CMD-II/TC-18(E-Tender)

Dated : 14 /02/2023

Subject:- Provisional LOI for the work of construction of trench in unit no. 13 from drain between unit no. 12 & 13 to near ESP pump, Obra TPS, Obra, Sonbhadra.

M/s. S.N. Singh,
97D, Usha Siddhi Kunj,
Burdwan Compound, Lalpur
Ranchi, Jharkhand- 834001

Dear Sir,
Please refer to e-tender for subject work against e-tender notice No.18/SECMC-I/CMD-II/2022-23, part-I and II of which were opened online on 13-02-2023 and 14-02-2023 respectively. On opening of Part-II your rates were found lowest at **11.70% below the estimated rates amounting to Rs. 7,91,216.00. Due to urgency of work you are allowed to start the work whose Date of start & date of completion of the work shall be 15-02-2023 & 14-05-2023 respectively.** The confirm LOI for the subject work shall be placed shortly.

Thanking you

Your's faithfully,
Milham
14-02-23
Executive Engineer

No. 122/CMD-II/ TC-18(e-tender) of date.

Copy forwarded to the following for information and necessary action:-
1. Superintending Engineer, Civil Maintenance Circle-I, Obra.
2. Dy. Chief Accounts Officer, CFA&BO, BTPS, Obra
3. Concerned AE/JE, CMD-II, BTPS.

Milham
14-02-23
Executive Engineer

Received
[Signature]
for M/s S.N. Singh

[Signature]
//True Copy//



121

NO. 144 /CMD-II/TC-09(E-Tender)

Dated : 23 /02/2023

Subject:- LOI for the Work of construction of sump pit inside of unit no. 11 ESP, Obra, Sonbhadra

M/s Shahzade Khan,
Near Geeta Mandir,
Sec-8, Obra, Sonbhadra

Registration no. 1196 dated 23-02-2023
(Contingency Fund)

Dear Sir,

Please refer to e-tender for subject work against short term e-tender notice No. 09/SECMC-I/CMD-II/2022-23, part-I and II of which were opened online on 20-02-2023 and 22-02-2023 respectively. In this connection I am pleased to inform you that your quoted offer amounting to **Rs. 27,19,369.00 (Rupees Twenty Seven Lacs Nineteen Thousand Three Hundred Sixty Nine) Only** + GST as applicable shall be paid as per Govt. rules has been accepted by the Project Tender Committee and work amounting to Rs. 27,19,369.00 is awarded on you. **Date of start of the work and date of completion of the work shall be 23-02-2023 and 22-06-2023 respectively.**

You are requested to please submit non-judicial 01 Nos. stamp paper worth Rs. 100.00 affixed with revenue stamps of Rs. 1.00 along with a latest passport size photograph of proprietor/ partner of firm for execution of the agreement. Without signing the agreement, payment shall not be made. A copy of Bill of quantity along with terms & conditions is also being enclosed here with.

Thanking you,

Encl: As above

Your's faithfully,

Milhan
23.02.23
(M.A. Khan)
Executive Engineer

No. 144 /CMD-II/TC-09(e-tender) of date.

Copy forwarded to the following for information and necessary action:-

1. Superintending Engineer, Civil maintenance Circle-I, Obra.
2. Dy. Chief Accounts Officer, CFA&BO, BTPS, Obra
3. Concerned AE/JE, CMD-II.

Received
Jadav

Milhan
23.02.23
(M.A. Khan)
Executive Engineer

Adland
//True Copy//

Bill of quantity for the Work of construction of pump pit inside of unit no. 11 ESP, Obra, Sambalpur
Against Short Term E. P. O. No. 09/SECMC-I/CMD-II/2022-23.

4843

122

Sl. No.	DESCRIPTION	UNIT	QTY.	RATE	AMOUNT
1	Earth work in excavation by mechanical means (Hydraulic excavator)/manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead upto 50 m and lift upto 1.5 m, as directed by Engineer-in-charge. All kinds of soil.	Cum	156.00	154.11	24041.19
2	Earth work in excavation by mechanical means (Hydraulic excavator)/manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead upto 50 m and lift upto 1.5 m, as directed by Engineer-in-charge. Hard rock (blasting prohibited).	Cum	800.00	861.19	688949.15
3	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level :1:4:8 (1 Cement : 4 coarse sand (zone-III) : 8 graded stone aggregate 40 mm nominal size).	Cum	12.00	4906.44	58877.29
4	Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement - All work up to plinth level :1:1.5:3 (1 cement : 1.5 coarse sand (zone-III) : 3 graded stone aggregate 20 mm nominal size).	M3	31.00	6540.89	202767.58
5	Reinforced cement concrete work in walls (any thickness), including attached pilasters, buttresses, plinth and string courses, fillets, columns, pillars, piers, abutments, posts and struts etc. above plinth level up to floor five level, excluding cost of centering, shuttering, finishing and reinforcement :1:1.5:3 (1 cement : 1.5 coarse sand (zone-III) : 3 graded stone aggregate 20 mm nominal size).	M3	57.00	7886.44	449527.12
6	Reinforced cement concrete work in beams, suspended floors, roofs having slope up to 15° landings, balconies, shelves, chajjas, lintels, bands, plain window sills, staircases and spiral stair cases above plinth level up to floor five level, excluding the cost of centering, shuttering, finishing and reinforcement, with 1:1.5:3 (1 cement : 1.5 coarse sand (zone-III) : 3 graded stone aggregate 20 mm nominal size).	M3	4.00	8274.41	33097.63
7	Centering and shuttering including strutting, propping etc. and removal of form for Foundations, footings, bases of columns, etc. for mass concrete.	M2	14.00	241.40	3379.58
8	Centering and shuttering including strutting, propping etc. and removal of form for Walls (any thickness) including attached pilasters, buttresses, plinth and string courses etc.	M2	540.00	516.36	278832.20
9	Centering and shuttering including strutting, propping etc. and removal of form for Suspended floors, roofs, landings, balconies and access platform	M2	17.00	587.33	9984.62
10	Centering and shuttering including strutting, propping etc. and removal of form for Lintels, beams, plinth beams, girders, bressumers and cantilevers	M2	55.00	467.84	25731.14
11	Steel reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding all complete upto plinth level. Thermo-Mechanically Treated bars of grade Fe-500D or more.	Kg.	5800.40	70.76	410452.03
12	Structural steel work in single section, fixed with or without connecting plate, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete. (Steel should be paid by department free of cost).	MT	5.00	20036.58	100182.90
13	Carriage of excavated rock by mechanical transport including loading, unloading and stacking up to distance 3.00 km as per direction of engineer-in-charge.	M3	800.00	267.99	214392.00
14	Disposal of building rubbish / malba / similar unserviceable, dismantled or waste materials by mechanical means, including loading, transporting, unloading to approved municipal dumping ground or as approved by Engineer-in-charge, beyond 50 m initial lead, for all leads including all lifts involved.	M3	299.00	117.67	35183.18
15	Hire and running charges of crane 20Tonne capacity including all lubricant, fuel, driver, etc.	Day	5.00	8050.00	40250.00
				Total Rs.	25,75,647.61
				Add 5.58% as per quoted rates (+) Rs.	1,43,721.13
				Grand Total Rs.	27,19,368.74
				Say Rs.	27,19,369.00


 (M.A. Kham)
 Executive Engineer

1. **PRICES:** Rates in BOQ must be quoted exclusive of GST which shall be paid by the department extra as per Govt rules
2. **VALIDITY OF OFFER:**
The prices shall be kept valid for a period of at least 90 days from the date of opening of tender part-I.
3. **PAYMENT:**
100% (Hundred percent) payment shall be made on successful completion of works against each work indent after deduction of security, income tax etc. Monthly RAB shall be prepared in form no.26. In case the payment is delayed by the department to the contractor due to any reasons, the firm will not deny the execution of work and payment of wages to their labourers shall have to be done by the contractor timely.
4. **INCOME TAX:**
Income tax at the rate prevailing at the time of billing, shall be deducted from each bill/running bill.
5. **SECURITY DEPOSIT:** The contractor shall be required to deposit initial security deposit amounting to 10% (Ten percent) of the value of the contract within two week of placing of LOI. However earnest money deposited against the tender may be adjusted against the security deposit. If the bidder fails to deposit the initial security deposit, the same will be deducted from the running/final bills @ 10% of bill amount.
The Security money shall be released only after Six months of the completion period of the agreement. If the contractor fails to perform the work successfully or discontinues the work before completion of the period of the agreement or the work is discontinued by the department due to his poor performance; the security money shall be forfeited in all such cases. Similarly security deposits shall be refunded only after adjustment of dues of the department. Earnest money of the successful tenderers whom L.O.I. is placed will be forfeited if they fail to start the work or execute the agreement.
6. **PENALTY:**
 - i) The contractor shall complete the work within the period as mentioned in the letter of indent. If the work is not completed within completion period then damages for delay (penalty) @ 1 % per week of the value of the assigned incomplete work shall be levied and recovered from the bill / running bill. However the total amount of penalty shall be limited to 10 % (Ten percent) maximum of the total value of assigned work.
 - ii) In cases, in which the work is delayed due to reasons beyond the control of the contractor, then suitable extension of time shall be allowed / granted, if the contractor applies for the same along with 'No claim certificate' stating that the grant of time shall not form any basis for any claim whatsoever the reasons for delay.
 - iii) In case contractor is found negligent & the progress is not satisfactory the work shall be got carried out through some other contracting agency on debit able basis and the entire amount on the account of difference of rates and damages for delay shall be debited to the contractor and the same would be recovered from any of his bill pending at this project or anywhere in U. P. Rajya Vidyut Utpadan Nigam Limited.
7. Contractor will not have any claim, if no work or less work was carried out against the contract.
8. **Period of agreement**
 - a) The agreement shall remain valid for the period of 04 (four) months from the date of start mentioned in letter of intent, Contract may be extended for further 01 (One) month on the same rates, terms & conditions if required. Contract may be extended further with mutual consent.
 - b) The agreement executed with the contractor may be terminated at any time within the period of agreement by giving two weeks notice. In case the agreement is terminated due to failure on the part of the contractor then the security money would be forfeited.
9. The contractor shall not sublet the contract to any other firm/party/contractor. The contractor to whom the work would be awarded shall be responsible for all the work of agreement.
10. **Variation**
Variation of any individual item of BOQ may vary upto any extent but over all variation shall be limited to (+/-)10% of the contract value. In special circumstances, variation more than 10% may be done after approval of Competent Tender Committee.
11. **EXTRA ITEMS.**
The contractor shall carry out, if asked for by the Engineer, any items of work, though not covered by the schedule of items of the contract. The contractor shall submit his rate quotations supported by detailed analysis with in seven (7) days in usual case after being asked for, in writing to take up such work. If possible the extra item rates shall be related to accepted item rates. If such suitable accepted rates are not available, the contractor shall be allowed 10% extra profit over the direct cost of materials, labour, tools and plants included in the rates analysis. Cost of materials, tools and plant shall be duly supported with comparative bids for materials and transportation, if any and calculation of tools and plant hire charges shall be based on the report of rates and cost committee, Government of India or any approved method as decided by Engineer. The rate of extra items derived from the above shall be mutually agreed upon by the contractor and the Engineer/purchaser before starting the work. In case of emergency, the Engineer will be within his right to instruct immediate execution of the extra work without waiting for the sanction of the quotation above. In such cases joint observation of the cost shall be recorded and the payment shall be made on the basis of quotation or the actual observed cost plus 10% whichever is less.

Mishra

12. ARBITRATION

If any dispute, difference or controversy shall at any time arise between the contractor & Nigam & the Engineer of contract touching the contract, or as to the true construction, meaning and intent of any part or condition of the same, or as to the manner of execution or as to the quality or description of, or payment for the same, or as to the true intent, meaning, interpretation, construction or effect of the clauses of the contract, specifications or drawings or any of them, or as to any thing to be done, omitted or suffered in pursuance of the contract or specifications, or as to the mode of carrying the contract in to effect or as to the breach or alleged breach of contract or as to any claims on account of such breach or alleged breach or as to obviating or compensating for the commission of any such breach, or as to any other matter or thing whatsoever connected with or arising out of the contract, and whether before or during the progress or after the completion of the contract, such question, difference or dispute shall be referred for adjudication to the Chairman, UPRVNL or to any other person nominated by him in his behalf and his decision by way of a speaking award in writing shall be final, binding and conclusive. This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act 1940 Arbitration and CONCILIATION ACT, 1996 or any statutory modification thereof. The arbitrator may from time to time with consent of the parties enlarge the time for making and publishing the award.

Upon every or any such reference the cost of and incidental to the reference and award respectively shall be in the discretion of the Arbitrator, who shall be competent to determine the amount thereof or direct the same to be taxed as between solicitor and client or as between party and party and to direct by whom and to whom and in what manner the same shall be borne and paid.

Work under the contract shall, if reasonably possible, continue during the arbitration proceedings and no payments due or payable by the Nigam shall be with-held on account of such proceedings.

12. COURT OF COMPETENT JURISDICTION

Any action taken or proceedings initiated on any of the terms of this agreement shall be only in the Court of Sonbhadra and High Court of Judicature at Allahabad.

13. ENGINEER OF CONTRACT:

Executive Engineer CMD-II, Obra shall be the engineer of contract.

14. PAYMENT AUTHORITY:

Dy. CAO, CFA&BO, BTPS Obra, Sonbhadra shall be the payment authority.

M. Khan
23-02-23
(M.A. Khan)
Executive Engineer

1. Work shall be carried out as per CPWD/PWD specification as per the direction of Engineer Incharge.
2. Contractor shall have to be strictly abided by the health and safety rule of factory and rules and regulation of U.P. Rajya Vidyut Utpadan Nigam Ltd., as applicable to them.
3. Contractor will have to take adequate precaution for safety of their workers; he shall be responsible for the payment of any compensation of their labour/staff as per rules in case of any accident happening on account of any reason what so ever.
4. Contractor will have to put one responsible person called site representative always on the work site, who will carry out the instructions of the Executive Engineer, CMD-II or his authorized representative from time to time.
5. Contractor will arrange his own experienced and healthy semiskilled/unskilled workers as required and will be responsible for the arrangement of their Gate Passes from security officer, insurance of the workers (as required), medical welfare and residential facilities to their workers & himself etc.
6. The work will be carried out in such a way that no plant/equipment is damaged. The repair/replacement shall be recovered from the contractor's bill in case of any damages.
7. The work shall be executed as per instructions of Engineer of contract or his representative.
8. No claim shall be made by the contractor for the Labour rendered idle due to stoppage of work or suspension of work due to any reason whatsoever.
9. Contractor shall arrange for the insurance of their workers/staff to be engaged on job at work site at their cost.
10. During the tender agreement period the contractor will be responsible to ensure strict compliance/implementation of all the provision amended from time to time by the Central/State Government/Local Administration up to extent, it pertains to the contractor, of all the employees employed by him.
He has further to ensure and prove, if necessary, that the minimum wages, as prescribed from time to time by Government under the minimum wage Act, 1948, are being paid by him to his employees and in case he fails to do so, the liability on this account will be adjusted from any of his security/pending bill with the Nigam.
11. After completion of the work, tests shall be carried and if any defects, cracks, non-settlement of epoxy grouting, honey comb, etc. are found the same will have to be rectified by the contractor free of cost. In case, the firm fails to get the work done, the work shall be got done through some other outside agency on debit basis.
12. Transportation of spares/consumables from site stores up to work site and return of old worn out spares and their proper staking shall be treated as included in the scope of work against each items as on enlisted in the tender specifications.
13. The security of all the spares and consumables issued to the contractor by the department if any shall be the entire responsibility of the contractor.
14. Contractor shall make own arrangement for his stores and staff. For this suitable space will be provided by the department, free of cost, if necessary.
15. In case of emergency, additional adequate manpower shall have to be deployed on the job to complete it within minimum possible time.
16. Rights are reserved to reject any or all tenders without assigning any reasons whatsoever or to divide the work between more than one firm / contractors, as per site requirement.
17. The contractor shall not sublet the contract to any other agency without prior approval of the Engineer of Contract and they themselves shall be responsible for all the works of agreement.
18. Contractor shall follow all the labour laws and payment to the labour shall be done through cheque.
19. Contractor shall pay EPF, bonus and leave benefits etc to their labours as per govt. rules.
20. All other terms and conditions shall be as per general terms and conditions of UPRVUNL Form 'A' as per they are applicable. In case of any contradiction between any of conditions mentioned in form 'A' and those mentioned in special conditions of this contract and commercial conditions of this contract then the provisions made in the terms and conditions of this contract shall over ride, the conditions mentioned in U.P.R.V.U.N.L., Form 'A'.
21. Firms shall have to arrange group insurance for their labours for Rs. 5 Lacs for paying the ex-gratia compensation given immediately to deceased labour by UPRVUNL (Obit' TPS). The firm will deposit the above ex-gratia amount with the concern division within 120 days of the incident claiming from insurance company otherwise same shall be adjusted from the bill of the firm.



//True Copy//


(M.A. Khan)
Executive Engineer

ANNEXURE-R22

4847
OFFICE OF THE EXECUTIVE ENGINEER
ASH HANDLING DIVISION-II, 2X200MW
'B' TPS, OBRA (SONEBHADRA)

126

No. 688 /AHD-II/2x200 MW/O-3

Dated 03.03.2023

Subject :- Order for work.

M/s. R. P. Construction works
Gajraj Nagar, Dalla Road
Obra (Sonebhadra)

Dear Sir,

With reference to your quotation No. Nil dt. 22.02.2023 against enquiry No.671/AHD-II/2x200MW/EW dated 17.02.2023, I hereby place an order with you for the following work to be carried out by you as per terms and conditions given below:-

Sr No.	Description of work	Qty	Unit	Rate (in Rs.)	Amount (in Rs.)
	Erection of 8" NB MS 500 m Pipe Line, laterals, bends and valves from ETP raw water sump pit to Slurry Pump of Unit 12/13 of BTPS , OBRA	500	metre	586.00	2,93,000.00
	<u>Scope of work:-</u> 1. Digging of trench. 2. Transportation of pipeline from old place to new place. 3. Cutting of 8 " NB MS pipe and making V edges at ends of pipe as per requirement. 4. Making of bend by tack welding by MS electrodes. 5. Clearing the joints by brush/grinder. 6. Erection & commissioning of pipe line. 7. Making flange for valves. 8. Erection of valves/NRV/clamps. 9. Removing of scrap from site to scrap yard.				
				TOTAL	2,93,000.00

(Rupees Two Lakh Ninety Three Thousand)Only

Note: GST extra.

TERMS AND CONDITIONS:-

1. The above rates are firm and shall not be subject to any variation whatsoever may be the case.
2. All the required special T&P and consumable items shall be provided by the contractor.
3. The work is to be completed within 10 days from of the date of issue of this order/material failing which penalty @1/2% per day/week maximum 10% of total value of work shall be levied for delay.
4. 100% payment shall be released after completion and checking of work.
5. The labour to be engaged at site must be insured. Contractor is fully responsible for payment of compensation to their labours in case of any accident as per-factory rules.
6. The other terms and conditions shall be in accordance with UPRVUN Ltd. Standard form 'A'.
7. The court of Sonebhadra shall have only jurisdiction to try suit in case of any dispute.
8. Contractor will have to pay minimum wages as applicable to each person engaged/employed by him.

Thanking you,

Yours faithfully,

(S.K. DWIVEDI)

EXECUTIVE ENGINEER

//True Copy//

ANNEXURE-R23

4848
OFFICE OF THE EXECUTIVE ENGINEER
ASH HANDLING DIVISION-II, 2X200MW
'B'TPS, OBRA (SONEBHADRA)

127

No. 710 /AHD-II/2x200 MW/O-3

Dated 21.03.2023

Subject :- Order for work.

M/s. R. P. Construction works
Gajraj Nagar, Dalla Road
Obra (Sonebhadra)

Dear Sir,

With reference to your quotation No. Nil dt. 06.03.2023 against enquiry No.689/AHD-II/2x200MW/EW dated 03.03.2023, I hereby place an order with you for the following work to be carried out by you as per terms and conditions given below:-

Sl No.	Description of work	Qty	Unit	Rate (in Rs.)	Amount (in Rs.)
1	Digging and disposal of Ash/garbage Near Ash Pipe Line of 5 x 200 MW, BTPS, Obra from positive tiraha to Malviya Nagar	350	Dumper	822.86	2,88,001.00
	<u>Scope of work:-</u> 1. Digging of ash/garbage near ash pipe line. 2. Collecting and disposal of ash/garbage thorough dumper to specified location. 3. Any other work related to completion of work.				
TOTAL					2,88,001.00

(Rupees Two Lakh Eighty Eight Thousand one)Only

Note: GST extra.

TERMS AND CONDITIONS:-

1. The above rates are firm and shall not be subject to any variation whatsoever may be the case.
2. All the required special T&P and consumable items shall be provided by the contractor.
3. The work is to be completed within 45 days from of the date of issue of this order/material failing which penalty @1/2% per day/week maximum 10% of total value of work shall be levied for delay.
4. 100% payment shall be released after completion and checking of work.
5. The labour to be engaged at site must be insured. Contractor is fully responsible for payment of compensation to their labours in case of any accident as per-factory rules.
6. The other terms and conditions shall be in accordance with UPRVUN Ltd. Standard form 'A'.
7. The court of Sonebhadra shall have only jurisdiction to try suit in case of any dispute.
8. Contractor will have to pay minimum wages as applicable to each person engaged/employed by him.

Thanking you,

Yours faithfully,


//TRUE COPY//

(S.K. DWIVEDI)
EXECUTIVE ENGINEER

Received on dated 13-04-2022

ANNEXURE-R24 4849

128

OFFICE OF THE EXECUTIVE ENGINEER
Ash Handling Division-I
'B' Thermal Power Station
U.P. Rajya Vidyut Utpadan Nigam Ltd.
P.O.: Obra, Distt. - Sonebhadra
Pin. - 231219

No. \AHD-I\BTPTS\T-04/S.E.-I/2021-22

Date: 08/04/2022

Subject: - L.O.I for "Annual maintenance and turning of ash disposal pipe line of 5x200MW, BTPTS, OBRA".

M/s Alok Construction,
RNQ-13, W.I., Colony,
Anpara (Sonebhadra)

Dear sirs,

With reference to your offer submitted against this office tender no. T-04/S.E.-I/BTPTS/AHD-I/2021-22 & as per administrative approval accorded by CGM, Obra, vide registration no. 109 dated 07/04/2022 & in continuation to this office letter no. 1023/AHD-I/BTPTS/T-04/S.E.-I/2021-22 dated 04/04/2022. I hereby place an order with you for "Annual maintenance and turning of ash disposal pipe line of 5x200MW, BTPTS, OBRA". Rates mentioned against each items in rate schedule enclosed in annexure-I and the scope of works, terms & conditions enclosed as annexure-II/III respectively. The total value of the order will be **Rs. 29,09,940=00 only (Rupees Twenty Nine Lakh Nine Thousand Nine Hundred Forty Only)**. The works has been started w.e.f. 04/04/2022 for a period of One year. The distribution of amount between Ash handling Division-I, 3x200MW, 'B' TPS, Obra and Ash handling Division-II, 2x200MW, 'B' TPS, Obra are given as under:-

- | | |
|-----------------------------------------------------|------------------|
| 1. Ash Handling Division-I, 3x200MW, 'B' TPS, Obra | Rs. 17,45,964=00 |
| 2. Ash Handling Division-II, 2x200MW, 'B' TPS, Obra | Rs. 11,63,976=00 |

GST: GST shall be paid extra as per Govt. rules.

Completion Period: 01 Year w.e.f. 04/04/2022


08/04/2022

AR K. P. Tiwary

Copy to: 240
T-04-2021-22
16-04-22

You are advised to submit non judicial stamp paper worth Rs. 100/- with one revenue stamp of Rs.1/- and a recent passport size photograph for executing the agreement for amount allotted to AHD-I, 3x200MW, 'B' TPS & AHD-II, 2x200MW, 'B' TPS respectively within 07 days of receipt of L.O.I. No. payment will be released without entering into agreement.

Encl: As above.

Thanking you,

Yours faithfully,

(D.K.UPDHYAY)
EXECUTIVE ENGINEER

No. 1038 \AHD-IBTPS\ T-04/S.E.-I/2021-22 on Dated: 08/04/2022
Copy forwarded to the following for information and necessary action:

1. Superintending Engineer-I, 3x200MW, 'B' TPS, Obra.
2. Superintending Engineer-II, 2x200MW, 'B' TPS, Obra.
3. Sr. Accounts Officer, P&AD, 'B' TPS, Obra.
4. Executive Engineer, AHD-II, 2x200MW, 'B' TPS, Obra with two spare copies of LOI.
5. Asst. Engineer, AHD-I, 3x200MW, 'B' TPS, Obra.
6. Jr. Engineer concerned of this division.
7. EE cut file

(D.K.UPADHYAY)
EXECUTIVE ENGINEER


//True Copy//